IN THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, KALAS MAHAL, CHENNAI

OA 31/2024 (SZ)

IN THE MATTER OF:

Maani Ranjan &Ors ... APPLICANTS

VERSUS

State of Karnataka and Ors ...RESPONDENTS

Previous D.o.H: 06.02.2026 **Next D.o.H: 10.04.2026**

I N D E X

S. NO.	DESCRIPTION	PAGE NO.
1.	Affidavit on filing Independent Report	**1 – 2**
2.	Report dated 03.02.2026 on behalf of the respondent no. 4 KSPCB	**3 – 6**
3.	**ANNEXURE - I** KSPCB Notice dated 19.6.2023 to Panchayat Development Officer for establishing STP with English translation	**7 – 11** **12 – 19**
4.	**ANNEXURE - II** Gram Panchayat letter dated 25.01.2024 to Taluk Panchayat with English translation	**20 – 22** **23 – 27**
5.	**ANNEXURE - III** KSPCB Notice dated 18.07.2023 to Zila Panchayat	**28**
6.	**ANNEXURE - IV** KSPCB internal letter dated 29.01.2024 to its RO with English Translation	**29 – 30** **31 – 32**
7.	**ANNEXURE - V** KSPCB Notice dated 20.02.2025 to Gram Panchayat & Panchayati Raj (ESD) with English translation	**33 – 35** **36 – 39**
8.	**ANNEXURE - VI** Zila Panchayat reply dated 14.03.2025 to KSPCB with English translation	**40 – 41** **42 – 45**

9.	**ANNEXURE - VII** KSPCB letter dated 13.05.2025, 11.07.2025 and 30.01.2026 to Zila Panchayat and Taluk Panchayat with English translation	**46 – 52** **53 – 62**
10.	**ANNEXURE - VIII** KSPCB letter dated 10.06.2025 to Gram Panchayat and Panchayati Raj with English translation	**63 – 64** **65 – 68**
11.	**ANNEXURE - IX** Gram Panchayat replies dated 12.6.2025 and 23.6.2025 with English translation	**69 – 79** **80 – 86**
12.	**ANNEXURE - X** KSPCB internal letter dated 29.01.2026 to its RO with English Translation	**87 – 88**
13.	**ANNEXURE - XI** KSPCB notices dated 02.02.2026 to 7 apartments/ commercial buildings	**89 – 102**
14.	**ANNEXURE - XII** Photographs	**103 – 105**

KARNATAKA STATE POLLUTION CONTROL BOARD

RESPONDENT NO. 4

THROUGH

Mukesh Kumar
Advocate for respondent no. 4 KSPCB
Lex Regula LLP
(A Law Firm Registered under LLP Act, 2008)
Residence: Flat No. 19, Ground Floor, Delhi Govt Officers Flats,33 - Rajpur Road, Civil Lines, DELHI – 110054
Web: www.LexRegula.com
Email: LexRegula@gmail.com
Mobile: +91-9211059000

Place: DELHI
Filed on: 17.03.2026

IN THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, KALAS MAHAL, CHENNAI

OA 31/2024 (SZ)

IN THE MATTER OF:

Maani Ranjan & Ors ... APPLICANTS

VERSUS

State of Karnataka and Ors ...RESPONDENTS

AFFIDAVIT ON FILING AN INDEPENDENT REPORT ON BEHALF OF THE RESPONDENT NO. 4 KSPCB

I, D. P. Mahendra, son of Putte Gowda, aged about 54 years, currently working as Regional Officer, Anekal Region, Karnataka State Pollution Control Board (KSPCB), "Nisarga Bhavan", Shivanahalli, Bangalore, do hereby solemnly affirm and declare as under:-

1. That the deponent is working with Respondent no. 4 KSPCB, and as such, I am well conversant with the facts and circumstances of the present case based on the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent no. 4 KSPCB.

NOTARY GOVT. OF INDIA ONKARAPPA N.R. Regd. No. 12466 Bengaluru - 560 021 Expiry On: 08-01-2027

2. That on directions of this Hon'ble Green Tribunal vide Order dated 11.12.2025, the deponent is filing its Independent Report dated 03.02.2026 on behalf of the answering respondent no. 4

KSPCB, which is in continuation to its previous report filed on 05.08.2025.

3. That it is respectfully submitted that the answering Respondent No. 4 KSPCB will be obliged to provide any additional information or further report if so directed by this Hon'ble Tribunal, and hereby submit this affidavit for kind consideration.

4. That I have read and understood the contents of the accompanying report. The same has been drafted by the officials of the answering Respondent No. 4 KSPCB,and the contents therein are true and correct as per the official records made available to me,and the same has been understood by me.

5. That the contents of the accompanying Report are a true copy of its original, along with the English translation of the Kannada pages therein and the **Annexures: I to XII** therein, may be read as part and parcel of this affidavit and the contents thereof are not repeated herein for the sake of brevity.

NOTARY ONKARAPPA.N.R. Regd. No. 12466 Bengaluru - 560 021 Expiry On: 08-01-2027 GOVT. OF INDIA

DEPONENT

VERIFICATION:

Verified at Bengaluru on this 17th day, March' 2026 that the contents of the above Affidavit are true and correct on the basis of my knowledge and official documents. No part of it is false, and nothing material has been concealed therefrom.

SWORN TO BEFORE ME

SL No. 296 Vol. 26
Page No. 70 Date 17.3.26

ONKARAPPA.N.R.
ADVOCATE & NOTARY PUBLIC
GOVT. OF INDIA
3586/C 1st Cross, 1st Main
Gayathri Nagar Near Rama Mandira)
BENGALURU - 560 021

DEPONENT

Independent Report of Karnataka State Pollution Control Board regarding action taken by the Board w.r.t prevention and control of Water Contamination in Shikaripalya Lake and w.r.t Hon'ble NGT O.A No.31/2024 (SZ) (Old O.A. No. 155/2022 (PB)) in respect of Shikaripalya Lake located at Maragondanahalli village of Hulimangala Gram Panchayath, Jigani Hobli, Anekal Taluk, Bengaluru Urban District

Preamble:

Shikaripalya Lake is located at Sy.no.110 of Maragondanahalli village of Hulimangala Gram Panchayath, Jigani Hobli, Anekal Taluk, Bengaluru Urban District. As per records, the total area of said lake is around 18 acres 39 guntas. The responsibility & maintenance of said lake is presently with the Hulimangala Grama Panchayath.

The case has been Suo Motu registered by the Principal Bench of the Hon'ble National Green Tribunal, New Delhi, as Original Application No.155 of 2022 (PB) based on the complaint received from one Mr Maani Ranjan and Others (residents of Hulimangala and Shikaripalaya Villages) regarding encroachment & contamination of Shikaripalaya lake.

The Hon'ble NGT vide its order dated 08.03.2022 had constituted a three-member committee, and the said Joint committee members had inspected Shikaripalya lake on 07.07.2022 and submitted the Joint committee report to Hon'ble NGT with certain recommendations. Later, the said case was transferred to the Southern Bench and renumbered as Original Application No.31 of 2024 (SZ).

Further, with respect to Hon'ble NGT O.A. No. 31/2024 (SZ) (old O.A. No. 155/2022 (PB)), a latest joint inspection of Shikaripalya Lake was conducted by Deputy Environmental Officer of Regional Office-Anekal along with Secretary of Hulimangala Grama Panchayath & AEE of Panchayath Raj Engineering Sub Division on 15.02.2025, and a detailed report was submitted to Hon'ble NGT. The same has been taken on record vide Hon'ble NGT order dated 04.09.2025.

Now, in the order dated 11.12.2025, Hon'ble NGT has directed KSPCB to file an independent report, as directions were issued to KSPCB not to accord permission to apartments or commercial complexes without the provision of Sewage Treatment Plants (STPs) and to conduct environmental audits of all buildings in the catchment area to verify the installation of STPs and the utilization of

treated sewage for in-house purposes. Hence, the KSPCB is submitting the independent report as follows:

The paramount reason for pollution of Shikaripalya Lake is sewage/sullage flowing in the storm water drains entering the said lake, rapid and large-scale urbanisation, change in land use pattern, absence of Underground Drainage (UGD) system and direct discharges from Gram Panchayath limits leading to a substantial quantity of sewage flowing in the storm water drains.

Further, it is important to note that, keeping in view of pollution of lakes in Bengaluru & of the opinion that, establishment of STPs in Group housing projects, commercial establishments and such other institutions help in prevention of pollution of water bodies apart from reducing fresh water demand in such establishments as Bangalore is facing shortage of fresh water supply by BWSSB, the Government of Karnataka has issued order on 19-01-2016, vide FEE 316 EPC 2015, to ensure in-house treatment of sewage generated in group housing projects, commercial establishments and such other institutions and to ensure reuse of treated water for non potable uses apart from prevention of pollution of lakes and other water bodies. As per the said notification, consent from KSPCB is required for the following projects, and these activities need to install STP compulsorily:

(i) All residential group housing projects/apartments with 20 units and above or having a total BUA of 2,000 sq.mts, including basement.

(ii) Commercial construction projects (commercial complexes, office, IT-related activities, etc.) with a total built-up area of 2,000 sq.mts and above.

(iii) Educational institutions with or without hostel facility having a total built-up area of 5,000 sq.m and above.

(iv) Townships and area development projects with an area of 10 acres and above.

KSPCB has insisted on the provision of Sewage Treatment Plants (STPs) for all units/organisations/construction projects covered under the consent mechanism throughout Karnataka State. Through this process, KSPCB has ensured that all projects have provided in-house STPs for the treatment of sewage and also provided a dual plumbing system to reuse the treated sewage. Action is also being initiated against the defaulters identified by the Officers during their inspections. Additionally, earlier, based on complaints received at KSPCB, the Board had issued

notices to the concerned departments regarding the control of sewage entry into the lake and also lake rejuvenation. The details are as follows:

a. Issued notice to Hulimangala Gram Panchayath vide no.266 dated 19.06.2023, no.973 dated 28.08.2023, no.1556 dated 25.01.2024 and are herewith Annexed as **Annexure – I.**
b. Reply submitted by Hulimangala Gram Panchayath dated 25.01.2024 is herewith annexed as **Annexure – II.**
c. Issued notice to Bangalore Zilla Panchayath vide no.561 dated 18.07.2023 is herewith Annexed as **Annexure – III.**
d. Issued notice to Regional Office-Bommanahalli, KSPCB vide no.1573 dated 29.01.2024 is herewith Annexed as **Annexure – IV.**
e. Issued notice to Hulimangala Gram Panchayath & Panchayath Raj (Engineering Sub-division) vide no.1330 dated 20.02.2025 is herewith Annexed as **Annexure – V.**
f. Reply submitted by Hulimangala Gram Panchayath & Panchayath Raj (Engineering Sub-division) dated 24.03.2025 & 14.03.2023 respectively was already submitted to Hon'ble NGT and is once again herewith Annexed as **Annexure – VI.**
g. Issued notice to Chief Executive Officer and Executive Officer, Bengaluru Zilla Panchayath vide no.87 dated 13.05.2025, no.258 dated 11.07.2025 & no.731 dated 31.01.2026 is herewith Annexed as **Annexure – VII.**
h. Issued follow-up notice to Hulimangala Gram Panchayath & Panchayath Raj (Engineering Sub-division) vide no.188 dated 10.06.2025 is herewith Annexed as **Annexure – VIII.**
i. Reply submitted by Hulimangala Gram Panchayath & Panchayath Raj (Engineering Sub-division) dated 23.06.2025 & 12.06.2025 respectively was already submitted to Hon'ble NGT and is once again herewith Annexed as **Annexure – IX.**
j. Issued follow-up notice to Regional Office-Bommanahalli, KSPCB vide no.730 dated 29.01.2026 is herewith Annexed as **Annexure – X.**
k. Issued notices to seven apartments/commercial buildings that have not provided in-house STP and not obtained consent from KSPCB. Copy of notices is herewith annexed as **Annexure – XI.**

Gram Panchayath is the authority to take up the Underground Drainage (UGD) works in its Gram Panchayath Limits and connect all the links to a terminal STP to control the sewage flow in storm water drains.

6

Subsequently, the lake was inspected on 22.01.2026 to verify the present status and noted that the work of laying concrete storm water drains was in progress. Sewage is flowing in the diversion channel and not entering the lake. Geo-tagged Photographs are herewith annexed as **Annexure – XII.**

Given this factual background, it is respectfully submitted that the Karnataka State Pollution Control Board has taken all necessary steps at regular intervals towards the protection of the lake and water environment at the Shikaripalya Lake. Also, KSPCB is following up with the defaulters for the notices issued earlier and will ensure either they install in-house STP or connect to the UGD network which has a terminal STP or dispose to Common Sewage Treatment Plants.

It is respectfully submitted that KSPCB will be obliged to provide any additional information if required by this Hon'ble Tribunal, and hereby submits this report for kind consideration.

Sri. D.P. Mahendra
Environmental Officer,
Regional Office-Anekal,
KSPCB, Bengaluru

Annexure-I 7

76

Karnataka State Pollution Control Board
Regional Office: Bangalore –Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080 -23229538

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು – ಆನೇಕಲ್
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ".
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538

towards a cleaner Karnataka

ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.–ಆನೇಕಲ್ /2023–24/966

ದಿನಾಂಕ: 19 JUN 2023

DESPATCHED

ಇವರಿಗೆ,

ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ,
ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಛೇರಿ,
ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–562106

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಹಾಗೂ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕ ಶೀಘ್ರವಾಗಿ ಸ್ಥಾಪಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: 1. ಜಿಗಣಿ ಹೋಬಳಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಸಂಗ್ರಹಿಸಲಾದ ಕೊಳವೆ ಬಾವಿ ನೀರಿನ ಮಾದರಿಯ ವಿಶ್ಲೇಷಣಾ ವರದಿ.

2. ರಾಯಚೂರು ಜಿಲ್ಲೆ ದೇವದುರ್ಗ ತಾಲ್ಲೂಕಿನ ರೇಕಲಮರಡಿ ಗ್ರಾಮದಲ್ಲಿ ಕಲುಷಿತ ನೀರು ಕುಡಿದು ಮಗು ಮೃತ ಪಟ್ಟಿರುವ ಘಟನೆ ಕುರಿತು ಕನ್ನಡ ದಿನಪತ್ರಿಕೆಯಲ್ಲಿ ಪ್ರಕಟವಗಿರುವ ದಿನಾಂಕ:30.05.2023.

****

ಮೇಲಿನ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಮಗೆ ತಿಳಿಯಪಡಿಸುವುದನೆಂದರೆ, ಪ್ರಾ.ಕ.–ಆನೇಕಲ್ ವತಿಯಿಂದ ಮೂರು ತಿಂಗಳಿಗೊಮ್ಮೆ ಜಿಗಣಿ ಹೋಬಳಿಯಲ್ಲಿ ಪಂಚಾಯಿತಿ ಕೊಳವೆ ಬಾವಿ ಹಾಗೂ ಕೆಲವು ಆಯ್ದ ಕೊಳವೆ ಬಾವಿ(Bore well)ಗಳಿಂದ ನೀರಿನ ಮಾದರಿಗಳನ್ನು ಸಂಗ್ರಹಿಸಿ ಅದರ ವಿಶ್ಲೇಷಣೆಯನ್ನು ಕೇಂದ್ರ ಪರಿಸರ ಪ್ರಯೋಗಾಲಯ(ಕರಾಮಾನಿಮಂ–ಬೆಂಗಳೂರು)ದಲ್ಲಿ ಮಾಡಲಾಗಿರುತ್ತದೆ. ಸದರಿ ವಿಶ್ಲೇಷಣಾ ವರದಿಯನ್ವಯ ಕೊಳವೆ ಬಾವಿ ನೀರಿನ ಮಾದರಿಯಲ್ಲಿ E-Coli ಎಂಬ ಬ್ಯಾಕ್ಟೀರಿಯಾ ಕಂಡುಬಂದಿರುತ್ತದೆ. ಈ ಬ್ಯಾಕ್ಟೀರಿಯಾವು ಮನುಷ್ಯನ ಆರೋಗ್ಯದ ಮೇಲೆ ದುಷ್ಪರಿಣಾಮ ಬೀರುತ್ತದೆ ಎಂದು ವರದಿಗಳು ಪ್ರಕಟವಾಗಿರುತ್ತದೆ.

ಮನೆಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರು ಸೂಕ್ತ ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ಸಂಸ್ಕರಣೆಯಾಗದಿದ್ದಲ್ಲಿ, ನೀರಿನ ಮೂಲಗಳಾದ ಅಂತರ್ಜಲ, ಕೆರೆ, ಕೊಳವೆ ಬಾವಿಗಳನ್ನು (ಇಂಗುವಿಕೆಯಿಂದ) ಸೇರಿ ಕುಡಿಯುವ ನೀರಿನಲ್ಲಿ E-Coli ಬ್ಯಾಕ್ಟೀರಿಯಾ ಪತ್ತೆಯಾಗಲು ಪ್ರಮುಖ ಕಾರಣವಾಗುತ್ತದೆ. ಈ ಕಛೇರಿ ಕಡತದ ಪ್ರಕಾರ ತಮ್ಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಅಳವಡಿಸಿರುವುದಿಲ್ಲ. ಈ ನಿಟ್ಟಿನಲ್ಲಿ ಈಗಾಗಲೇ ತಮಗೆ ಪತ್ರ ಬರೆದು ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಅಳವಡಿಸಲು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ. ಆದಾಗ್ಯೂ ತಾವುಗಳು ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಿಸಲು ಯಾವುದೇ ಕ್ರಮಗಳನ್ನು ತೆಗೆದುಕೊಂಡಿರುವುದಿಲ್ಲ. ಈ ಮೇಲಿನ ಅಂಶಗಳನ್ನು ಪರಿಗಣಿಸಿ ಜನರ ಆರೋಗ್ಯದ ದೃಷ್ಟಿಯಿಂದ ಹಾಗೂ ನೀರಿನ ಮೂಲಗಳಾದ ಕೆರೆ/ಬಾವಿ/ಕೊಳವೆ ಬಾವಿಗಳ ನೀರನ್ನು ಮಾಲಿನ್ಯದಿಂದ ಸಂರಕ್ಷಿಸಲು ತಮ್ಮ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಸಮರ್ಪಕ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಹಾಗೂ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಶೀಘ್ರವಾಗಿ ಅಳವಡಿಸಲು ಈ ಮೂಲಕ ಸೂಚಿಸಲಾಗಿದೆ.

ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿ ನೀಡುವುದು.

ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ ಆನೇಕಲ್

Regional Office: Bangalore –Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080 -23229538

Karnataka State Pollution Control Board
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು – ಆನೇಕಲ್
೨ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಪ್ರಾ.ಕ.-ಆನೇಕಲ್

towards a cleaner Karnataka

78

//RPAD//

ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.–ಆನೇಕಲ್/2023–2024/973

ದಿನಾಂಕ: 28 AUG 2023

DESPATCHED

ಇವರಿಗೆ,

ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ,
ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ,
ಹುಲಿಮಂಗಲ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–560105.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರನ್ನು ಸೂಕ್ತವಾಗಿ ಸಂಸ್ಕರಿಸಿ ಉಪಯೋಗಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: 1. ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ ಅಧಿಸೂಚನಾ ಸಂಖ್ಯೆ:113 ದಿನಾಂಕ:20.01.2016.
2. ಮೆ॥ ಎಸ್.ಕೆ. ಡ್ಯೆಸಿ ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ನ ಕೆಲವು ನಿವಾಸಿಗಳು ನೀಡಿದ ದೂರಿನ ದಿನಾಂಕ: 04.08.2023

****

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮ್ಮ ಗಮನಕ್ಕೆ ತರ ಬಯಸುವುದೇನೆಂದರೆ, ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವಸತಿ ಸಂಕೀರ್ಣ/ ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ಗಳು ಅಪಾರ ಪ್ರಮಾಣದಲ್ಲಿ ನಿರ್ಮಾಣವಾಗುತ್ತಿದ್ದು, ಅದರಲ್ಲಿ ಕೆಲವು ಈಗಾಗಲೇ ವಾಸಕ್ಕೆ ಸಿದ್ಧವಾಗಿವೆ. ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ ಅಧಿಸೂಚನೆ(ಉಲ್ಲೇಖಿ–1)ಯ ಪ್ರಕಾರ ಕನಿಷ್ಠ 20 ಮನೆಗಳನ್ನು ನಿರ್ಮಿಸುವ ಅಥವಾ 2000 ಚದರ ಮೀಟರ್‌ಗಳು ಹಾಗೂ ಅದಕ್ಕೂ ಮೇಲ್ಪಟ್ಟು ಅಳತೆಯಲ್ಲಿ ವಸತಿ ಸಂಕೀರ್ಣ/ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ಗಳನ್ನು ನಿರ್ಮಾಣ ಮಾಡುವುದಕ್ಕೂ ಮುನ್ನ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ(ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ)ಗೆ ಸೂಕ್ತ ದಾಖಲೆಗಳನ್ನು ಸಲ್ಲಿಸಿ Consent For Establishment (CFE) / ಪರವಾನಗಿಯನ್ನು ಪಡೆಯಲು ಸೂಚಿಸಲಾಗಿದೆ. ಆದಾಗ್ಯೂ, ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ ವತಿಯಿಂದ ಯಾವುದೇ ಪರವಾನಗಿ ಪಡೆಯದೇ ಕೆಲವು ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ಗಳು ತಮ್ಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ನಿರ್ಮಾಣವಾಗಿದ್ದು, ಇಂತಹ ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ಗಳಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವಂತಹ ತ್ಯಾಜ್ಯ/ರೊಚ್ಚು ನೀರನ್ನು ಸಂಸ್ಕರಿಸದೇ, ನೇರವಾಗಿ ಪಂಚಾಯಿತಿ ಒಳಚರಂಡಿಗಳಿಗೆ ಸಂಪರ್ಕ ಕಲ್ಪಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ತಮ್ಮ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವಿಲ್ಲದಿರುವ ಕಾರಣ ಈ ರೀತಿಯಲ್ಲಿ ಒಳಚರಂಡಿಗೆ ರೊಚ್ಚು ನೀರು ಹರಿಯುತ್ತಿರುವುದು ಹಾಗೂ ತೆರೆದ ಚರಂಡಿಗಳಲ್ಲಿ ನಿಂತಿರುವುದು ಗಮನಿಸಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು, ಮೆ॥ ಎಸ್.ಕೆ.ಡ್ಯೆಸಿ ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ನ ಕೆಲವು ನಿವಾಸಿಗಳು ದಿನಾಂಕ: 04.08.2023 ರಂದು ಹುಲಿಮಂಗಲ ಗ್ರಾಮದಲ್ಲಿರುವ ನೀಲಾದ್ರಿನಗರದ ಸರ್ವೇ ನಂ.156 ಹಾಗೂ 82 ರಲ್ಲಿ ನಿರ್ಮಾಣವಾಗಿರುವ M/s.Thirumala

Builders, M/s. S.V.Sarovara, M/s.Sri Balaji Nest ಮತ್ತು M/s. Shree Nandana Elite ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ಗಳು ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕಗಳನ್ನು ಅಳವಡಿಸದೇ ನೇರವಾಗಿ ರೊಚ್ಚು ನೀರನ್ನು ಹೊರಗೆ ಬಿಡಲು ವ್ಯವಸ್ಥೆಯನ್ನು ಮಾಡಿಕೊಂಡಿರುವುದಾಗಿ ದೂರನ್ನು ನೀಡಿರುತ್ತಾರೆ(ಉಲ್ಲೇಖ-2). ಆದ್ದರಿಂದ ತಾವುಗಳು ಇಂತಹ ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ಗಳಿಗೆ ತಮ್ಮ ಪಂಚಾಯಿತಿ ವತಿಯಿಂದ ನೀಡಿರುವ ಪರವಾನಗಿಯನ್ನು ರದ್ದುಪಡಿಸಿ ಒಳಚರಂಡಿಗೆ ಸಂಪರ್ಕ ಕಲ್ಪಿಸದಂತೆ ನೋಟೀಸ್ ನೀಡುವುದರ ಮೂಲಕ ಕ್ರಮ ವಹಿಸಲು ಸೂಚಿಸಿದೆ.

ಮುಂದುವರೆದು, ಮಾರಗೊಂಡನಹಳ್ಳಿಯಲ್ಲಿ ಸರ್ವೆ ನಂ. 76 ರಲ್ಲಿ Ms/.DS Max Properties Pvt. Ltd., M/s.V.R.Meadows & M/s. Murari Enclave ಇವರು ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ. ಪರವಾನಗಿ ಪಡೆದಿದ್ದು, ಇವರಿಗೆ Sewage Treatment Plant (STP) ನಿರ್ಮಿಸಿ ರೊಚ್ಚು ನೀರನ್ನು ಸಂಸ್ಕರಿಸಿ ಮರುಬಳಕೆ ಮಾಡಲು ಅನುಮತಿ ನೀಡಲಾಗಿರುತ್ತದೆ. ಆದಾಗ್ಯೂ, ತಾವುಗಳು ಈ ಮೇಲೆ ತಿಳಿಸಲಾಗಿರುವ ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ಗಳಿಗೆ ಒಳಚರಂಡಿ ಸಂಪರ್ಕವನ್ನು ನೀಡಿರುತ್ತೀರಿ. ಇದರಿಂದ M/s.Samsidh ಶಾಲೆಯ ಹತ್ತಿರ ರೊಚ್ಚು ನೀರು ಸಂಗ್ರಹವಾಗಿ ಶಾಲಾ ಮಕ್ಕಳಿಗೆ ತೊಂದರೆಯುಂಟಾಗಲು ಕಾರಣವಾಗಿರುತ್ತೀರಿ. ಆದುದರಿಂದ ತಾವುಗಳು ಈ ಕೂಡಲೇ ಅವರಿಗೆ ಒಳಚರಂಡಿ ಸಂಪರ್ಕವನ್ನು ಕಡಿತಗೊಳಿಸಿ, ತೆಗೆದುಕೊಂಡ ಕ್ರಮದ ವರದಿಯನ್ನು ಈ ಕಛೇರಿಗೆ 15 ಸಲ್ಲಿಸಲು ಈ ಮೂಲಕ ಸೂಚಿಸಲಾಗಿದೆ.

ಈ ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿಯನ್ನು ನೀಡುವುದು.

ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ.-ಆನೇಕಲ್

10

Annexure - IV

79

Karnataka State Pollution Control Board
Regional Office: Bangalore –Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080 -23229538

ಪ್ರಾದೇಶಿಕ ಕಚೇರಿ: ಬೆಂಗಳೂರು – ಆನೇಕಲ್
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538

towards a cleaner Karnataka

//RPAD//

ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.–ಆನೇಕಲ್/ರಾ.ಹ.ನ್ಯಾ/ಕೆರೆ/2023–2024/ 1556

ದಿನಾಂಕ: 25 JAN 2024
DESPATCHED

ಇವರಿಗೆ,

ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ,
ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ,
ಹುಲಿಮಂಗಲ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–560105.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಸಂರಕ್ಷಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: 1. NGT ಆದೇಶದ ಸಂಖ್ಯೆ. OA-155, Dated: 08.03.2022.
2. ಮಂಡಳಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ:1930, ದಿನಾಂಕ:14.06.2022.
3. ಈ ಕಛೇರಿ ಪತ್ರ ದಿನಾಂಕ: 19.06.2023, 18.07.2023 & 28.08.2023
4. ತಮ್ಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯದ ಪತ್ರದ ಸಂಖ್ಯೆ: 13 ದಿನಾಂಕ: 11.09.2023
5. ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆಯ ದಿನಾಂಕ: 24.01.2024

****

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮ್ಮ ಗಮನಕ್ಕೆ ತರ ಬಯಸುವುದೇನೆಂದರೆ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಮಾರಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 110 ರಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಒತ್ತುವರಿ ಹಾಗೂ ಮಾಲಿನ್ಯದ ವಿಷಯವಾಗಿ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ(NGT)ಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುತ್ತದೆ(ಉಲ್ಲೇಖ–1). ಸದರಿ ಕೆರೆಯು ತಮ್ಮ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದರಿಂದ, ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವಸತಿ ಸಂಕೀರ್ಣ/ ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ಗಳು ಅಪಾರ ಪ್ರಮಾಣದಲ್ಲಿ ನಿರ್ಮಾಣವಾಗುತ್ತಿದ್ದು, ಅವುಗಳು ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದು, ಅವುಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವಂತಹ ತ್ಯಾಜ್ಯ/ರೊಚ್ಚು ನೀರನ್ನು ಸಂಸ್ಕರಿಸದೇ, ನೇರವಾಗಿ ಪಂಚಾಯಿತಿ ಒಳಚರಂಡಿಗಳಿಗೆ ಸಂಪರ್ಕ ಕಲ್ಪಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವಿಲ್ಲದಿರುವ ಕಾರಣ ಅವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ರೊಚ್ಚು ನೀರು ಹರಿಯುತ್ತಿರುವುದು, ಅಲ್ಲಲ್ಲಿ ತೆರೆದ ಚರಂಡಿಗಳಲ್ಲಿ ನಿಂತಿರುವುದು ಹಾಗೂ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ನೇರವಾಗಿ ಸೇರುತ್ತಿರುವುದನ್ನು ಗಮನಿಸಲಾಗಿರುತ್ತದೆ.

ತಮ್ಮ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಹಾಗೂ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ನಿರ್ಮಿಸುವಂತೆ ಈ ಹಿಂದೆ ಸಾಕಷ್ಟು ಬಾರಿ ತಮಗೆ ಪತ್ರ ಬರೆದಿದ್ದರೂ, ಇದುವರೆಗೂ ಯಾವುದೇ ಕಾರ್ಯ ಪ್ರಗತಿಯಲ್ಲಿರುವುದಿಲ್ಲ. ಇದರ ಪರಿಣಾಮವಾಗಿ, ಇತ್ತೀಚೆಗಷ್ಟೇ ಪುನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಗೆ ಒದಗಿಸಲಾಗಿರುವ Wetland/Oxidation Pond ರೊಚ್ಚು ನೀರು ಹಾಗೂ ಘನತ್ಯಾಜ್ಯದಿಂದಾಗಿ ಮಲಿನಗೊಳ್ಳುತ್ತಿದೆ.

ಪು.ತಿ.ನೋ.

ಆದುದರಿಂದ ಸದರಿ ವಿಷಯವನ್ನು ಅತಿ ಜರೂರೆಂದು ಪರಿಗಣಿಸಿ, ತಮ್ಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಶೀಘ್ರವಾಗಿ ಕೊಳಚೆ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ನಿರ್ಮಿಸಿ ಪುನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಕೆರೆಯನ್ನು ಮಾಲಿನ್ಯದಿಂದ ಸಂರಕ್ಷಿಸಲು ಮತ್ತು ತಾವುಗಳು ತೆಗೆದುಕೊಂಡ ವರದಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿದೆ. ತಪ್ಪಿದ್ದಲ್ಲಿ ಕಾನೂನು ರೀತ್ಯ ಕ್ರಮವನ್ನು ಜರುಗಿಸಲಾಗುವುದು.

ಈ ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿಯನ್ನು ನೀಡುವುದು.

ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ.-ಆನೇಕಲ್

12

Translated copy of Annexure-

Karnataka State Pollution Control Board,
Regional Office: Bangalore-Anekal
2nd Floor, "NISARGA BHAVAN"
7th 'C' Cross, Thimmaiah Road,
Saneguruvanahalli, Shivanagar,
Bengaluru-560010.
Tel/Fax: 080-23229538

No. KSPCB/RO-Anekal/2023-24/266 19 JUNE 2023

DESPATCHED

To,
Panchayat Development Officer,
Hulimangala Village Panchayat Office,
Jigani Hobli, Anekal Taluk,
Bangalore Urban District-562106

Sir,

Sub: Expeditious establishment of sewage system and waste water treatment plant at the limits of Hulimangala Village Panchayath

Ref: 1) Analysis report on sample of borewell water collected within the limits of Jigani Hobli.

2) Newspaper publication published in Kannada daily newspaper dated: 30.05.2023 regarding death of a child by drinking contaminated water at Rekalamaradi Village, Devadurga Taluk, Raichur District. 1

****

Regarding the above matter and reference, it is to be informed that RO-Anekal collects water samples from the Panchayat borewell and some selected borewells in Jigani hobli

every three months and their analysis is done in the Central Laboratory (Karamanimam-Bengaluru). According to the said analysis report, E-Coli bacteria has been found in the borewell water sample. Reports have been published that this bacteria has an adverse effect on human health.

If the sewage generated from houses is not treated in a proper scientific manner, it is a major cause of E-Coli bacteria being found in drinking water by mixing with water sources such as Anjarthal, Lake, borewells (by digging). According to this office file, no sewage treatment plant has been installed in their Panchayat area. In this regard, a letter has already been written to them and they have been advised to install a sewage treatment plant. However, they have not taken any steps to treat the sewage. Considering the above points, in view of the health of the people and to protect the water sources such as lakes/wells/tube wells from pollution, it is hereby advised to install a proper drainage system and sewage treatment plant in their Gram Panchayat at the earliest.

Kindly issue acknowledgement for having receipt of this letter

Sd/-
Environment Officer
R.O. Anekal.

Translated copy of Annexure-

Karnataka State Pollution Control Board,
Regional Office: Bangalore-Anekal
2nd Floor, "NISARGA BHAVAN"
7th 'C' Cross, Thimmaiah Road,
Saneguruvanahalli, Shivanagar,
Bengaluru-560010.
Tel/Fax: 080-23229538

No. KSPCB/RO-Anekal/2023-24/973 28 AUG 2023

DESPATCHED

To,
Panchayat Development Officer,
Hulimangala Village Panchayat Office,
Hulimangala, Jigani Hobli, Anekal Taluk,
Bangalore Urban District-562105

Sir,

Sub: Regarding the proper treatment and utilization of sewage generated from apartments within the limits of Hulimangala Gram Panchayat.

Ref: 1) Karnataka State Gazette Notification No.113, dated: 20.01.2016.
2) Complaint filed by few residents of M/s. S.K.Daisy Apartment, dated: 04.08.2023.

****

In connection with the above matter and reference, it is hereby brought to your attention that a large number of residential complexes/apartments are being constructed in the limits of Hulimangala Gram Panchayat, some of which are already ready for occupancy. As per the Karnataka Gazette Notification (Reference-1), before constructing at least 20 houses

or constructing residential complexes/apartments measuring 2000 square meters and above, it has been advised to submit appropriate documents to the Karnataka State Pollution Control Board (KSPCB) and obtain Consent For Establishment (CFE) / License. However, some apartments have been constructed in their Panchayat limits without obtaining any license from the KSPCB, and the waste/sewage generated in such apartments have been directly connected to the Panchayat drains without treating them. It has been observed that due to the absence of a sewage treatment plant in their Gram Panchayat limits, sewage is flowing into the drains and standing in open drains.

Further, some residents of M/s.S.K.D.C. Apartment have filed a complaint on 04.08.2023 that M/s.Thirumala Builders, M/s. S.V.Sarovara. M/s.Sri Balaji Nest & M/s. Shree Nandana Elit Apartments constructed in Survey No. 156 and 82 of Neeladrinagar in Hulimangala village have made arrangements to discharge sewage directly without installing sewage treatment plants (Reference-2). Therefore, they have directed to take action by canceling the license granted by their Panchayat to such apartments and issuing a notice not to connect them to the sewerage.

Further, in Survey No. 76 in Margondanahalli, Ms/DS Max Properties Pvt. Ltd., M/s.V.R.Meadows & M/s. Murari Enclave has obtained KSPCB license and has been given permission to construct Sewage Treatment Plant (ST) and treat and reuse sewage. However, you have provided sewerage connection to the above mentioned apartments. Due to this, sewage water is accumulating near M/s.Samsidh School and causing inconvenience to the school children. Therefore, you are hereby directed to immediately disconnect the sewerage connection to them and submit a report of the action taken to this office within 15 days from this day.

Kindly issue acknowledgement for having receipt of this letter

Sd/-
Environment Officer
R.O. Anekal.

Karnataka State Pollution Control Board,
Regional Office: Bangalore-Anekal
2nd Floor, "NISARGA BHAVAN"
7th 'C' Cross, Thimmaiah Road,
Saneguruvanahalli, Shivanagar,
Bengaluru-560010.
Tel/Fax: 080-23229538

//RPAD//

No. KSPCB/RO-Anekal/NHN/Lake/2023-24/1556

Date: 25 Jan 2024

To,
Panchayat Development Officer,
Hulimangala Village Panchayat Office,
Hulimangala, Jigani Hobli, Anekal Taluk,
Bangalore Urban District-562105

Sir,

Sub: Regarding conservation of Shikaripalya lake coming within the limits of Hulimangala Village Panchayat.

Ref:
1. NGT Order No. OA-155, dated: 08.03.2022.
2. Board letter no. 1930, dated: 14.06.2022.
3. This office letter dated: 19.06.2023, 18.07.2023 & 28.08.2023.
4. Your Panchayat Office letter no. 13 dated: 11.09.2023.
5. Joint Inspection dated: 24.01.2024.

***

In connection with the above matter and reference, it is hereby brought to your attention that a case has been registered

with the National Green Tribunal (NGT) regarding encroachment and pollution of Shikaripalya Lake located at Survey No. 110, Margondanahalli village, Anekal taluk (Reference-1). Since the said lake falls under the jurisdiction of their Gram Panchayat, a large number of residential complexes/apartments are being constructed in the Gram Panchayat area, which are functioning and the waste/sewage generated from them is directly connected to the Panchayat sewers without treating it. Since there is no sewage treatment plant in the Gram Panchayat area, it has been observed that the sewage is flowing in an unscientific manner, stagnating in open drains and directly entering the Shikaripalya Lake.

Although they have written to them several times in the past to construct a scientific drainage system and a sewage treatment plant in their Gram Panchayat jurisdiction, no work has been done so far. As a result, the Wetland/Oxidation Pond provided for the recently revived Shikaripalya Lake is getting polluted due to sewage and solid waste.

Therefore, considering the matter as very urgent, they are directed to construct a sewage treatment plant in their

Panchayat jurisdiction in a scientific manner at the earliest and protect the revived lake from pollution and submit the report they have taken to this office. In case of default, legal action will be taken.

Kindly issue acknowledgement for having receipt of this letter

Sd/-
Environment Officer
R.O. Anekal.

Annexure - II 20

Annexure - III

ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ

ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ - 560 105.

ಸಂಖ್ಯೆ : ಹು.ಗ್ರಾ.ಪಂ : 56/2023-24

ದಿನಾಂಕ : 25/01/2024

ರವರಿಗೆ,

ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ರವರು,
ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ,
ಆನೇಕಲ್.

ಮಾನ್ಯರೇ,

ವಿಷಯ :- ಕೆರೆಗೆ ಕೊಳಚೆ ನೀರು;ಜಲಚರಗಳ ಸಾವು ಎಂಬ ಶೀರ್ಷಿಕೆಯಲ್ಲಿ ದಿನಾಂಕ 10.01.2024 ರಂದು ಹೊಸದಿಗಂತ ದಿನಪತ್ರಿಕೆಯಲ್ಲಿ ಸುದ್ದಿ ಪ್ರಕಟವಾಗಿರುವ ಬಗ್ಗೆ ಅನುಪಾಲನ ವರದಿ ಸಲ್ಲಿಸುತ್ತಿರುವ ಬಗ್ಗೆ.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯ ಶಿಕಾರಿಪಾಳ್ಯ ಗ್ರಾಮದ ಕೆರೆಯ ದುಸ್ಥಿತಿ ಬಗ್ಗೆ ವರದಿಯಾಗಿದ್ದು, ಅದರಂತೆ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ಆನಂದ್ ಮಲ್ಲಿಗವಾಡ್ ಫೌಂಡೇಶನ್ ನ ಮೂಲಕ ಸಿ.ಎಸ್.ಆರ್ ಅನುದಾನದಲ್ಲಿ ಕೆರೆಯನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲಾಗಿದ್ದು, 3 ಹೊಂಡಗಳನ್ನು ಮಾಡಿ ಈ ಹೊಂಡಗಳ ಮೂಲಕ ಕರೆಗೆ ಮಳೆನೀರು ಹರಿಯುವಂತೆ ಮಾಡಲಾಗಿದೆ. ಈ ಹೊಂಡಗಳಿಗೆ ಮಳೆ ನೀರು ಮಾತ್ರ ಹರಿಯುವಂತೆ ಮಾಡಲಾಗಿದ್ದು, ಚರಂಡಿ ಹಾಗೂ ತ್ಯಾಜ್ಯ ನೀರು ಹರಿಯಲು ಪ್ರತ್ಯೇಕ ದೊಡ್ಡ ಕಾಲುವೆಗಳನ್ನು ಮಾಡಲಾಗಿದ್ದು, ಚರಂಡಿ ಹಾಗೂ ತ್ಯಾಜ್ಯ ನೀರು ಪ್ರತ್ಯೇಕವಾಗಿ ಹರಿದು ಹೋಗುತ್ತಿದ್ದು, ಕೆರೆಗೆ ಈ ತ್ಯಾಜ್ಯ ನೀರು ಹರಿಯುತ್ತಿರುವುದಿಲ್ಲ. ಹಾಗೂ ಮಳೆಯ ನೀರು ಮಾತ್ರ ಕೆರೆಯಲ್ಲಿ ಶೇಖರಣೆಯಾಗುತ್ತಿದ್ದು, ಯಾವುದೇ ತ್ಯಾಜ್ಯ ನೀರು ಸೇರ್ಪಡೆಯಾಗಿರುವುದಿಲ್ಲ.

ಪ್ರಸಕ್ತ ವರ್ಷ ಮಳೆಯ ಕೊರತೆಯಿಂದಾಗಿ ಕೆರೆಯಲ್ಲಿ ನೀರು ಸಂಗ್ರಹ ತುಂಬಾ ಕಡಿಮೆಯಾಗಿದ್ದು, ಯಾವುದೇ ತ್ಯಾಜ್ಯ ನೀರು ಸೇರ್ಪಡೆಯಾಗದೆ ನೀರು ಸ್ವಚ್ಛವಾಗಿರುತ್ತದೆ. ಕೆರೆಯ ದಡದಲ್ಲಿ ಬೆಳಿಗ್ಗೆ ಮತ್ತು ಸಂಜೆಯ ವೇಳೆ ಸಾರ್ವಜನಿಕರು ವಾಕಿಂಗ್ ಮಾಡಲು, ವಿಹಾರ ಮಾಡಲು ಉಪಯೋಗವಾಗುತ್ತಿರುತ್ತದೆ. ಪಕ್ಕದ ದೊಡ್ಡತೋಗೂರು ಪಟ್ಟಣ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯ ಗ್ರಾಮಗಳ ವಸತಿ ಸಮುಚ್ಚಯಗಳಿಂದ ಚರಂಡಿ ನೀರು ಹಾಗೂ ತ್ಯಾಜ್ಯ ನೀರು ದೊಡ್ಡ ಪ್ರಮಾಣದಲ್ಲಿ ಹರಿದು ಬರುತ್ತಿರುವುದು ಮೂಲ ಸಮಸ್ಯೆಯಾಗಿರುತ್ತದೆ.

ಶಿಕಾರಿಪಾಳ್ಯ ಗ್ರಾಮದಲ್ಲಿ ಸುಮಾರು 4000 ಕ್ಕೂ ಅಧಿಕ ಕುಟುಂಬಗಳು ಇದ್ದು, 21321 ಜನಸಂಖ್ಯೆ ಇರುತ್ತದೆ. ನೈರ್ಮಲ್ಯ ಕಾಪಾಡಲು ಹಾಗೂ ನಿರ್ವಹಣೆ ಮಾಡಲು ಸರ್ಕಾರದ ಅನುದಾನದಲ್ಲಿ ಎಸ್.ಟಿ.ಪಿ ಟ್ಯಾಂಕ್ ನಿರ್ಮಾಣ ಮಾಡಿಕೊಡಲು ತಮ್ಮ ಕಛೇರಿಗೆ ಮತ್ತು ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರು ಮತ್ತು ನೈರ್ಮಲ್ಯ ಉಪವಿಭಾಗ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ರವರಿಗೆ ಪತ್ರ ವ್ಯವಹಾರ ಮಾಡಲಾಗಿರುತ್ತದೆ.

ಎಸ್.ಟಿ.ಪಿ ಅಳವಡಿಸದ ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ಗಳಿಗೆ ಚರಂಡಿ ಮತ್ತು ತ್ಯಾಜ್ಯ ನೀರು ಸಾರ್ವಜನಿಕ ಕಾಲುವೆಗಳಿಗೆ ಹರಿಸಲು ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಿಂದ ಯಾವುದೇ ಅನುಮತಿ ನೀಡಿರುವುದಿಲ್ಲ. ತ್ಯಾಜ್ಯ ನೀರು ಪ್ರತ್ಯೇಕ ಕಾಲುವೆಯ ಮೂಲಕ ಹರಿಯುತ್ತಿದ್ದು, ಕೆರೆಗೆ ಈ ತ್ಯಾಜ್ಯ ನೀರು ಹರಿಯುತ್ತಿರುವುದಿಲ್ಲ ಎಂಬ ಅಂಶವನ್ನು ತಮ್ಮ ಗಮನಕ್ಕೆ ತರಬಯಸುತ್ತಾ, ಎಸ್.ಟಿ.ಪಿ ಘಟಕ ಕೋರಿ ಬರೆದಿರುವ ಪತ್ರಗಳು ಮತ್ತು ಕೆರೆಯ ಛಾಯಚಿತ್ರಗಳನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ತಮ್ಮ ಅವಗಾಹನೆಗೆ ಸಲ್ಲಿಸಿದೆ.

ವಂದನೆಗಳೊಂದಿಗೆ,

ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ, ಆನೇಕಲ್.
ನಂ:
25 JAN 2024
ಸ್ವೀಕೃತಿ ಸಹಿ:
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

ತಮ್ಮ ವಿಶ್ವಾಸಿ

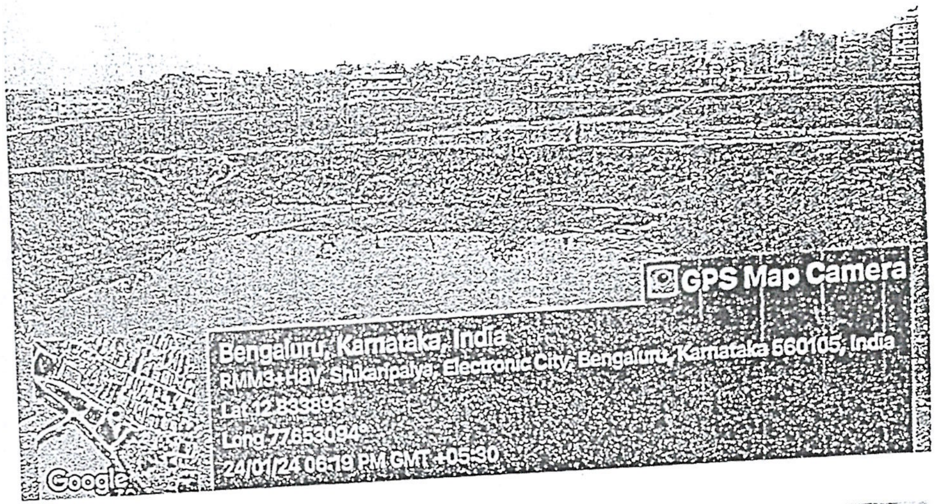
ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು.
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ.

O/C

21

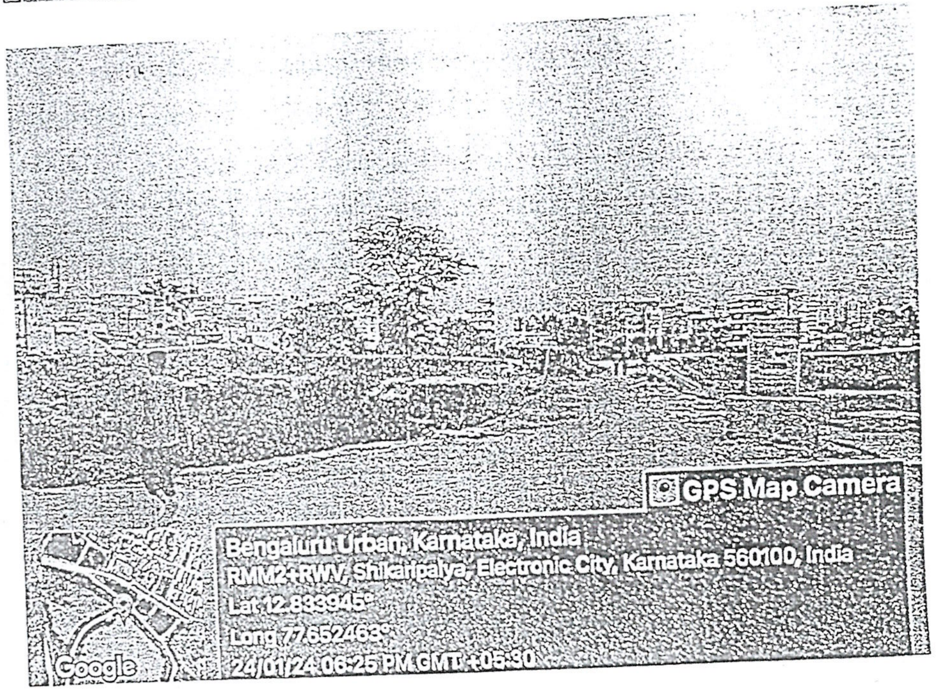
83

GPS Map Camera
Bengaluru, Karnataka, India
RMM3+HBV, Shikaripalya, Electronic City, Bengaluru, Karnataka 560105, India
Lat 12.833893°
Long 77.653094°
24/01/24 06:19 PM GMT +05:30
Google



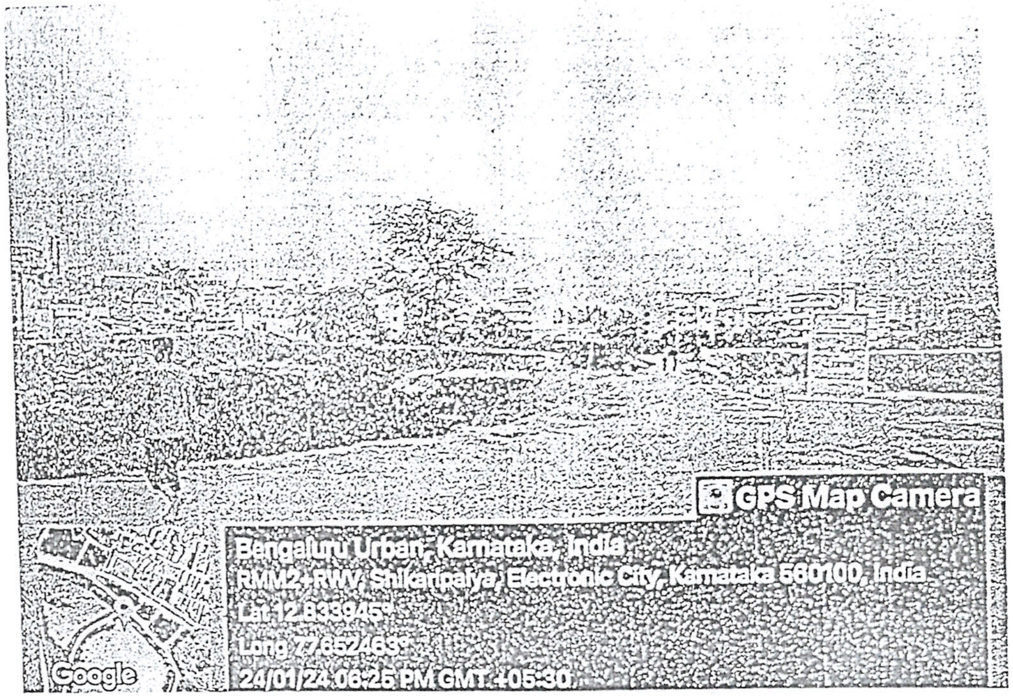
GPS Map Camera
Bengaluru, Karnataka, India
RMM3+HBV, Shikaripalya, Electronic City, Bengaluru, Karnataka 560105, India
Lat 12.833893°
Long 77.653094°
24/01/24 06:19 PM GMT +05:30
Google

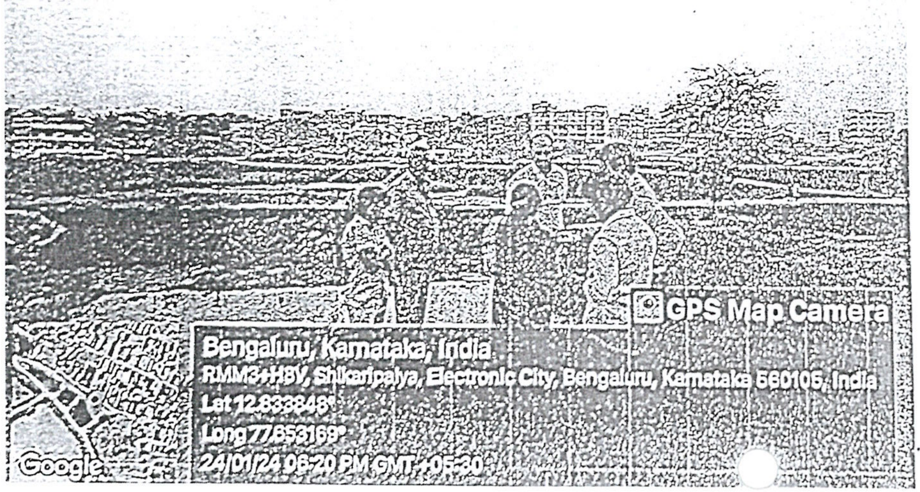
GPS Map Camera
Bengaluru Urban, Karnataka, India
RMM2+RWV, Shikaripalya, Electronic City, Karnataka 560100, India
Lat 12.833946°
Long 77.65252°
24/01/24 06:23 PM GMT +05:30
Google



GPS Map Camera
Bengaluru Urban, Karnataka, India
RMM2+RWV, Shikaripalya, Electronic City, Karnataka 560100, India
Lat 12.833945°
Long 77.652463°
24/01/24 06:25 PM GMT +05:30
Google

GPS Map Camera
Bengaluru Urban, Karnataka, India
RMM2+RWV, Shikaripalya, Electronic City, Karnataka 560100, India
Lat 12.833946°
Long 77.65252°
24/01/24 06:23 PM GMT +05:30
Google


GPS Map Camera
Bengaluru Urban, Karnataka, India
RMM2+RWV, Shikaripalya, Electronic City, Karnataka 560100, India
Lat 12.833945°
Long 77.652463°
24/01/24 06:25 PM GMT +05:30
Google


GPS Map Camera
Bengaluru, Karnataka, India
RMM3+H8V, Shikaripalya, Electronic City, Bengaluru, Karnataka 560105, India
Lat 12.833848°
Long 77.653169°
24/01/24 06:20 PM GMT +05:30
Google

GPS Map Camera
Bengaluru, Karnataka, India
RMM3+H8V, Shikaripalya, Electronic City, Bengaluru, Karnataka 560105, India
Lat 12.833893°
Long 77.653094°
24/01/24 06:19 P
Google

Translated copy of Annexure-III

Office of the Hulimangala Village Panchayath

Jigani Hobli, Anekal Taluk, Bangalore Urban District-560105

No. HVP/56/2023-24 Date: 25/01/2024

To,
The Executive Officer,
Taluk Panchayat,
Anekal.

Sub: Submission of compliance report regarding publication of news in Hosadiganta Newspaper on 10.01.2024 under title Sewage Water to lake; death of aquatic.

****

Regarding the above matter, a report was received about the poor condition of the lake in Shikaripalya village under Hulimangala Gram Panchayat, and accordingly, the site was inspected and the lake was developed under CSR grant through Anand Malligawad Foundation, and 3 pits were made and rainwater was allowed to flow through these pits. Only rainwater was allowed to flow into these pits, and separate large canals were made for the drainage and waste water to flow, and the drainage and waste water are flowing

separately, this waste water is not flowing into the lake and only rainwater is stored in the lake, no waste water is added.

Due to the lack of rain this year, the water storage in the lake is very low, and the water is clean without any waste water being added. The public is using the lake banks in the morning and evening for walking and picnicking. The main problem is the large amount of sewage and waste water flowing from the residential complexes of the neighboring villages under the jurisdiction of Doddatogur Town Panchayat.

There are more than 4000 families in Shikaripalya village with a population of 21321. To maintain and maintain sanitation, a letter has been sent to my office and the Assistant Executive Engineer, Rural Drinking Water and Sanitation Sub-Division, Bangalore South, to construct an STP tank with government funds.

The Gram Panchayat has not given any permission to drain the sewage and waste water to public canals for apartments that do not have STP installed. I would like to

bring to your attention the fact that the waste water flows through a separate canal and this waste water does not flow into the lake, and I have attached the letters written by the STP unit and photographs of the lake with this letter and submitted them to your attention.

Thanking you,

Yours faithfully,
Sd/-
Panchayat Development Officer,
Hulimangala Village Panchayat,
Anekal Taluk,
Bangalore Urban District.

26

Translated copy of Annexure-IV

Karnataka State Pollution Control Board,
Regional Office: Bangalore-Anekal
2nd Floor, "NISARGA BHAVAN"
7th 'C' Cross, Thimmaiah Road,
Saneguruvanahalli, Shivanagar,
Bengaluru-560010.
Tel/Fax: 080-23229538

/RPAD/

No. KSPCB/RO-Anekal/NGT/Lake/2023-4/1573 date: 29 JAN 2024

To,
The Environment Officer,
RO-Bommanahalli,
Nisarga Bhavana, 2nd Floor,
7th 'D' Main Road, Shivanagar,
Bangalore-560010.

Sir,

Sub: Conservation of Shikaripalya lake in Sy.No.110 of Maragondanahalli Village, Anekal Taluk.

Ref:
1. NGT Order No. OA-155, dated: 08.03.2022.
2. Board letter no.1930, dated: 14.06.2022.
3. Joint Inspection dated: 24.01.2024.

In connection with the above matter and reference, it is hereby brought to your attention that a case has been registered with the National Green Tribunal (NGT) regarding encroachment and pollution of Shikaripalya Lake located at Survey No. 110, Margondanahalli village, Anekal taluk (Reference-1). The said lake falls under the jurisdiction of Anekal Regional Office. In Dodda Toguru village of Begur hobli of Bangalore South division,

located to the north of the said lake (Neeladri Road and surrounding area), a large number of residential complexes/apartments have already been constructed and are functioning. The waste/sewage generated from them is directly connected to the Panchayat sewers without treating it. Since there is no sewage treatment plant in the said area, it has been observed that sewage is flowing in an unscientific manner, standing in open drains at various places and directly entering Shikaripalya Lake. As a result, the Wetland/Oxidation Ponds provided for the recently revived Shikaripalya Lake are filled with sewage and solid waste and are causing pollution. Therefore, considering the matter as very urgent, it is requested to take steps to prevent sewage generated from the residential complexes/apartments within their jurisdiction from entering the Shikaripalya Lake and to submit a report to this office.

Issue acknowledgement for receipt of this letter

Yours faithfully,
Sd/-
Environment Officer,
RO-Anekal

Copy to:
1. Senior Environment Officer, Bangalore South Division, Nisarga Bhavana, Bangalore for information.
2. Shikaripalya lak-NGT File

Sd/-
Environment Officer,
RO-Anekal

Annexure - III

28

77 B

Karnataka State Pollution Control Board

Regional Office: Bangalore –Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080 -23229538

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು – ಆನೇಕಲ್
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538

towards a cleaner Karnataka

//RPAD//

No. KSPCB/RO-ANEKAL/NOTICE/2023-24/561 Date: 18 JUL 2023

DESPATCHED

To,

The Executive Engineer
PRDE _ Banglore Urban District
Ist Floor, Banglore Zilla Panchayath Building
S. Kariappa Road, Banashankri ,
Bengalurue – 560 070

Sir,

Sub: Construction of Sewage Treatment Plant without obtaining Consent For Establishment (CFE) from the Board under the Water (Prevention & Control of Pollution) Act, 1974 – reg

Ref: CEPI meeting held at Nisarga Bhavan, KSPCB on 23-06-2023.

****

Your attention is invited to the Section 25 & 26 of Water (Prevention & Control of Pollution) Act, 1974 subject to the provision under these sections:

Section 25 & 26: no person shall, without the prior consent of the State Board shall establish or take any steps to establish any industry, operation or process, or any treatment and disposal systems, which is likely to discharge sewage or trade effluent into stream or well or sewer or on land.

As evident from the above said sections, it is mandatory on the part of every local body to obtain "Consent for Establishment" prior to establishment and "Consent for Operation" prior to Operation of the Sewage Treatment Plant. Further, during CEPI meeting held at Nisarga Bhavan, KSPCB, it is informed by Engineer of Zilla panchayat, that the STP's are being constructed at Hulimangla, Hennagra and Yarandahlli without obtaining the required consent as obligatory under the afore said Sections of the Acts.

This action of establishing the STP without obtaining CFE from the Board is violation of the Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974.

In view of the afore mentioned facts, you are informed to apply via XGN software for the consent of Board along with such necessary documents prescribed, **within 7 days from the date of issue of this letter.**

Please acknowledge the receipt of this notice.

Yours faithfully,

Environmental Officer

Annexure - IV

29

Karnataka State Pollution Control Board
Regional Office: Bangalore –Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080 -23229538

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು – ಆನೇಕಲ್
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538

66

towards a cleaner Karnataka

//RPAD//

ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.-ಆನೇಕಲ್/ರಾ.ಹ.ನ್ಯಾ/ಕೆರೆ/2023-2024/1513 ದಿನಾಂಕ: 29 JAN 2024

ಇವರಿಗೆ,

ಪರಿಸರ ಅಧಿಕಾರಿ,
ಪ್ರಾ.ಕ.-ಬೊಮ್ಮನಹಳ್ಳಿ,
ನಿಸರ್ಗ ಭವನ, 2ನೇ ಮಹಡಿ,
7ನೇ 'ಡಿ' ಮುಖ್ಯರಸ್ತೆ,ಶಿವನಗರ,
ಬೆಂಗಳೂರು-560010

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಮಾರಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೇ ನಂ. 110 ರಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಸಂರಕ್ಷಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ: 1. NGT ಆದೇಶದ ಸಂಖ್ಯೆ. OA-155, Dated: 08.03.2022.
2. ಮಂಡಳಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ:1930, ದಿನಾಂಕ:14.06.2022.
3. ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆಯ ದಿನಾಂಕ: 24.01.2024.

****

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮ್ಮ ಗಮನಕ್ಕೆ ತರ ಬಯಸುವುದೇನೆಂದರೆ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಮಾರಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೇ ನಂ. 110 ರಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಒತ್ತುವರಿ ಹಾಗೂ ಮಾಲಿನ್ಯದ ವಿಷಯವಾಗಿ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ(NGT)ಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುತ್ತದೆ(ಉಲ್ಲೇಖ-1). ಸದರಿ ಕೆರೆಯು ಆನೇಕಲ್ ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುತ್ತದೆ. ಸದರಿ ಕೆರೆಯ ಉತ್ತರ ದಿಕಿನಲ್ಲಿರುವ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ವಿಭಾಗದ ಬೇಗೂರು ಹೋಬಳಿಯ ದೊಡ್ಡ ತೋಗೂರು ಗ್ರಾಮದಲಿ (ನೀಲಾದ್ರಿ ರಸ್ತೆ ಹಾಗೂ ಸುತ್ತಮುತ್ತಲಿನ ಪ್ರದೇಶ), ಈಗಾಗಲೇ ವಸತಿ ಸಂಕೀರ್ಣ/ ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ಗಳು ಅಪಾರ ಪ್ರಮಾಣದಲ್ಲಿ ನಿರ್ಮಾಣವಾಗಿದ್ದು, ಅವುಗಳು ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದೆ. ಅವುಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವಂತಹ ತ್ಯಾಜ್ಯ/ರೊಚ್ಚು ನೀರನ್ನು ಸಂಸ್ಕರಿಸದೇ, ನೇರವಾಗಿ ಪಂಚಾಯಿತಿ ಒಳಚರಂಡಿಗಳಿಗೆ ಸಂಪರ್ಕ ಕಲ್ಪಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಸದರಿ ಪ್ರದೇಶದಲ್ಲಿ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವಿಲ್ಲದಿರುವ ಕಾರಣ ಅವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ರೊಚ್ಚು ನೀರು ಹರಿಯುತ್ತಿರುವುದು, ಅಲ್ಲಲ್ಲಿ ತೆರೆದ ಚರಂಡಿಗಳಲ್ಲಿ ನಿಂತಿರುವುದು ಹಾಗೂ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ನೇರವಾಗಿ ಸೇರುತ್ತಿರುವುದನ್ನು ಗಮನಿಸಲಾಗಿರುತ್ತದೆ. ಇದರ ಪರಿಣಾಮವಾಗಿ, ಇತ್ತೀಚೆಗಷ್ಟೇ ಪುನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಗೆ ಒದಗಿಸಲಾಗಿರುವ Wetland/Oxidation Pond ಗಳಿಗೆ ಹರಿದು ರೊಚ್ಚು ನೀರು ಹಾಗೂ ಘನತ್ಯಾಜ್ಯದಿಂದಾಗಿ ತುಂಬಿಕೊಂಡಿರುತ್ತದೆ ಹಾಗೂ . ಮಾಲಿನ್ಯವನ್ನು ಉಂಟು ಮಾಡುತ್ತಿರುತ್ತದೆ. ಆದುದರಿಂದ ಸದರಿ ವಿಷಯವನ್ನು ಅತಿ ಜರೂರೆಂದು ಪರಿಗಣಿಸಿ, ತಮ್ಮ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ವಸತಿ ಸಂಕೀರ್ಣ/

ಮು.ತಿ.ನೋ.

31/01/24

ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ಕೊಚ್ಚೆ ನೀರು ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಸೇರದಂತೆ ಕ್ರಮವಹಿಸಲು ಹಾಗೂ ತಾವುಗಳು ತೆಗೆದುಕೊಂಡ ವರದಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ನೀಡಲು ಕೋರಲಾಗಿದೆ.

ಈ ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿಯನ್ನು ನೀಡುವುದು.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,
ಸಹಿ/-
ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ.-ಆನೇಕಲ್

ಪ್ರತಿ:

1.ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ವಿಭಾಗ, ನಿಸರ್ಗ ಭವನ ಬೆಂಗಳೂರು. ಇವರ ಮಾಹಿತಿಗಾಗಿ.
2. ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆ- NGT ಕಡತ.

ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ.-ಆನೇಕಲ್

Translated copy of Annexure-IV

Karnataka State Pollution Control Board,
Regional Office: Bangalore-Anekal
2nd Floor, "NISARGA BHAVAN"
7th 'C' Cross, Thimmaiah Road,
Saneguruvanahalli, Shivanagar,
Bengaluru-560010.
Tel/Fax: 080-23229538

/RPAD/

No. KSPCB/RO-Anekal/NGT/Lake/2023-4/1573 date: 29 JAN 2024

To,
The Environment Officer,
RO-Bommanahalli,
Nisarga Bhavana, 2nd Floor,
7th 'D' Main Road, Shivanagar,
Bangalore-560010.

Sir,

Sub: Conservation of Shikaripalya lake in Sy.No.110 of Maragondanahalli Village, Anekal Taluk.

Ref: 1. NGT Order No. OA-155, dated: 08.03.2022.
2. Board letter no.1930, dated: 14.06.2022.
3. Joint Inspection dated: 24.01.2024.

In connection with the above matter and reference, it is hereby brought to your attention that a case has been registered with the National Green Tribunal (NGT) regarding encroachment and pollution of Shikaripalya Lake located at Survey No. 110, Margondanahalli village, Anekal taluk (Reference-1). The said lake falls under the jurisdiction of Anekal Regional Office. In Dodda Toguru village of Begur hobli of Bangalore South division,

located to the north of the said lake (Neeladri Road and surrounding area), a large number of residential complexes/apartments have already been constructed and are functioning. The waste/sewage generated from them is directly connected to the Panchayat sewers without treating it. Since there is no sewage treatment plant in the said area, it has been observed that sewage is flowing in an unscientific manner, standing in open drains at various places and directly entering Shikaripalya Lake. As a result, the Wetland/Oxidation Ponds provided for the recently revived Shikaripalya Lake are filled with sewage and solid waste and are causing pollution. Therefore, considering the matter as very urgent, it is requested to take steps to prevent sewage generated from the residential complexes/apartments within their jurisdiction from entering the Shikaripalya Lake and to submit a report to this office.

Issue acknowledgement for receipt of this letter

Yours faithfully,
Sd/-
Environment Officer,
RO-Anekal

Copy to:

1. Senior Environment Officer, Bangalore South Division, Nisarga Bhavana, Bangalore for information.
2. Shikaripalya lak-NGT File

Sd/-
Environment Officer,
RO-Anekal

Annexure - V | 33

Karnataka State Pollution Control Board
Regional Office: Bangalore –Anekal
2nd Floor "NISARGA BHAVAN",
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar,
Bengaluru -560 010.
Tel/Fax: 080 -23229538

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು – ಆನೇಕಲ್
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾನೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು – 560 010
ದೂರವಾಣಿ: 080– 23229538

towards a cleaner Karnataka.

//RPAD//

ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.–ಆನೇಕಲ್/ರಾ.ಹ.ನ್ಯಾ/ಕೆರೆ/2024-25/1330

ದಿನಾಂಕ: 20 FEB 2025

ಇವರಿಗೆ,
ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ,
ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ,
ಹುಲಿಮಂಗಲ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–560105.

ಇವರಿಗೆ,
ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್,
ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ,
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಬನಶಂಕರಿ, ಕರಿಯಪ್ಪ ರೋಡ್, ಬೆಂಗಳೂರು–560070.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಸಂರಕ್ಷಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:
1. ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ. 1556 ದಿನಾಂಕ: 25.01.2024.
2. NGT ಆದೇಶದ ಸಂಖ್ಯೆ. OA 31/2024(SZ) [ಹಿಂದಿನ O.A. No. 155/2022 (PB)] ದಿನಾಂಕ: 03.01.2025
3. ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆಯ ದಿನಾಂಕ: 15.02.2025.

****

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮ್ಮ ಗಮನಕ್ಕೆ ತರ ಬಯಸುವುದೇನೆಂದರೆ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಮಾರಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 110 ರಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಒತ್ತುವರಿ ಹಾಗೂ ಮಾಲಿನ್ಯದ ವಿಷಯವಾಗಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT)ಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುತ್ತದೆ ಈ ಸಂಬಂಧ, ಉಲ್ಲೇಖ(1) ರಲ್ಲಿ ತಮ್ಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಶೀಘ್ರವಾಗಿ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ನಿರ್ಮಿಸಿ ಪುನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಕೆರೆಯನ್ನು ಮಾಲಿನ್ಯದಿಂದ ಸಂರಕ್ಷಿಸಲು ಮತ್ತು ತಾವುಗಳು ತೆಗೆದುಕೊಂಡ ವರದಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿತ್ತು, ಇದಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಮ್ಮಿಂದ ಇದುವರೆಗೂ ಯಾವುದೇ ಪ್ರತ್ಯುತ್ತರ ಬಂದಿರುವುದಿಲ್ಲ.

ಮುಂದುವರೆದಂತೆ, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT) ಉಲ್ಲೇಖ(2) ರಲ್ಲಿ ಸದರಿ ಕೆರೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ವರದಿಯನ್ನು ಮುಂದಿನ ವಿಚಾರಣೆಯ ದಿನಾಂಕ 25.03.2025ರ ಒಳಗೆ ತಪ್ಪದೆ ಸಲ್ಲಿಸಲು ನಿರ್ದೇಶಿಸಿರುತ್ತಾರೆ. ಈ ವಿಷಯಕ್ಕೆ ಸಂಬಂದಿಸಿದಂತೆ ಸದರಿ ಕೆರೆಯ ಪ್ರಸ್ತುತ ಸ್ಥಿತಿಯನ್ನು ತಿಳಿಯಲು ಶ್ರೀ. ವಿಜಯೇಂದ್ರ, (AEE), ಹಾಗೂ ಶ್ರೀ. ರವಿ, ಕಾರ್ಯದರ್ಶಿಗಳು, ಹೆನ್ನಾಗರ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಅವರೊಂದಿಗೆ ಈ ಕಛೇರಿಯ ಉಪ ಪರಿಸರ ಅಧಿಕಾರಿ ಅವರು ಉಲ್ಲೇಖ(3)ರಂತೆ ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಲಾಗಿದ್ದು, ಪರಿವೀಕ್ಷಣೆ ಸಮಯದಲ್ಲಿ ಕಂಡುಬಂದಂತ ಅಂಶಗಳು ಈ ಕೆಳಗಿನಂತಿವೆ.

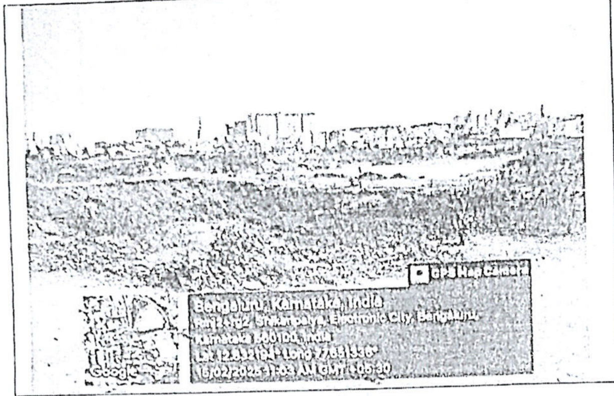
1. ಕೆರೆಯ ಸುತ್ತ ಬೇಲಿ ಹಾಕಿರುವುದಿಲ್ಲ ಹಾಗಾಗಿ ಕೆರೆಯ ದಂಡೆಯ ಸುತ್ತ ಸಾರ್ವಜನಿಕರು ಸಂಚರಿಸಲು ಹಾಗು ಕಸ ಸುರಿಯಲು ಅನುಕೂಲವಾಗಿದೆ.
2. ಕೆರೆಯ ಸುತ್ತ ಕೆಲವು ಸ್ಥಳಗಳಲ್ಲಿ ಘನತ್ಯಾಜ್ಯವನ್ನು ಸುರಿಯಲಾಗಿದೆ.
3. ಕೆರೆಯೊಳಗೆ ಅತ್ಯಂತ ಕಡಿಮೆ ಪ್ರಮಾಣದ ನೀರು ಇರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.
4. ಈಶಾನ್ಯ ಭಾಗದ ಕಡೆಗೆ ಕೊಳಚೆ ನೀರಿನ ಹರಿವನ್ನು ಗಮನಿಸಲಾಗಿದೆ. ಅಂದರೆ, ಈ ಹಿಂದೆ ನಿರ್ಮಿಸಲಾಗಿದ್ದ ಸರಣಿ ಗಂಡಿ (Series of Lagoons) ಗಳು ಈಗ ತಿರುಗಾಲುವೆಗಳ (Diversion channel) ರೀತಿ ಕೆಲಸ ಮಾಡುತ್ತಿವೆ.
5. Outlet waste weir ಅನ್ನು ತೆಗೆದುಹಾಕಲಾಗಿದೆ.
6. ವಿಚಾರಣೆ ಸಮಯದಲ್ಲಿ, M/s. Wipro Ltd., ಅವರು ಎಸ್.ಟಿ.ಪಿ. ನಿರ್ಮಾಣ ಸೇರಿದಂತೆ 3 ಹಂತಗಳಲ್ಲಿ ಕೆರೆಯನ್ನು

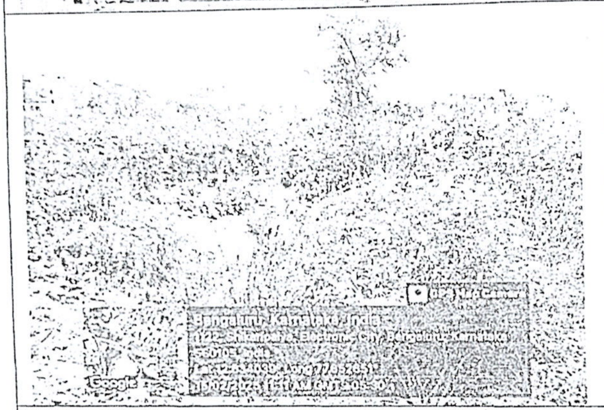
R.O.-Anekal

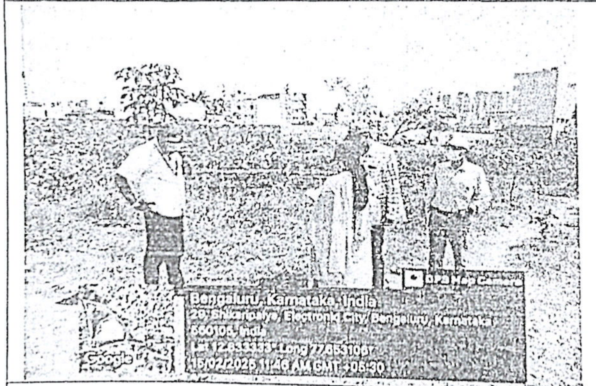
ಪುನರುಜ್ಜೀವನಗೊಳಿಸಲು ವಿವರವಾದ ಯೋಜನಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುವುದು ತಿಳಿದುಬಂದಿದೆ.

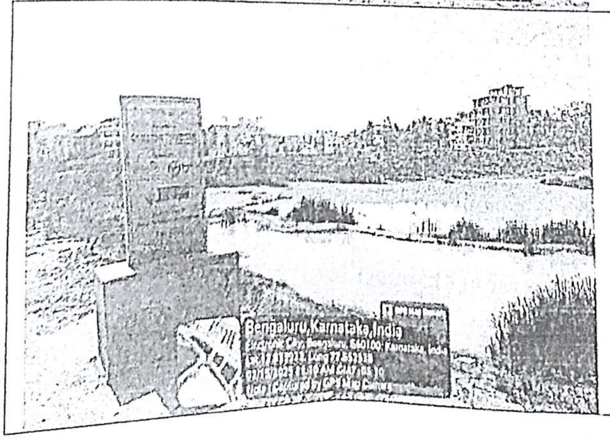
7. ಕೆರೆಯ ಪಶ್ಚಿಮ ಭಾಗದಲ್ಲಿರುವ ನೀರನ್ನು ಸುತ್ತಮುತ್ತಲಿನ ನಿವಾಸಿಗಳು ಬಟ್ಟೆ ಒಗೆಯಲು ಬಳಸುತ್ತಿರುವುದು ಕಂಡುಬಂದಿದೆ.

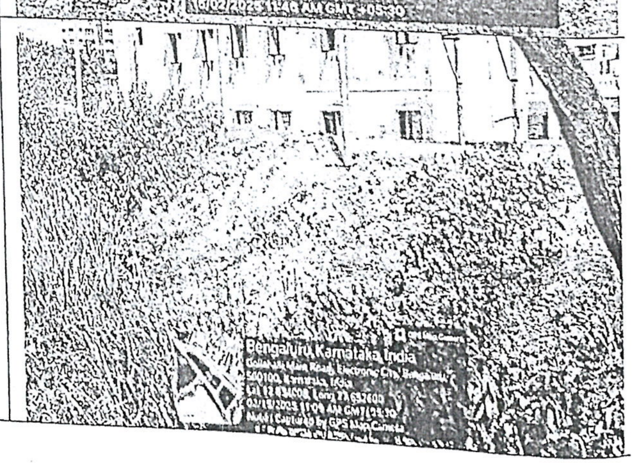
8. ಪರಿವೀಕ್ಷಣೆಯ ಸಮಯದಲ್ಲಿ ತೆಗೆಲಾದ ಛಾಯಾಚಿತ್ರಗಳು ಈ ಕೆಳಗಿನಂತಿವೆ



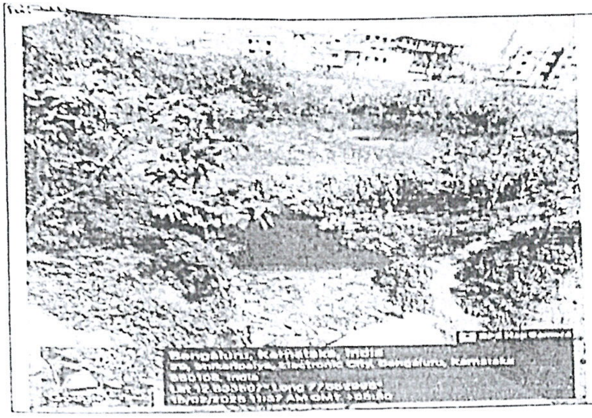








121



ಸದರಿ ಕೆರೆಯು ತಮ್ಮ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದರಿಂದ, ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವಸತಿ ಸಂಕೀರ್ಣ/ ಅಪಾರ್ಟ್‌ಮೆಂಟ್‌ಗಳು ಅಪಾರ ಪ್ರಮಾಣದಲ್ಲಿ ನಿರ್ಮಾಣವಾಗುತ್ತಿದ್ದು, ಅವುಗಳು ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದು, ಅವುಗಳಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವಂತಹ ತ್ಯಾಜ್ಯ/ರೊಚ್ಚು ನೀರನ್ನು ಸಂಸ್ಕರಿಸದೇ, ನೇರವಾಗಿ ಪಂಚಾಯಿತಿ ಒಳಚರಂಡಿಗಳಿಗೆ ಸಂಪರ್ಕ ಕಲ್ಪಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವಿಲ್ಲದಿರುವ ಕಾರಣ ಅವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ರೊಚ್ಚು ನೀರು ಹರಿಯುತ್ತಿರುವುದು, ಅಲ್ಲಲ್ಲಿ ತೆರೆದ ಚರಂಡಿಗಳಲ್ಲಿ ನಿಂತಿರುವುದು ಗಮನಿಸಲಾಗಿರುತ್ತದೆ.

ತಮ್ಮ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಹಾಗೂ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ನಿರ್ಮಿಸುವಂತೆ ಈ ಹಿಂದೆ ಸಾಕಷ್ಟು ಬಾರಿ ತಮಗೆ ಪತ್ರ ಬರೆದಿದ್ದರೂ, ಇದುವರೆಗೂ ಯಾವುದೇ ಕಾರ್ಯ ಪ್ರಗತಿಯಲ್ಲಿರುವುದಿಲ್ಲ. ಇದರ ಪರಿಣಾಮವಾಗಿ, ಇತ್ತೀಚೆಗಷ್ಟೇ ಪುನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಗೆ ಒದಗಿಸಲಾಗಿರುವ Wetland/Oxidation Pond ರೊಚ್ಚು ನೀರು ಹಾಗೂ ಘನತ್ಯಾಜ್ಯದಿಂದಾಗಿ ಮಲಿನಗೊಳ್ಳುತ್ತಿದೆ.

ಆದುದರಿಂದ ಸದರಿ ವಿಷಯವನ್ನು ಅತಿ ಜರೂರೆಂದು ಪರಿಗಣಿಸಿ, ತಮ್ಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಶೀಘ್ರವಾಗಿ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ನಿರ್ಮಿಸಿ ಪುನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಕೆರೆಯನ್ನು ಮಾಲಿನ್ಯದಿಂದ ಸಂರಕ್ಷಿಸಲು ಮತ್ತು ತಾವುಗಳು ತೆಗೆದುಕೊಂಡ ವರದಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿದೆ. ತಪ್ಪಿದ್ದಲ್ಲಿ ಕಾನೂನು ರೀತ್ಯ ಕ್ರಮವನ್ನು ಜರುಗಿಸಲಾಗುವುದು.

ಈ ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿಯನ್ನು ನೀಡುವುದು.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,
ಸಹಿ/-
ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ.-ಆನೇಕಲ್

ಪ್ರತಿಗಳು

1. ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು (SEO-South), ನಿಸರ್ಗ ಭವನ, ಕರಾಮಾನಿಮಂ, ಬೆಂಗಳೂರು, ಇವರ ಗಮನಕ್ಕಾಗಿ.
2. ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ, ಅತ್ತಿಬೆಲೆ-ಆನೇಕಲ್ ರೋಡ್, ಕೆ.ಎಸ್.ಆರ್.ಟಿ.ಸಿ. ಕಾಲೋನಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು-562107, ಇವರ ಗಮನಕ್ಕಾಗಿ ಹಾಗು ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯ ಒತ್ತುವರಿ ಹಾಗೂ ಮಾಲಿನ್ಯದ ವಿಷಯವಾಗಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT)ಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುತ್ತದೆ ಈ ಸಂಬಂಧ ದಿನಾಂಕ 25.03.2025 ಒಳಗಾಗಿ ವರದಿಸಲ್ಲಿಸಬೇಕಾಗಿದ್ದು, ಸದರಿ ಕೆರೆಯನ್ನು ಪುನರುಜ್ಜೀವನಗೊಳಿಸುವ ಹಾಗೂ ಶೀಘ್ರವಾಗಿ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಸ್ಥಾಪಿಸುವ ಕೆಲಸವನ್ನು ತ್ವರಿತಗತಿಯಲ್ಲಿ ನಡೆಸಲು ತಿಳಿಸಲಾಗಿದೆ.
3. ಕಛೇರಿ ಕಡತ.

ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ.-ಆನೇಕಲ್

36

Karnataka State Pollution Control Board,
Regional Office: Bangalore-Anekal
2nd Floor, "NISARGA BHAVAN"
7th 'C' Cross, Thimmaiah Road,
Saneguruvanahalli, Shivanagar,
Bengaluru-560010.
Tel/Fax: 080-23229538

No. KSPCB/RO-Anekal/NGT/Lake/2024-25/1330

Date: 20 FEB 2025

To,	To,
Panchayath Development Officer Office of the Hulimangala Village Panchayath, Hulimangala, Jigani Hobli, Anekal Taluk, Bangalore Urban District-560105	The Asst. Executive Officer, Panchayat Raj Engineering Sub-Division, Bangalore South Zilla Panchayath, Banashankari, Kariyappa Road, Bangalore-560070

Sir,

Sub: Conservation of Shikaripalya Lake coming within the limits of Hulimangala Village Panchayath.

Ref:
1. This office letter no.1556, dated: 25.01.2024
2. NGT Order No. OA 31/2014 (SZ) (The then O.A.No.155/2022 (PB)] dated: 03.01.2025.
3. Joint Inspection dated: 15.02.2025.

****

In connection to the above cited subject and reference, this is to bring to your goodselves that a case has been registered at National Green Tribunal (NGT) regarding encroachment and pollution of Shikaripalya lake in Sy.No.110 of Maragondanahalli Village, Anekal Taluk. In this regard it was informed to this office in Ref (1) above to scientifically construct a Sewage Water

Treatment Plant and to conserve the rejuvenated lake from pollution and to submit report on action taken by you. Not received any reply from you till now.

Further, the National Green Tribunal (NGT) has directed the submission of the report regarding the said lake in reference (2) without fail by the next date of hearing i.e. 25.03.2025. In this regard, a joint inspection was conducted by Shri. Vijayendra, (AEE), and Shri. Ravi, Secretary, Hennagar Gram Panchayat along with the Deputy Environment Officer of this office as per reference (3) to know the current condition of the said lake. The following points were found during the inspection.

1. There is no fence around the lake, so it is convenient for the public to move around the bank of the lake and throw garbage.
2. Solid waste has been dumped at some places around the lake.
3. Very little water was found in the lake.
4. Flow of sewage water was observed towards the north-east. That is, the Series of Lagoons constructed earlier are now functioning as diversion channels.
5. Outlet waste weir has been removed.

6. During the inquiry, it was learnt that M/s. Wipro Ltd. has submitted a detailed project report for reviving the lake in 3 phases including construction of STP.
7. It was observed that the water in the western part of the lake is being used by the surrounding residents for washing clothes.
8. The photographs taken during the inquiry are as follows

Photo/-

Since the said lake falls under the jurisdiction of their Gram Panchayat, a large number of residential complexes/apartments are being constructed in the Gram Panchayat area, which are functioning and the waste/sewage generated from them is directly connected to the Panchayat sewers without treating it. Since there is no sewage treatment plant in the Gram Panchayat area, it has been observed that sewage is flowing unscientifically and standing in open drains.

Although they have written to them many times in the past to construct a scientific drainage system and sewage treatment plant in their Gram Panchayat area, no work has been progressed so far. As a result, the Wetland/Oxidation Pond

provided for the recently revived Shikaripalya Lake is getting polluted with sewage and solid waste.

Considering the matter as very urgent, the importer has been instructed to construct a sewage treatment plant in their panchayat area in a scientific manner as soon as possible to protect the revived lake from pollution and to submit the report they have taken to this office. In case of default, legal action will be taken.

Issue acknowledgement for having receipt of this letter.

Yours faithfully,
Sd/-
Environment Officer,
RO-Anekal

Copy to:
1) Senior Environment Officer (SEO-South), Nisarga Bhavana, KSPSB, Bangalore for perusal.
2) Executive Officer, Taluk Panchayat, Attibele-Anekal Road, KSRTC Colony, Anekal Taluk, Bangalore-562107, for perusal and that a case has been registered at National Green Tribunal (NGT) regarding encroachment and pollution and in this regard report has to be submitted before 25.03.2025, it has been informed to rejuvenate the lake and to expeditious the work of establishing Sewage Water Treatment Plant.

Sd/-
Environment Officer,
RO-Anekal.

Annexure-VI 125

40

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ

ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರವರ ಕಛೇರಿ, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಮೊದಲನೇ ಮಹಡಿ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ಅನೆಕ್ಸ್ ಕಟ್ಟಡ , ಎಸ್.ಕರಿಯಪ್ಪ ರಸ್ತೆ,ಬನಶಂಕರಿ,ಬೆಂಗಳೂರು-560070.

E-Mail:aeepredsouth@gmail.com

ಸಂಖ್ಯೆ:ಸಕಾಅ/ಪಂರಾಇಂವಿ(ದ)/ಬೆನ/ಜೆ.ಇ-3/ 1940-1943/2024-25 ದಿನಾಂಕ: 14-03-2025

ರವರಿಗೆ,
ಪರಿಸರ ಅಧಿಕಾರಿ,
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ"
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು – 560010.

ಮಾನ್ಯರೇ,

ವಿಷಯ:-ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಸಂರಕ್ಷಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:- 1. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ:1556.ದಿನಾಂಕ:25/01/2025.
2. NGT ಆದೇಶದ ಸಂಖ್ಯೆ:)OA 31/2024(SZ) ({ಹಿಂದಿನ O.A. No 155/2022(PB) ದಿನಾಂಕ:03/01/2025.
3. ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆಯ ದಿನಾಂಕ:15/02/2025.
4. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ:ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.-ಆನೇಕಲ್/ರಾ.ಪ.ನ್ಯಾ/ಕೆರೆ/1330/ 2024-25. ದಿನಾಂಕ:20/02/2025.
5. ಈ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ: :ಸಕಾಅ/ಪಂರಾಇಂವಿ(ದ)/ಬೆನ/ಜೆ.ಇ-3/169/2021-22 ದಿನಾಂಕ:12/05/2022.
6. ಈ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ: :ಸಕಾಅ/ಪಂರಾಇಂವಿ(ದ)/ಬೆನ/ಜೆ.ಇ-3/1440/2024-25 ದಿನಾಂಕ:19/12/2024.

DO(ೞ) Lmla 26/3/25

ಪರಿಸರ ಅಧಿಕಾರಿಗಳ ಕಛೇರಿ ತಾ. 24/3/25 ಸಂ. 4265

****

ಮೇಲಿನ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂದಿಸಿದಂತೆ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಮಾರಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.110 ರಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಒತ್ತುವರಿ ಹಾಗೂ ಮಾಲಿನ್ಯದ ವಿಷಯವಾಗಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರಿಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT)ಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುತ್ತದೆಂದು ಈ ಸಂಬಂಧ ಉಲ್ಲೇಖ(1)ರಲ್ಲಿ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಶೀಘ್ರವಾಗಿ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ನಿರ್ಮಿಸಿ ಪುನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಕೆರೆಯನ್ನು ಮಾಲಿನ್ಯದಿಂದ ಸಂರಕ್ಷಿಸಲು ಮತ್ತು ತಾವುಗಳು ತೆಗೆದುಕೊಂಡ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿ ಇದಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಮ್ಮಿಂದ ಇದುವರೆಗೂ ಯವುದೇ ಪ್ರತ್ಯುತ್ತರ ಬಂದಿರುವುದಿಲ್ಲವೆಂದು ಮಾನ್ಯ ರಾಷ್ಟ್ರಿಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT) ಉಲ್ಲೇಖ(2) ರಲ್ಲಿ ಸದರಿ ಕೆರೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ವರದಿಯನ್ನು ಮುಂದಿನ ವಿಚಾರಣೆಯ ದಿನಾಂಕ:25.03.2025ರ ಒಳಗೆ ತಪ್ಪದೆ ಸಲ್ಲಿಸಲು ನಿರ್ದೇಶಿಸಿರುತ್ತಾರೆ. ಈ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿದಂತೆ ಸದರಿ ಕೆರೆಯ ಪ್ರಸುತ ಸ್ಥಿತಿಯನ್ನು ತಿಳಿಯಲು ಶ್ರೀ. ವಿಜಯೇಂದ್ರ (AEE) ಹಾಗೂ ಶ್ರೀ. ರವಿ. ಕಾರ್ಯದರ್ಶಿಗಳು, ಹೆನ್ನಾಗರ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಅವರೊಂದಿಗೆ ಈ ಕಛೇರಿಯ ಉಪ ಪರಿಸರ ಅಧಿಕಾರಿ ಅವರು ಉಲ್ಲೇಖ(3)ರಂತೆ ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಲಾಗಿದ್ದು ಪರಿವೀಕ್ಷಣೆ ಸಮಯದಲ್ಲಿ ಕಂಡುಬಂದಪ ಅಂಶಗಳು ಈ ಕೆಳಗಿನಂತಿವೆ ಎಂದು ಕೆಳಗಿನ ಅಂಶಗಳನ್ನು

1. ಕೆರೆಯ ಸುತ್ತ ಬೇಲಿ ಹಾಕಿರುವುದಿಲ್ಲ ಹಾಗಾಗಿ ಕೆರೆಯ ದಂಡೆಯ ಸುತ್ತ ಸಾರ್ವಜನಿಕರು ಸಂಚರಿಸಲು ಹಾಗೂ ಕಸ ಸುರಿಯಲು ಅನುಕೂಲವಾಗಿದೆ.
2. ಕೆರೆಯ ಸುತ್ತ ಕೆಲವು ಸ್ಥಳಗಳಲ್ಲಿ ಘನತ್ಯಾಜ್ಯವನ್ನು ಸುರಿಯಲಾಗಿದೆ.

41

124

3. ಕೆರೆಯೊಳಗೆ ಅತ್ಯಂತ ಕಡಿಮೆ ಪ್ರಮಾಣದ ನೀರು ಇರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.
4. ಈಶಾನ್ಯ ಭಾಗದ ಕಡೆಗೆ ಕೊಳಚೆ ನೀರಿನ ಹರಿವನ್ನು ಗಮನಿಸಲಾಗಿದೆ, ಅಂದರೆ, ಈ ಹಿಂದೆ ನಿರ್ಮಿಸಲಾಗಿದ್ದ ಸರಣಿ ಗಂಡಿ (Series of Lagoons) ಗಳು ಈಗ ತಿರುಗಾಲುವೆಗಳ (Diversion channel) ರೀತಿ ಕೆಲಸ ಮಾಡುತ್ತಿವೆ.
5. Outlet waste weir ಅನ್ನು ತೆಗೆದುಹಾಕಲಾಗಿದೆ.
6. ವಿಚಾರಣೆ ಸಮಯದಲ್ಲಿ M/S Wipro Ltd, ಅವರು ಎಸ್.ಟಿ.ಪಿ. ನಿರ್ಮಾಣ ಸೇರಿದಂತೆ 3 ಹಂತಗಳಲ್ಲಿ ಕೆರೆಯನ್ನು ಪುನರುಜ್ಜೀವನಗೊಳಿಸಲು ವಿವರವಾದ ಯೋಜನಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುವುದು ತಿಳಿದುಬಂದಿದೆ.
7. ಕೆರೆಯ ಪಶ್ಚಿಮ ಭಾಗದಲ್ಲಿರುವ ನೀರನ್ನು ಸುತ್ತಮುತ್ತಲಿನ ನಿವಾಸಿಗಳು ಬಟ್ಟೆ ಒಗೆಯಲು ಬಳಸುತ್ತಿರುವುದು ಕಂಡು ಬಂದಿದೆ

ಮೇಲಿನ ಅಂಶಗಳಿಗೆ ಸಂಬಂದಪಟ್ಟಂತೆ, ಸದರಿ ಕೆರೆಯು ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಟ್ಟಿದ್ದು ಉಲ್ಲೇಖಿತ 5ರ ಪತ್ರದಲ್ಲಿ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳಿಗೆ ತಾವು ಸೂಚಿಸಿರುವ ಅಂಶಗಳನ್ನು ಒಳಗೊಂಡಂತೆ ಕ್ರಮವಹಿಸಲು ಪತ್ರ ಬರೆಯಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು ಸದರಿ ಕೆರೆಯನ್ನು M/S Wipro. Ltd., ರವರು ಪುನರುಜ್ಜೀವನಗೊಳಿಸಲು ವಿವರವಾದ ಯೋಜನಾ ವರದಿಯನ್ನು ತಾವು ಸೂಚಿಸಿರುವ ಅಂಶಗಳನ್ನು ಒಳಗೊಂಡಂತೆ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು ರೂ.3,12,69,976/- ಲಕ್ಷಗಳಿಗೆ ಕೆರೆ ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಅನುಮೋದನೆಗಾಗಿ ಸಲ್ಲಿಸಲು ಉಲ್ಲೇಖ(6)ರಲ್ಲಿ ಈ ಕಛೇರಿಯಿಂದ ಸಲ್ಲಿಕೆಯಾಗಿರುವ ಅಂದಾಜು ಪಟ್ಟಿಗೆ ಅನುಮೋದನೆ ಪಡೆಯಲು ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ, ಬೆಂಗಳೂರು ರವರ ಕಛೇರಿಯಿಂದ ಕರ್ನಾಟಕ ಕೆರೆ ಸಂರಕ್ಷಣೆ ಮತ್ತ ಪ್ರಾಧಿಕಾರ ರವರ ಕಛೇರಿಗೆ ಈಗಾಗಲೇ ಸಲ್ಲಿಸಲಾಗಿರುತ್ತದೆ. ಮತ್ತು ಎಸ್.ಟಿ.ಪಿ. ನಿರ್ಮಾಣ ಸೇರಿದಂತೆ ಮೂರು ಹಂತಗಳಲ್ಲಿ ಕೆರೆಯನ್ನು ಪುನರುಜ್ಜೀವನಗೊಳಿಸಲು ಖಾಸಗಿ ಸಂಸ್ಥೆಯವರು ಯೋಜಿಸಿದ್ದು ಯೋಜನಾ ವರದಿಯು ನಿರೀಕ್ಷಣೆಯಲ್ಲಿರುತ್ತದೆಂದಬ ಮಾಹಿತಿಯನ್ನು ತಮ್ಮ ಅವಗಾಹನೆಗಾಗಿ ಮಂಡಿಸುತ್ತಾ ಸಲ್ಲಿಸಿರುವ ಮೊದಲನೇ ಹಂತದಲ್ಲಿ ಸಲ್ಲಿಕೆಯಾಗಿರುವ ಅಂದಾಜು ಪಟ್ಟಿಯ ತಾಂತ್ರಿಕವಾಗಿ ಕೆರೆ ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕರದಿಂದ ಅನುಮೋದನೆ ದೊರೆತಲ್ಲಿ ,ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಪಡೆದು ಸಿ.ಎಸ್.ಆರ್ ಅನುದಾದ ಅಡಿಯಲ್ಲಿ ಅನುಷ್ಠಾನಗೊಳಿಸಿ. ಕೆರೆಯನ್ನು ಎಲ್ಲಾ ರೀತಿಯಿಂದಲೂ ಸಂರಕ್ಷಸಿಕೊಳ್ಳವುದಾಗಿ, ತಮ್ಮ ಅವಗಾನಹನೆಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್
ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ-ವಿಭಾಗ,
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ, ಬೆಂಗಳೂರು.

Government of Karnataka
Bangalore Urban Zilla Panchayat
Office of the Assistant Executive Engineer, Panchayat Raj Engineering Sub-Division,
Bangalore South Taluk, First Floor, Bangalore Urban Zilla Panchayath, Annexe Building, S.Kariyappa Road, Banashankari, Bangalore-560070
Emaiil: aeepredsouth@gmail.com

No. AEE/PRED(S)/BC/BC/JE-3/1940-1943/2024-25, dated: 14.03.2025

To,
The Environment Officer,
2nd Floor, "Nisarga Bhavana",
7th 'D' Crosss, Thimmaiah Road,
Sanegoarvanahalli, Shivanagar
Bangalore-560010.

Sir,

Sub: Conservation of Shikaripalya Lake coming within the limits of Hulimangala Village Panchayath.

Ref:
1. Your office letter no.1556, dated: 25.01.2024
2. NGT Order No. OA 31/2014 (SZ) (The then O.A.No.155/2022 (PB)] dated: 03.01.2025.
3. Joint Inspection dated: 15.02.2025.
4. Your office letter no. KSPCB/RO-Anekal/NH.N/Kere/1330/2024-25, dated: 20.02.2025.
5. This office letter no. AEE/PRED(S) /BC/JE-3/169/2021-22 dated 12.05.2022
6. This office letter no. AEE/PRED(S)/BC/ JE-3/1440/2024-25, dated: 19.12.2024.

****

In connection to the above cited subject and reference, this is to bring to your goodselves that a case has been registered at National Green Tribunal (NGT) regarding encroachment and

pollution of Shikaripalya lake in Sy.No.110 of Maragondanahalli Village, Anekal Taluk. In this regard it was informed to this office in Ref (1) above to scientifically construct a Sewage Water Treatment Plant and to conserve the rejuvenated lake from pollution and to submit report on action taken by you. Not received any reply from you till now. Further, the National Green Tribunal (NGT) has directed the submission of the report regarding the said lake in reference (2) without fail by the next date of hearing i.e. 25.03.2025. In this regard, a joint inspection was conducted by Shri. Vijayendra, (AEE), and Shri. Ravi, Secretary, Hennagar Gram Panchayat along with the Deputy Environment Officer of this office as per reference (3) to know the current condition of the said lake. The following points were found during the inspection.

1. There is no fence around the lake, so it is convenient for the public to move around the bank of the lake and throw garbage.
2. Solid waste has been dumped at some places around the lake.
3. Very little water was found in the lake.

4. Flow of sewage water was observed towards the north-east. That is, the Series of Lagoons constructed earlier are now functioning as diversion channels.
5. Outlet waste weir has been removed.
6. During the inquiry, it was learnt that M/s. Wipro Ltd. has submitted a detailed project report for reviving the lake in 3 phases including construction of STP.
7. It was observed that the water in the western part of the lake is being used by the surrounding residents for washing clothes.

In view of the above, the said lake falls under the jurisdiction of Hulimangala Gram Panchayat and a letter has been written to the Panchayat Development Officers in the letter dated 5th mentioned to take action including the points suggested by them.

Further, M/S Wipro Ltd., has submitted a detailed project report for the revival of the said lake including the points suggested by them at an estimated cost of Rs. 3,12,69,976/- lakhs to the Lake Development Authority for approval. The estimate submitted by this office in reference (6) has already

been submitted to the office of the Karnataka Lake Conservation and Development Authority for approval. And S.T.P. The private company has planned to revive the lake in three phases including construction, and the project report is pending, and it has been submitted for your perusal. If the technical approval of the estimate submitted in the first phase is received from the Lake Development Authority, then the technical approval will be obtained and implemented under the CSR Act. It has been submitted for your perusal that the lake will be protected in every way.

Yours faithfully,
Sd/-
Assistant Executive Engineer,
Panchayat Raj Engineering Sub-Division,
Bangalore South, Bangalore.

Annexure - VII

46

612

Karnataka State Pollution Control Board
Regional Office : Bangalore - Anekal
2nd Floor, Nisarga Bhavan
7th 'D' Cross, Thimmaiah Road
Shivanagar, Bangalore - 560 010.
Telfax : (O) 080-23229538

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಂಗಳೂರು – ಆನೇಕಲ್
2ನೇ ಮಹಡಿ, ನಿಸರ್ಗ ಭವನ,
7ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು – 560 010.
ದೂ./ ಫ್ಯಾಕ್ಸ್ : 080-23229538

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

towards a cleaner Karnataka

//RPAD//

ಸಂಖ್ಯೆ:ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ-ಆನೇಕಲ್/ದೂರು/2025-26/87 ದಿನಾಂಕ: 13 MAY 2025

ಇವರಿಗೆ,

ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಬೆಂಗಳೂರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಎಸ್ ಕರಿಯಪ್ಪ ರಸ್ತೆ, ಬನಶಂಕರಿ ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-560070.	ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕ್ ಪಂಚಾಯತ್, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-560070.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಬೆಂಗಳೂರು ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಗ್ರಾಮಗಳಲ್ಲಿ ಅಂತಿಮ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕ (Terminal STP) ವನ್ನು ಅಳವಡಿಸದೆ ರೊಚ್ಚು ನೀರು ಕೆರೆಗೆ ಸೇರಿ ಕೆರೆ ಮಾಲಿನ್ಯವಾಗುತ್ತಿದೆ ಎಂದು ಶ್ರೀ. ಅಶ್ವಿನ್ ರೆಡ್ಡಿ. ಆರ್ ರವರ ದೂರಿನ ಕುರಿತು.

ಉಲ್ಲೇಖ:1. ಶ್ರೀ. ಅಶ್ವಿನ್ ರೆಡ್ಡಿ. ಆರ್, ಭಾರತೀಯ ಕಿಸಾನ್ ಸಂಘ ಆನೇಕಲ್ ಘಟಕ, ನೊ. 152/7, 1ನೇ ಮಹಡಿ, ಜಿ.ಎಸ್.ಎಮ್ ಕಾಂಪ್ಲೆಕ್ಸ್ (ಟ್ರಕ್ ಪಾರ್ಕಿಂಗ್ ಪಕ್ಕ), ಹೊಸೂರು ಮುಖ್ಯ ರಸ್ತೆ ಬೆಂಗಳೂರು ಇವರು ಮಂಡಳಿಯ ದೂರುಕೋಶ ವಿಭಾಗಕ್ಕೆ ನೀಡಿರುವ ದೂರಿನ ದಿನಾಂಕ: 10.04.2025.
2. ಈ ಕಛೇರಿ ವತಿಯಿಂದ ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆಗಳನ್ನು ಮಾಡಿರುವುದು.

****

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮಗೆ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ಭಾರತೀಯ ಕಿಸಾನ್ ಸಂಘ ಆನೇಕಲ್ ಘಟಕ, ನಂ. 152/7, 1ನೇ ಮಹಡಿ, ಜಿ.ಎಸ್.ಎಮ್ ಕಾಂಪ್ಲೆಕ್ಸ (ಟ್ರಕ್ ಪಾರ್ಕಿಂಗ್ ಪಕ್ಕ), ಹೊಸೂರು ಮುಖ್ಯ ರಸ್ತೆ, ಬೆಂಗಳೂರು ಇದರ ನಿರ್ದೇಶಕರಾದ ಶ್ರೀ. ಅಶ್ವಿನ್ ರೆಡ್ಡಿ ರವರು, ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಗ್ರಾಮಗಳಲ್ಲಿ ಸಂಸ್ಕರಿಸದೇ ಇರುವ ಗ್ರಾಮಸಾರ/ರೊಚ್ಚು ನೀರು ಅವ್ಯೆಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ನೇರವಾಗಿ ಕೆರೆಗಳಿಗೆ ಸೇರಿ ಮಾಲಿನ್ಯವುಂಟಾಗುತ್ತಿದೆ ಎಂದು ಮಂಡಳಿಯ ದೂರುಕೋಶ ವಿಭಾಗಕ್ಕೆ ದೂರನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಅದರಲ್ಲೂ ಮರಸೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಯಾವುದೇ ಅಂತಿಮ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕ (Terminal STP) ಇಲ್ಲದೆ ಒಳಚರಂಡಿಯ ಮೂಲಕ ಕೆರೆಗಳಿಗೆ ಸೇರಿ ನೀರು ಮಾಲಿನ್ಯವಾಗಿ, ಜಲಸಂಪನ್ಮೂಲಗಳು ಸಹ ಮಾಲಿನ್ಯವಾಗಿ ಅದರಿಂದ ಜನಸಾಮಾನ್ಯರ ಆರೋಗ್ಯಕ್ಕೆ ತೊಂದರೆಯಾಗುತ್ತಿದೆ ಎಂದು ದೂರು ನೀಡಿರುತ್ತಾರೆ. ತಮ್ಮ ಗಮನಕ್ಕಾಗಿ ಉಲ್ಲೇಖ(1) ರ ದೂರಿನ ಪ್ರತಿಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ.

ಈ ಕಛೇರಿಯ ದಿನಚರಿಯಲ್ಲಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ (ಹಲವು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಪ್ರದೇಶಗಳಿಗೆ ಭೇಟಿ ನೀಡಿದ ಸಮಯದಲ್ಲಿ ಹಲವುಕಡೆಗಳಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರನ್ನು ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಮಾಡಿ ಅದನ್ನು ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕ ಇಲ್ಲದ ಕಾರಣ ಕೆರೆಗೆ ಸೇರುತ್ತಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.) ಆದುದರಿಂದ ಸದರಿ ವಿಷಯವನ್ನು ಜರೂರೆಂದು ಪರಿಗಣಿಸಿ ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಕೆರೆಗಳಿಗೆ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರು ಕೆರೆಗೆ ಸೇರದಂತೆ ಕ್ರಮವಹಿಸುವುದು ಹಾಗೂ ಕೆರೆಯನ್ನು ಪುನಶ್ಚೇತನಗೊಳಿಸಿ ನೀರಿನ ಮೂಲವನ್ನು ಸಂರಕ್ಷಿಸಲು ಸೂಚಿಸಲಾಗಿದೆ.

ಮುಂದುವರೆದು, ಈ ಮೂಲಕ ತಮ್ಮ ಗಮನಕ್ಕೆ ತರಬಯಸುವುದೇನೆಂದರೆ, ತಮ್ಮ ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಬನ್ನೇರುಘಟ್ಟ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಲಕ್ಷ್ಮೀಪುರ ಪಂಚಾಯಿತಿ, ಆನೇಕಲ್ ಪುರಸಭಾ, ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಹಾಗೂ ಜಿಗಣಿ ಪುರಸಭಾ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರನ್ನು/

47

ಓ. 811

ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ ಮಾಡಿ ಹಾಗೂ ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ನಿರ್ಮಿಸುವಂತೆ ಈ ಹಿಂದೆ ದಿನಾಂಕ: 19.06.2023 ಪತ್ರ ಬರೆದಿದ್ದರೂ ಯಾವುದೇ ಪ್ರತ್ಯುತ್ತರ ಬಂದಿರುವುದಿಲ್ಲ. ಆದ್ದುದರಿಂದ ತಾವುಗಳು ಈ ಕೂಡಲೇ ಸದರಿ ವಿಷಯವನ್ನು ಜರೂರೆಂದು ಪರಿಗಣಿಸಿ, ತಮ್ಮ ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಎಲ್ಲಾ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳಿಗೆ (ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಜಿಗಣಿ ಹೋಬಳಿ ಹಾಗೂ ಕಸಬಾ ಹೋಬಳಿ) ನಿರ್ದೇಶನ ನೀಡಿ ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆ (UGD), ರೊಚ್ಚು ತೊಟ್ಟಿ (Septik Tank/Soak Pit), ಅಂತಿಮ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕ (Terminal STP) ವನ್ನು ಅಳವಡಿಸುವವರೆಗು ಯಾವುದೇ ಹೊಸ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಗೆ ಅನುಮತಿ ನೀಡಬಾರದು ಮತ್ತು ಅದರ ಅಂದರೆ Terminal STP ಕಾರ್ಯಕಾರಿಗಾಗಿ ಮಂಡಳಿವತಿಯಿಂದ ಪರವನಾಗಿ (NOC) ತೆಗೆದುಕೊಂಡು ನಿರ್ವಹಿಸುವುದು.

ಇದೇ ವಿಷಯವಾಗಿ ಬೆಂಗಳೂರು ಮತ್ತು ರಾಜ್ಯದಲ್ಲಿ ಹೆಚ್ಚುತ್ತಿರುವ ಸಮಸ್ಯೆಯ ಬಗ್ಗೆ, ಪರಿಸರ ಸಂರಕ್ಷಣೆ ಹಾಗೂ ಜನಸಾಮಾನ್ಯರ ಆರೋಗ್ಯ ಹಿತದೃಷ್ಟಿಯಿಂದ ಗೌರವಾನ್ವಿತ ಅಧ್ಯಕ್ಷರುಗಳು (ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡ ದಿನಾಂಕ 07.05.2025 ರಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯದ ಪ್ರಮುಖ ಇಲಾಖೆ/ಮಂಡಳಿಗಳ ಮೇಲಾಧಿಕಾರಿಯವರೊಂದಿಗೆ ರಾಜ್ಯದಲ್ಲಿ ಹೆಚ್ಚುತ್ತಿರುವ ಘನ ತ್ಯಾಜಗಳ ನಿರ್ವಾಹಣೆಯನ್ನು ಹೆಚ್ಚಿನ ರೀತಿಯಲ್ಲಿ ಪರಿಣಾಮಕಾರಿಯಾಗಿ ಘನಮಿಶ್ರಿತ ತ್ಯಾಜ, ಮನೆಯ ರೊಚ್ಚು ನೀರು, ಇ-ತ್ಯಾಜ, ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ, ಪುರಸಭೆಯ ಘನ ತ್ಯಾಜ ಹಾಗೂ ದ್ರವ ತ್ಯಾಜಗಳನ್ನು ವೈಜ್ಞಾನಿಕವಾಗಿ ಸಂಗ್ರಹಿಸಿ ಅದ ನಿರ್ವಾಹಣೆ, ಪ್ರತ್ಯೇಕಗೊಳಿಸುವಿಕೆ, ಸರಿಯಾದ ರೀತಿಯಲ್ಲಿ ಸಾಗಿಸುವಿಕೆ ಹಾಗೂ ಸರಿಯಾದ ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿ ವಿಲೇವಾರಿ ಮಾಡುವ ಕುರಿತಂತೆ ಸಭೆ ನಡೆಸಲಾಗಿತ್ತು. ಈ ಸಭೆಯ ಪ್ರಕಾರ ರಾಜ್ಯದ ಎಲ್ಲಾ ಇಲಾಖೆ ಹಾಗೂ ಮಂಡಳಿಗಳಿಗೆ ಸೂಚ್ಯಾವಾಗಿ ತ್ಯಾಜಗಳ ನಿರ್ವಾಹಣೆಯನ್ನು ಹೆಚ್ಚಿನ ರೀತಿಯಲ್ಲಿ ಪರಿಣಾಮಕಾರಿಯಾಗಿ ನಿರ್ವಾಹಣೆ, ಪ್ರತ್ಯೇಕಗೊಳಿಸುವಿಕೆ, ಸರಿಯಾದ ರೀತಿಯಲ್ಲಿ ಸಾಗಿಸುವಿಕೆ ಹಾಗೂ ಸರಿಯಾದ ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿ ವಿಲೇವಾರಿ ಮಾಡಬೇಕೆಂದು ಈ ಸಭೆಯಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಅಧ್ಯಕ್ಷರು ಎಲ್ಲಾ ಇಲಾಖಾ ಮುಖ್ಯಸ್ಥರಿಗೆ ನಿರ್ದೇಶನ ನೀಡಿರುತ್ತಾರೆ.

ಹಾಗಾಗಿ, ಈ ವಿಷಯವನ್ನು ತಾವುಗಳು ತುರ್ತುಎಂದು ಪರಿಗಣಿಸಿ ತಾವುಗಳು ತೆಗೆದುಕೊಂಡ ಕ್ರಮದ ವರದಿಯನ್ನು ಈ ಪತ್ರ ತಲುಪಿದ 15 ದಿನಗಳೊಳಗೆ ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿದೆ.
ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿ ನೀಡುವುದು.

ಸಹಿ/-
ಪರಿಸರ ಅಧಿಕಾರಿ,
ಪ್ರಾ.ಕ.-ಆನೇಕಲ್

ಪ್ರತಿಗಳು:

1. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಬನ್ನೇರುಘಟ್ಟ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕ್ ಬೆಂಗಳೂರು ನಗರಜಿಲ್ಲೆ – 560083 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
2. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಬ್ಯಾಗಡದೇನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
3. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹಾರಗದ್ದೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562105 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
4. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹೆನ್ನಾಗರ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562105 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
5. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562105 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
6. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಇಂಡ್ಲವಾಡಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562106. ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
7. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕಲ್ಲುಬಾಳು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-560105 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
8. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕರ್ಪೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.

48

610

9. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಮಂಟಪ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–560105 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
10. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಮರಸೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
11. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ರಾಗೀಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–560083 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
12. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಸಮಂದೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
13. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಸುರಗಜಕ್ಕನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
14. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ವಣಕನಹಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
15. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಮಾಯಸಂದ್ರ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
16. ಶ್ರೀ. ಅಶ್ವಿನ್ ರೆಡ್ಡಿ. ಆರ್, ಭಾರತೀಯ ಕಿಸಾನ್ ಸಂಘ ಆನೇಕಲ್ ಘಟಕ ಇ-ಅಂಚೆ ಮುಖಾಂತರ bks4anekal@gmail.com ಇದು ತಮ್ಮ ಮಾಹಿತಿಗಾಗಿ,
17. ಕಡತ.

ಪರಿಸರ ಅಧಿಕಾರಿ,
ಪ್ರಾ.ಕ.–ಆನೇಕ

49

Karnataka State Pollution Control Board
Regional Office: Bangalore –Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080 -23229538
E-mail: anekal@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಚೇರಿ: ಬೆಂಗಳೂರು – ಆನೇಕಲ್
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538
ಇ-ಅಂಚೆ: anekal@kspcb.gov.in

672

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಪ್ರಾ.ಕ -ಆನೇಕಲ್

towards a cleaner Karnataka

//RPAD//

ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ-ಆನೇಕಲ್/ದೂರು/2025-26/958 ದಿನಾಂಕ: 11 JUL 2025

ಇವರಿಗೆ,

ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಬೆಂಗಳೂರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಎಸ್ ಕರಿಯಪ್ಪ ರಸ್ತೆ, ಬನಶಂಕರಿ ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–560070.	ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕ್ ಪಂಚಾಯತ್, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–560070.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಬೆಂಗಳೂರು ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಗ್ರಾಮಗಳಲ್ಲಿ ಅಂತಿಮ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕ (Terminal STP) ವನ್ನು ಅಳವಡಿಸದೆ ರೊಚ್ಚು ನೀರು ಕೆರೆಗೆ ಸೇರಿ ಕೆರೆ ಮಾಲಿನ್ಯವಾಗುತ್ತಿದೆ ಎಂದು ಶ್ರೀ. ಅಶ್ವಿನ್ ರೆಡ್ಡಿ. ಆರ್ ರವರ ದೂರಿನ ಕುರಿತು.

ಉಲ್ಲೇಖ:1. ಶ್ರೀ. ಅಶ್ವಿನ್ ರೆಡ್ಡಿ. ಆರ್, ಭಾರತೀಯ ಕಿಸಾನ್ ಸಂಘ ಆನೇಕಲ್ ಘಟಕ, ನೊ. 152/7, 1ನೇ ಮಹಡಿ, ಜಿ.ಎಸ್.ಎಮ್ ಕಾಂಪ್ಲೆಕ್ಸ್ (ಟ್ರಕ್ ಪಾರ್ಕಿಂಗ್ ಪಕ್ಕ), ಹೊಸೂರು ಮುಖ್ಯ ರಸ್ತೆ ಬೆಂಗಳೂರು ಇವರು ಮಂಡಳಿಯ ದೂರುಕೋಶ ವಿಭಾಗಕ್ಕೆ ನೀಡಿರುವ ದೂರಿನ ದಿನಾಂಕ: 10.04.2025.
2. ಈ ಕಛೇರಿ ವತಿಯಿಂದ ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆಗಳನ್ನು ಮಾಡಿರುವುದು.
3. ಈ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ:-87 ದಿನಾಂಕ:-13.05.2025.

****

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮಗೆ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ಭಾರತೀಯ ಕಿಸಾನ್ ಸಂಘ ಆನೇಕಲ್ ಘಟಕ, ನಂ. 152/7, 1ನೇ ಮಹಡಿ, ಜಿ.ಎಸ್.ಎಮ್ ಕಾಂಪ್ಲೆಕ್ಸ (ಟ್ರಕ್ ಪಾರ್ಕಿಂಗ್ ಪಕ್ಕ), ಹೊಸೂರು ಮುಖ್ಯ ರಸ್ತೆ, ಬೆಂಗಳೂರು ಇದರ ನಿರ್ದೇಶಕರಾದ ಶ್ರೀ. ಅಶ್ವಿನ್ ರೆಡ್ಡಿ ರವರು, ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಗ್ರಾಮಗಳಲ್ಲಿ ಸಂಸ್ಕರಿಸದೇ ಇರುವ ಗ್ರಾಮಸಾರ/ರೊಚ್ಚು ನೀರು ಅವ್ಯೆಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ನೇರವಾಗಿ ಕೆರೆಗಳಿಗೆ ಸೇರಿ ಮಾಲಿನ್ಯವುಂಟಾಗುತ್ತಿದೆ ಎಂದು ಮಂಡಳಿಯ ದೂರುಕೋಶ ವಿಭಾಗಕ್ಕೆ ದೂರನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಅದರಲ್ಲೂ ಮರಸೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಯಾವುದೇ ಅಂತಿಮ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕ (Terminal STP) ಇಲ್ಲದೆ ಒಳಚರಂಡಿಯ ಮೂಲಕ ಕೆರೆಗಳಿಗೆ ಸೇರಿ ನೀರು ಮಾಲಿನ್ಯವಾಗಿ, ಜಲಸಂಪನ್ಮೂಲಗಳು ಸಹ ಮಾಲಿನ್ಯವಾಗಿ ಅದರಿಂದ ಜನಸಾಮಾನ್ಯರ ಆರೋಗ್ಯಕ್ಕೆ ತೊಂದರೆಯಾಗುತ್ತಿದೆ ಎಂದು ದೂರು ನೀಡಿದ ಮೇರೆಗೆ ಮತ್ತು ಈ ಕಛೇರಿ ವತಿಯಿಂದ ನಡೆಸಿದ ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆಗಳಲ್ಲಿ ಗಮನಿಸಿದ ವಿಷಯಗಳ ಮೇರೆಗೆ ಉಲ್ಲೇಖ(3) ರಂತೆ ತಮಗೆ ಪತ್ರ ಬರೆಯಲಾಗಿದ್ದು, ಹಾಗೂ ಈ ವಿಷಯವನ್ನು ತಾವುಗಳು ತುರ್ತು ಎಂದು ಪರಿಗಣಿಸಿ ತಾವುಗಳು ತೆಗೆದುಕೊಂಡ ಕ್ರಮದ ವರದಿಯನ್ನು 15 ದಿನಗಳೊಳಗೆ ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿತ್ತು, ಆದರೆ ಸದರಿ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಇದುವರೆಗೂ ತಮ್ಮಿಂದ ಯಾವುದೇ ಮಾಹಿತಿ/ವರದಿಯನ್ನು ರವಾನಿಸದ ಕಾರಣ, ಈ ಮಾಹಿತಿಯನ್ನು ಅತಿಜರೂರು ಎಂದು ಪರಿಗಣಿಸಿ ಈ ಕಛೇರಿಗೆ ತಾವು ತೆಗೆದುಕೊಂಡ ಕ್ರಮದ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಈ ಮೂಲಕ ಮತ್ತೊಮ್ಮೆ ತಿಳಿಸಲಾಗಿದೆ.
ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿ ನೀಡುವುದು.

ಸಹಿ/-
ಪರಿಸರ ಅಧಿಕಾರಿ,
ಪ್ರಾ.ಕ.-ಆನೇಕಲ್

ಪ್ರತಿಗಳು:

1. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಬನ್ನೇರುಘಟ್ಟ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕ್, ಬೆಂಗಳೂರು ನಗರಜಿಲ್ಲೆ – 560083 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.

2. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಬ್ಯಾಗಡದೇನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
3. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹಾರಗದ್ದೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562105 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
4. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹೆನ್ನಾಗರ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562105 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
5. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562105 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
6. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಇಂಡ್ಲವಾಡಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
7. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕಲ್ಲುಬಾಳು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-560105 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
8. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕರ್ಪೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
9. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಮಂಟಪ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-560105 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
10. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಮರಸೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
11. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ರಾಗೀಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-560083 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
12. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಸಮಂದೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
13. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಸುರಗಜಕ್ಕನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
14. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ವಣಕನಹಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
15. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಮಾಯಸಂದ್ರ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ.
16. ಶ್ರೀ. ಅಶ್ವಿನ್ ರೆಡ್ಡಿ, ಆರ್, ಭಾರತೀಯ ಕಿಸಾನ್ ಸಂಘ ಆನೇಕಲ್ ಘಟಕ ಇ-ಅಂಚೆ ಮುಖಾಂತರ bks4anekal@gmail.com ಇದು ತಮ್ಮ ಮಾಹಿತಿಗಾಗಿ,
17. ಕಡತ.

ಪರಿಸರ ಅಧಿಕಾರಿ,
ಪ್ರಾಕ.-ಆನೇಕಲ್

51

Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru - Anekal
2nd Floor, "Nisarga Bhavan",
7th 'D' Main Road, Thimmaiah Road
Basaveshwaranagara, Shivanagar,
Bengaluru - 560 010.
Phone : (O) 080-23229538

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು – ಆನೇಕಲ್
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಬಸವೇಶ್ವರನಗರ, ಶಿವನಗರ, ಬೆಂಗಳೂರು-560 010.
ಫೋನ್ : 080-23229538

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

towards a cleaner Karnataka

//RPAD//

ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ-ಆನೇಕಲ್/ದೂರು/2025-26/731 ದಿನಾಂಕ: 30 JAN 2026

ಇವರಿಗೆ,

ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಬೆಂಗಳೂರು ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಎಸ್ ಕರಿಯಪ್ಪ ರಸ್ತೆ, ಬನಶಂಕರಿ ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-560070.	ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕ್ ಪಂಚಾಯತ್, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ-560070.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಬೆಂಗಳೂರು ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಗ್ರಾಮಗಳಲ್ಲಿ ಅಂತಿಮ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕ (Terminal STP) ವನ್ನು ಅಳವಡಿಸದೆ ರೊಚ್ಚು ನೀರು ಕೆರೆಗೆ ಸೇರಿ ಕೆರೆ ಮಾಲಿನ್ಯವಾಗುತ್ತಿದೆ ಎಂದು ಶ್ರೀ. ಅಶ್ವಿನ್ ರೆಡ್ಡಿ. ಆರ್ ರವರ ದೂರಿನ ಕುರಿತು.

ಉಲ್ಲೇಖ:1. ಶ್ರೀ. ಅಶ್ವಿನ್ ರೆಡ್ಡಿ. ಆರ್, ಭಾರತೀಯ ಕಿಸಾನ್ ಸಂಘ ಆನೇಕಲ್ ಘಟಕ, ನೊ. 152/7, 1ನೇ ಮಹಡಿ, ಜಿ.ಎಸ್.ಎಮ್ ಕಾಂಪ್ಲೆಕ್ಸ್ (ಟ್ರಕ್ ಪಾರ್ಕಿಂಗ್ ಪಕ್ಕ), ಹೊಸೂರು ಮುಖ್ಯ ರಸ್ತೆ ಬೆಂಗಳೂರು ಇವರು ಮಂಡಳಿಯ ದೂರುಕೋಶ ವಿಭಾಗಕ್ಕೆ ನೀಡಿರುವ ದೂರಿನ ದಿನಾಂಕ: 10.04.2025.

2. ಈ ಕಛೇರಿ ವತಿಯಿಂದ ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆಗಳನ್ನು ಮಾಡಿರುವುದು.
3. ಈ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ:-87 ದಿನಾಂಕ:-13.05.2025.
4. ಈ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ :-258 ದಿನಾಂಕ :-11.07.2025.

****

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮಗೆ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ಭಾರತೀಯ ಕಿಸಾನ್ ಸಂಘ ಆನೇಕಲ್ ಘಟಕ, ನಂ. 152/7, 1ನೇ ಮಹಡಿ, ಜಿ.ಎಸ್.ಎಮ್ ಕಾಂಪ್ಲೆಕ್ಸ (ಟ್ರಕ್ ಪಾಕಿರ್ಂಗ್ ಪಕ್ಕ), ಹೊಸೂರು ಮುಖ್ಯ ರಸ್ತೆ, ಬೆಂಗಳೂರು ಇದರ ನಿರ್ದೇಶಕರಾದ ಶ್ರೀ. ಅಶ್ವಿನ್ ರೆಡ್ಡಿ ರವರು, ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಗ್ರಾಮಗಳಲ್ಲಿ ಸಂಸ್ಕರಿಸದೇ ಇರುವ ಗ್ರಾಮಸಾರ/ರೊಚ್ಚು ನೀರು ಅವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ನೇರವಾಗಿ ಕೆರೆಗಳಿಗೆ ಸೇರಿ ಮಾಲಿನ್ಯವುಂಟಾಗುತ್ತಿದೆ ಎಂದು ಮಂಡಳಿಯ ದೂರುಕೋಶ ವಿಭಾಗಕ್ಕೆ ದೂರನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಅದರಲ್ಲೂ ಮರಸೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಯಾವುದೇ ಅಂತಿಮ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕ (Terminal STP) ಇಲ್ಲದೆ ಒಳಚರಂಡಿಯ ಮೂಲಕ ಕೆರೆಗಳಿಗೆ ಸೇರಿ ನೀರು ಮಾಲಿನ್ಯವಾಗಿ, ಜಲಸಂಪನ್ಮೂಲಗಳು ಸಹ ಮಾಲಿನ್ಯವಾಗಿ ಅದರಿಂದ ಜನಸಾಮಾನ್ಯರ ಆರೋಗ್ಯಕ್ಕೆ ತೊಂದರೆಯಾಗುತ್ತಿದೆ ಎಂದು ದೂರು ನೀಡಿದ ಮೇರೆಗೆ ಮತ್ತು ಈ ಕಛೇರಿ ವತಿಯಿಂದ ನಡೆಸಿದ ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆಗಳಲ್ಲಿ ಗಮನಿಸಿದ ವಿಷಯಗಳ ಮೇರೆಗೆ ಅಂದರೆ ಹಲವು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಪ್ರದೇಶಗಳಿಗೆ ಭೇಟಿ ನೀಡಿದ ಸಮಯದಲ್ಲಿ ಹಲವುಕಡೆಗಳಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ರೊಚ್ಚು ನೀರನ್ನು ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಮಾಡಿ ಅದನ್ನು ರೊಚ್ಚು ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕ ಇಲ್ಲದ ಕಾರಣ ಕೆರೆಗೆ ಸೇರಿತ್ತಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ ಉಲ್ಲೇಖ(3) ಮತ್ತು (4) ರಂತೆ ತಮಗೆ ಹಾಗೂ ಎಲ್ಲಾ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಛೇರಿಗೆ ಪತ್ರ ಬರೆಯಲಾಗಿದ್ದು, ಹಾಗೂ ಈ ವಿಷಯವನ್ನು ತಾವುಗಳು ತುರ್ತು ಎಂದು ಪರಿಗಣಿಸಿ ತಾವುಗಳು ತೆಗೆದುಕೊಂಡ ಕ್ರಮದ ವರದಿಯನ್ನು 15 ದಿನಗಳೊಳಗೆ ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿತ್ತು. ಆದರೆ ಸದರಿ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಐದು ತಿಂಗಳುಗಳು ಕಳೆದರು ಸಹ ಇದುವರೆಗೂ ತಮ್ಮಿಂದ ಯಾವುದೇ ಮಾಹಿತಿ/ವರದಿಯನ್ನು ರವಾನಿಸದ ಕಾರಣ, ಮತ್ತೊಮ್ಮೆ ಈ ಮಾಹಿತಿಯನ್ನು ಅತಿಜರೂರು ಎಂದು ಪರಿಗಣಿಸಿ ಎಲ್ಲಾ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳಗೆ ಸೂಕ್ತ ನಿರ್ದೇಶವನ್ನು ನೀಡುವಂತೆ ಹಾಗೂ ಈ ಕಛೇರಿಗೆ ತಾವು ತೆಗೆದುಕೊಂಡ ಕ್ರಮದ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಈ ಮೂಲಕ ತಿಳಿಸಲಾಗಿದೆ.

ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿ ನೀಡುವುದು.

ಸಹಿ/-
ಪರಿಸರ ಅಧಿಕಾರಿ,
ಪ್ರಾ.ಕ.-ಆನೇಕಲ್

ಪ್ರತಿಗಳು:

1. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಬನ್ನೇರುಘಟ್ಟ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕ್, ಬೆಂಗಳೂರು ನಗರಜಿಲ್ಲೆ – 560083 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
2. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಬ್ಯಾಗಡದೇನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
3. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹಾರಗದ್ದೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–562105 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
4. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹೆನ್ನಾಗರ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–562105 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
5. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–562105 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
6. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಇಂಡ್ಲವಾಡಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
7. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕಲ್ಲುಬಾಳು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–560105 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
8. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕರ್ಪೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
9. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಮಂಟಪ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–560105 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
10. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಮರಸೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
11. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ರಾಗೀಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–560083 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
12. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಸಮಂದೂರು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
13. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಸುರಗಜಕ್ಕನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
14. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ವಣಕನಹಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನಕ್ರಮಕ್ಕಾಗಿ.
15. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಮಾಯಸಂದ್ರ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಕಸಬಾ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–562106 ಗಮನಕ್ಕೆ ಹಾಗೂ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ.
16. ಶ್ರೀ. ಅಶ್ವಿನ್ ರೆಡ್ಡಿ. ಆರ್, ಭಾರತೀಯ ಕಿಸಾನ್ ಸಂಘ ಆನೇಕಲ್ ಘಟಕ ಇ-ಅಂಚೆ ಮುಖಾಂತರ bks4anekal@gmail.com ಇದು ತಮ್ಮ ಮಾಹಿತಿಗಾಗಿ,
17. ಕಡತ.

ಪರಿಸರ ಅಧಿಕಾರಿ,
ಪ್ರಾ.ಕ.–ಆನೇಕಲ್

Translated copy of Annexure-VII

Karnataka State Pollution Control Board,
Regional Office: Bangalore-Anekal
2nd Floor, "NISARGA BHAVAN"
7th 'C' Cross, Thimmaiah Road,
Saneguruvanahalli, Shivanagar,
Bengaluru-560010.
Tel/Fax: 080-23229538

No. KSPCB/RO-Anekal/Comp/2025-26 87   13 MAY 2025

To,

Chief Executive Officer, Bangalore Zilla Panchayat, S Kariyappa Road, Banashankari, Bangalore Urban District-560070	Executive Officer Anekal Taluk Panchayat, Bangalore Urban District-560070

Sir,

Sub: Complaint filed by Sri.Ashwin Reddy files a complaint stating that Terminal STP has not been installed at viillages of Anekal Taluk coming within the limits of Bangalore Zilla Panchayath due to which Sewage Waste Water flowing into lake causing pollution of lake-reg.

Ref: 1. Copy of Complaint filed by Sri.Ashwin Reddy.R, Bharathiya Kisan Sangha, Anekal Depot, No.152/7, 1st Floor, GSM Complext (next to Truck Parking), Hosur Main Road,

Bangalore filed at Complaint sell of the Board, dated: 10.04.2025.

2. Spot inspection undertaken by this office.

***

In connection with the above matter and reference, it is hereby brought to your notice that Shri Ashwin Reddy, Director of Bharatiya Kisan Sangh Anekal Unit, No. 152/7, 1st Floor, GSM Complex (Truck Parking Area), Hosur Main Road, Bangalore, has filed a complaint with the Board's Complaints Cell that untreated village sewage/sewage water in the villages of Anekal Taluk is being discharged directly into the lakes in an unscientific manner and is causing pollution. In particular, in the limits of Marasur Gram Panchayat, there is no Terminal STP and the water is being discharged into the lakes through the sewerage system, which is also causing pollution to the water resources, which is causing harm to the health of the common people. A copy of the complaint in reference (1) is enclosed with this letter for your attention.

In the daily routine of this office, during the visit to several Gram Panchayat areas of Anekal Taluk, it was observed that in many places, the sewage generated within the Gram Panchayat

limits is being discharged into the lake due to the lack of sewage treatment plants. Therefore, considering the matter as urgent, it has been advised to take steps to prevent the sewage generated within the Panchayat limits from entering the lakes of Anekal Taluk and to restore the lake and protect the water source.

Further, I would like to bring to your attention that Bannerughatta Gram Panchayat, Lakshmipur Panchayat, Anekal Municipality of Anekal Taluk, which fall under the jurisdiction of my Zilla Panchayat. Although we have written a letter dated 19.06.2023 to scientifically drain the sewage generated in Hulimangal Gram Panchayat and Jigani Municipality Gram Panchayat and to construct a sewage treatment plant, we have not received any reply. Therefore, we consider the matter urgent and issue a directive to all the Panchayat Development Officers (Jigani Hobli and Kasaba Hobli of Anekal Taluk) coming under their Zilla Panchayat jurisdiction to not allow any new sewage system until the sewage system (UGD), Septic Tank/Soak Pit, and Terminal STP are installed in a scientific manner and a No-No-Effect (NOC) is obtained from the Board for the operation of the Terminal STP.

In this regard, regarding the increasing problem in Bangalore and the state, in the interest of environmental protection and the health of the common people, the Honorable Chairman (Karnataka State Pollution Control Board) held a meeting on 07.05.2025 with the heads of the important departments/boards of the state to manage the increasing solid waste in the state in a more effective manner. The meeting was held to collect and manage, segregate, transport and dispose of solid waste in a scientific manner. According to this meeting, the Honorable Chairman has directed all the heads of departments to manage, segregate, transport and dispose of the waste in a more effective manner.

Therefore, considering this matter as urgent, you are hereby directed to submit the action taken report to this office within 15 days of the receipt of this letter.

Sd/-
Environment Officer,
RO-Anekal.

Copy to:

1. Panchayat Development Officer, Bannerughatta Village Panchayat, Anekal Taluk, Bangalore Urban District-560083 for perusal and further action.

2. Panchayat Development Officer, Byagadadenahalli Village Panchayat, Kasaba Hobli, Anekal Taluk, Bangalore Urban District-562106 for perusal and further action.
3. Panchayat Development Officer, Haragadde Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-562105 for perusal and further action.
4. Panchayat Development Officer, Hennagara Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-562105 for perusal and further action.
5. Panchayat Development Officer, Hennagara Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-562105 for perusal and further action.
6. Panchayat Development Officer, Indlavada Village Panchayat, Kasaba Hobli, Anekal Taluk, Bangalore Urban District-562106 for perusal and further action.
7. Panchayat Development Officer, Kabbalu Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-562105 for perusal and further action.
8. Panchayat Development Officer, Karpuru Village Panchayat, Kasaba Hobli, Anekal Taluk, Bangalore Urban District-562106 for perusal and further action.
9. Panchayat Development Officer, Mantapa Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-562105 for perusal and further action.
10. Panchayat Development Officer, Marasuru Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-562106 for perusal and further action.

11. Panchayat Development Officer, Ragihalli Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-560083 for perusal and further action.
12. Panchayat Development Officer, Samanduru Village Panchayat, Kasaba Hobli, Anekal Taluk, Bangalore Urban District-562106 for perusal and further action.
13. Panchayat Development Officer, Suragajakkanahalli Village Panchayat, Kasaba Hobli, Anekal Taluk, Bangalore Urban District-562105 for perusal and further action.
14. Panchayat Development Officer, Vanakanahalli Village Panchayat, Kasaba Hobli, Anekal Taluk, Bangalore Urban District-562106 for perusal and further action.
15. Panchayat Development Officer, Mayasandra Village Panchayat, Kasaba Hobli, Anekal Taluk, Bangalore Urban District-562106 for perusal and further action.
16. Sri Ashwin Reddy R. Bharathiya Kisan Sangh, Anekal Unit, through e-post, bks4anekal@gmail.com for information.
17. To file.

Sd/-
Environment Officer,
RO-Anekal.

59

Translated copy of Annexure-

Karnataka State Pollution Control Board,
Regional Office: Bangalore-Anekal
2nd Floor, "NISARGA BHAVAN"
7th 'C' Cross, Thimmaiah Road,
Saneguruvanahalli, Shivanagar,
Bengaluru-560010.
Tel/Fax: 080-23229538

No. KSPCB/RO-Anekal/Comp/2025-26/731 30 JAN 2026

To,

Chief Executive Officer, Bangalore Zilla Panchayat, S Kariyappa Road, Banashankari, Bangalore Urban District-560070	Executive Officer Anekal Taluk Panchayat, Bangalore Urban District-560070

Sir,

Sub: Complaint filed by Sri.Ashwin Reddy files a complaint stating that Terminal STP has not been installed at viillages of Anekal Taluk coming within the limits of Bangalore Zilla Panchayath due to which Sewage Waste Water flowing into lake causing pollution of lake-reg.

Ref: 1. Copy of Complaint filed by Sri.Ashwin Reddy.R, Bharathiya Kisan Sangha, Anekal Depot, No.152/7, 1st Floor, GSM Complex (next to Truck Parking), Hosur Main Road, Bangalore filed at Complaint sell of the Board, dated: 10.04.2025.
2. Spot inspection undertaken by this office.
3. This office letter no. 87, dated: 13.05.2025.

***

In connection with the above matter and reference, it is hereby brought to your notice that Mr. Ashwin Reddy, Director

of Bharatiya Kisan Sangh Anekal Unit, No.152/7, 1st Floor, GSM Complex (Near Truck Parking), Hosur Main Road, Bangalore, has filed a complaint with the Board's Complaints Cell that untreated village sewage/sewage water in the villages of Anekal taluk is being discharged directly into the lakes in an unscientific manner, causing pollution. In particular, in the Marasur Gram Panchayat area, there is no terminal sewage treatment plant (Terminal STP) and water is being polluted through sewage entering the lakes, water resources are also being polluted, which is causing problems to the health of the common people, and on the basis of the matters observed in the site inspections conducted by this office, a letter has been written to you as per reference (3), and you have considered this matter as urgent and have been instructed to submit a report on the action taken to this office within 15 days. However, since you have not sent any information/report regarding the said matter so far, you are hereby again requested to consider this information as urgent and submit a report on the action taken to this office.

Issue Acknowledgement for receipt of this letter.

Sd/-
Environment Officer,
RO-Anekal.

Copy to:

1. Panchayat Development Officer, Bannerughatta Village Panchayat, Anekal Taluk, Bangalore Urban District-560083 for perusal and further action.
2. Panchayat Development Officer, Byagadadenahalli Village Panchayat, Kasaba Hobli, Anekal Taluk, Bangalore Urban District-562106 for perusal and further action.
3. Panchayat Development Officer, Haragadde Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-562105 for perusal and further action.
4. Panchayat Development Officer, Hennagara Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-562105 for perusal and further action.
5. Panchayat Development Officer, Hennagara Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-562105 for perusal and further action.
6. Panchayat Development Officer, Indlavada Village Panchayat, Kasaba Hobli, Anekal Taluk, Bangalore Urban District-562106 for perusal and further action.
7. Panchayat Development Officer, Kabbalu Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-562105 for perusal and further action.
8. Panchayat Development Officer, Karpuru Village Panchayat, Kasaba Hobli, Anekal Taluk, Bangalore Urban District-562106 for perusal and further action.
9. Panchayat Development Officer, Mantapa Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-562105 for perusal and further action.

10. Panchayat Development Officer, Marasuru Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-562106 for perusal and further action.
11. Panchayat Development Officer, Ragihalli Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-560083 for perusal and further action.
12. Panchayat Development Officer, Samanduru Village Panchayat, Kasaba Hobli, Anekal Taluk, Bangalore Urban District-562106 for perusal and further action.
13. Panchayat Development Officer, Suragajakkanahalli Village Panchayat, Kasaba Hobli, Anekal Taluk, Bangalore Urban District-562105 for perusal and further action.
14. Panchayat Development Officer, Vanakanahalli Village Panchayat, Kasaba Hobli, Anekal Taluk, Bangalore Urban District-562106 for perusal and further action.
15. Panchayat Development Officer, Mayasandra Village Panchayat, Kasaba Hobli, Anekal Taluk, Bangalore Urban District-562106 for perusal and further action.
16. Sri Ashwin Reddy R. Bharathiya Kisan Sangh, Anekal Unit, through e-post, bks4anekal@gmail.com for information.
17. To file.

Sd/-
Environment Officer,
RO-Anekal.

Annexure-VIII 63

138

Karnataka State Pollution Control Board
Regional Office: Bangalore –Anekal
2nd Floor "NISARGA BHAVAN",
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar,
Bengaluru -560 010.
Tel/Fax: 080 -23229538

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು – ಆನೇಕಲ್
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು – 560 010
ದೂರವಾಣಿ: 080– 23229538

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

towards a cleaner Karnataka.

//RPAD//

ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ.–ಆನೇಕಲ್/ರಾ.ಹ.ನ್ಯಾ/ಕೆರೆ/2025-26/ 188

ದಿನಾಂಕ: 10 JUN 2025

ಇವರಿಗೆ,

ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ,
ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ,
ಹುಲಿಮಂಗಲ, ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು,
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ–560105.

ಇವರಿಗೆ,

ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್,
ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ,
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಬನಶಂಕರಿ,
ಕರಿಯಪ್ಪ ರೋಡ್, ಬೆಂಗಳೂರು–560070.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಸಂರಕ್ಷಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:
1. ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ 1556 ದಿನಾಂಕ: 20.02.2025.
2. ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ ರವರ ಪತ್ರದ ಸಂಖ್ಯೆ ಸಕಾಅ/ಪಂರಾಇಂವಿ(ದ)ಬೆನ/ಜೆ.ಇ-03/1940–1943/2024–25 ದಿನಾಂಕ: 14.03.2025.
3. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ ರವರ ಪತ್ರದ ಸಂಖ್ಯೆ:ಹು.ಗ್ರಾ.ಪಂ: 85/2024–25 ದಿನಾಂಕ: 24.03.2025
4. NGT ಆದೇಶದ ಸಂಖ್ಯೆ. OA 31/2024(SZ) [ಹಿಂದಿನ O.A. No. 155/2022 (PB)] ದಿನಾಂಕ: 26.03.2025

****

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮ್ಮ ಗಮನಕ್ಕೆ ತರ ಬಯಸುವುದೇನೆಂದರೆ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಮಾರಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೇ ನಂ. 110 ರಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯ ಒತ್ತುವರಿ ಹಾಗೂ ಮಾಲಿನ್ಯದ ವಿಷಯವಾಗಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT)ಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುತ್ತದೆ. ಈ ಸಂಬಂಧ, ಉಲ್ಲೇಖ (1) ರಲ್ಲಿ ಕೆರೆಯ ಪರಿವೀಕ್ಷಣೆಯ ನಂತರ ತಮ್ಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಶೀಘ್ರವಾಗಿ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ನಿರ್ಮಿಸಿ ಪುನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಕೆರೆಯನ್ನು ಮಾಲಿನ್ಯದಿಂದ ಸಂರಕ್ಷಿಸಲು ಮತ್ತು ತಾವುಗಳು ತೆಗೆದುಕೊಂಡ ವರದಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿತ್ತು. ಸದರಿ ಪರಿವೀಕ್ಷಣೆಯ ಸಂಬಂಧ ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ ರವರಿಂದ ಉಲ್ಲೇಖ (2) ರಂತೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸಿ ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಪಡೆದು ಸಿ.ಎಸ್.ಆರ್ ಅನುದಾನ ಅಡಿಯಲ್ಲಿ ಅನುಷ್ಠಾನಗೊಳಿಸಿ ಕೆರೆಯನ್ನು ಎಲ್ಲಾ ರೀತಿಯಿಂದಲೂ ಸಂರಕ್ಷಸಿಕೊಳ್ಳುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

ತದನಂತರ, ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ ರವರಿಂದ ಉಲ್ಲೇಖ (3) ರಲ್ಲಿ ಈ ಕಛೇರಿಗೆ ಪ್ರತ್ಯುತ್ತರವನ್ನು ನೀಡಿರುತ್ತೀರಿ. ಸದರಿ ಪತ್ರದನುಸಾರ ಕೆರೆಯನ್ನು 3 ಹಂತದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ಯೋಜನೆ ರೂಪಿಸಿ ಮೊದಲನೇ ಹಂತದ ಕಾಮಗಾರಿ ಡಿ.ಪಿ.ಆರ್ ಅನುಮೋದನೆಗಂಡು ಗ್ರಾಮ ಪಂಚಯತಿಯು ಮತ್ತು ಸಿ.ಡಿ.ಡಿ ಸಂಸ್ಥೆಯೊಂದಿಗೆ ಒಡಂಬಡಿಕೆ ಮಾಡಿಕೊಂಡು ಕೆರೆಯ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಯು ಪ್ರಾರಂಭಗೊಂಡಿರುತ್ತದೆ ಎಂದು ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಿರುತ್ತೀರಿ.

ಮುಂದುವರೆದಂತೆ, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT) ಉಲ್ಲೇಖ (4) ರಲ್ಲಿ ಸದರಿ ಕೆರೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ವರದಿಯನ್ನು ಮುಂದಿನ ವಿಚಾರಣೆಯ ದಿನಾಂಕ 25.06.2025ರ ಒಳಗೆ ತಪ್ಪದೆ ಸಲ್ಲಿಸಲು ನಿರ್ದೇಶಿಸಿರುತ್ತಾರೆ.

64

137

ಆದುದರಿಂದ, ತಾವುಗಳು ಕೈಗೊಂಡ ಇತ್ತೀಚ್ಚಿನ ಕಾಮಗಾರಿಯ ಪ್ರಗತಿ ವಿವರವನ್ನು ಛಾಯಚಿತ್ರಗಳೊಂದಿಗೆಈ ಪತ್ರ ತಲುಪಿದ 3 ದಿನಗಳ ಒಳಗೆ ಈ ಕಛೇರಿಗೆ ತಲುಪಿಸತಕ್ಕದು.

ಈ ಪತ್ರ ತಲುಪಿದ್ದಕ್ಕೆ ಸ್ವೀಕೃತಿಯನ್ನು ನೀಡುವುದು.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,
ಸಹಿ/-
ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ.-ಆನೇಕಲ್

ಪ್ರತಿಗಳು

1. ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು (SEO-South), ನಿಸರ್ಗ ಭವನ, ಕರಾಮಾನಿಮಂ, ಬೆಂಗಳೂರು, ಇವರ ಗಮನಕ್ಕಾಗಿ.
2. ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ, ಅತ್ತಿಬೆಲೆ-ಆನೇಕಲ್ ರೋಡ್, ಕೆ.ಎಸ್.ಅರ್.ಟಿ.ಸಿ. ಕಾಲೋನಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು-562107, ಇವರ ಗಮನಕ್ಕಾಗಿ ಹಾಗು ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯ ಒತ್ತುವರಿ ಹಾಗೂ ಮಾಲಿನ್ಯದ ವಿಷಯವಾಗಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT)ಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುತ್ತದೆ ಈ ಸಂಬಂಧ ದಿನಾಂಕ 25.06.2025 ಒಳಗಾಗಿ ವರದಿಸಲ್ಲಿಸಬೇಕಾಗಿದ್ದು, ಸದರಿ ಕೆರೆಯನ್ನು ಪುನರುಜ್ಜೀವನಗೊಳಿಸುವ ಹಾಗೂ ಶೀಘ್ರವಾಗಿ ಕೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಸ್ಥಾಪಿಸುವ ಕೆಲಸವನ್ನು ತ್ವರಿತಗತಿಯಲ್ಲಿ ನಡೆಸಲು ತಿಳಿಸಲಾಗಿದೆ.
3. ಕಛೇರಿ ಕಡತ.

ಪರಿಸರ ಅಧಿಕಾರಿ
ಪ್ರಾ.ಕ.-ಆನೇಕಲ್

Translated copy of Annexure-

Karnataka State Pollution Control Board,
Regional Office: Bangalore-Anekal
2nd Floor, "NISARGA BHAVAN"
7th 'C' Cross, Thimmaiah Road,
Saneguruvanahalli, Shivanagar,
Bengaluru-560010.
Tel/Fax: 080-23229538
Email: anekal@kspcb.gov.in

No. KSPCB/RO-Anekal/Comp/2025-26/258 11 JUL 2025

To,

Chief Executive Officer, Bangalore Zilla Panchayat, S Kariyappa Road, Banashankari, Bangalore Urban District-560070	Executive Officer Anekal Taluk Panchayat, Bangalore Urban District-560070

Sir,

Sub: Complaint filed by Sri.Ashwin Reddy files a complaint stating that Terminal STP has not been installed at viillages of Anekal Taluk coming within the limits of Bangalore Zilla Panchayath due to which Sewage Waste Water flowing into lake causing pollution of lake-reg.

Ref: 1. Copy of Complaint filed by Sri.Ashwin Reddy.R, Bharathiya Kisan Sangha, Anekal Depot, No.152/7, 1st Floor, GSM Complex

(next to Truck Parking), Hosur Main Road, Bangalore filed at Complaint sell of the Board, dated: 10.04.2025.

2. Spot inspection undertaken by this office.
3. This office letter no. 87, dated: 13.05.2025.
4. This office letter no. 258,, dated: 11.07.2

***

In connection with the above matter and reference, it is hereby brought to your notice that Mr. Ashwin Reddy, Director of Bharatiya Kisan Sangh Anekal Unit, No.152/7, 1st Floor, GSM Complex (Near Truck Parking), Hosur Main Road, Bangalore, has filed a complaint with the Board's Complaints Cell that untreated village sewage/sewage water in the villages of Anekal taluk is being discharged directly into the lakes in an unscientific manner, causing pollution. In particular, in the Marasur Gram Panchayat area, there is no terminal sewage treatment plant (Terminal STP) and water is being polluted through sewage entering the lakes, water resources are also being polluted, which is causing problems to the health of the common people, and on the basis of the matters observed in the site inspections conducted by this office, a letter has been written to you as per reference (3), and you have considered this matter as urgent and have been instructed to submit a report on

the action taken to this office within 15 days. However, since you have not sent any information/report regarding the said matter so far, you are hereby again requested to consider this information as urgent and submit a report on the action taken to this office.

Issue Acknowledgement for receipt of this letter.

Sd/-
Environment Officer,
RO-Anekal.

Copy to:

1. Panchayat Development Officer, Bannerughatta Village Panchayat, Anekal Taluk, Bangalore Urban District-560083 for perusal and further action.
2. Panchayat Development Officer, Byagadadenahalli Village Panchayat, Kasaba Hobli, Anekal Taluk, Bangalore Urban District-562106 for perusal and further action.
3. Panchayat Development Officer, Haragadde Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-562105 for perusal and further action.
4. Panchayat Development Officer, Hennagara Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-562105 for perusal and further action.
5. Panchayat Development Officer, Hennagara Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-562105 for perusal and further action.
6. Panchayat Development Officer, Indlavada Village Panchayat, Kasaba Hobli, Anekal Taluk, Bangalore Urban District-562106 for perusal and further action.

7. Panchayat Development Officer, Kabbalu Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-562105 for perusal and further action.
8. Panchayat Development Officer, Karpuru Village Panchayat, Kasaba Hobli, Anekal Taluk, Bangalore Urban District-562106 for perusal and further action.
9. Panchayat Development Officer, Mantapa Village Panchayat, Jigani Hobli, Anekal Taluk, Bangalore Urban District-562105 for perusal and further action

Annexure - IX

69

149

ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ

ಜಿಗಣಿ ಹೋಬಳಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ - 560 105.

ಸಂಖ್ಯೆ : ಹು.ಗ್ರಾ.ಪಂ : 16/2025-26. ದಿನಾಂಕ : 23/6/2025

ರವರಿಗೆ

ಪರಿಸರ ಅಧಿಕಾರಿಗಳು,
ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ ಬೆಂಗಳೂರು-ಆನೇಕಲ್
2ನೇ ಮಹಡಿ, ನಿಸರ್ಗ ಭವನ, 7ನೇ ಡಿ ಅಡ್ಡ ರಸ್ತೆ,
ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ, ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು-560010.

ಮಾನ್ಯರೇ,

ವಿಷಯ :- ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯ ಶಿಕಾರಿಪಾಳ್ಯ ಗ್ರಾಮದ ಕೆರೆಯನ್ನು ಸಂರಕ್ಷಿಸುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ :-1.ತಮ್ಮ ಕಛೇರಿ ಪತ್ರದ ಸಂಖ್ಯೆ: ಕ ರಾ ಮಾ ನಿ ಮಂ/ ಪ್ರಾ. ಕ. ಆನೇಕಲ್/ರಾ.ಹ.ನ್ಯಾ/ಕೆರೆ/2024-25/1330 ದಿನಾಂಕ:20.02.2025. ಮತ್ತು ಕ ರಾ ಮಾ ನಿ ಮಂ/ ಪ್ರಾ. ಕ. ಆನೇಕಲ್/ ರಾ. ಹ. ನ್ಯಾ/ ಕೆರೆ/ 2025-26/188 ದಿನಾಂಕ:10.06.2025
2.ಮುಖ್ಯಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ರವರ ಅಧಿಕೃತ ಜ್ಞಾಪನ ಪತ್ರದ ಸಂಖ್ಯೆ:ಬೆಂ.ಜಿ.ಪಂ/ಅಭಿ/ಪಿ.ಆರ್-1/ಲೇಕ್/2023-24(ಇ-55054) ದಿನಾಂಕ:16.01.2025

ಮೇಲ್ಕಂಡ ವಿಷಯ ಮತ್ತು ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಮಾರಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.110 ರಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯ ಒತ್ತುವರಿ ಹಾಗೂ ಮಾಲಿನ್ಯದ ವಿಷಯವಾಗಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ () ಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುತ್ತದೆ. ಈ ಸಂಬಂದ ಉಲ್ಲೇಖ(1) ರಲ್ಲಿ ಕೆರೆಯ ಪರಿವೀಕ್ಷಣೆಯ ನಂತರ ತಮ್ಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಶೀಘ್ರವಾಗಿ ಕೊಳಚೆ ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ನಿರ್ಮಿಸಿ ಮನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಕೆರೆಯನ್ನು ಮಾಲಿನ್ಯದಿಂದ ಸಂರಕ್ಷಿಸಲು ಮತ್ತು ತಾವುಗಳು ತೆಗೆದುಕೊಂಡ ವರದಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿತ್ತು. ಸದರಿ ಪರಿವೀಕ್ಷಣೆಯ ಸಂಬಂದ ಸಹಾಯಕ ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನಿಯರ್, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ ರವರಿಂದ ಉಲ್ಲೇಖ(2) ರಂತೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸಿ ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಪಡೆದು ಸಿ.ಎಸ್.ಆರ್ ಅನುದಾನದ ಅಡಿಯಲ್ಲಿ ಅನುಷ್ಠಾನಗೊಳಿಸಿ ಕೆರೆಯನ್ನು ಎಲ್ಲಾ ರೀತಿಯಿಂದಲೂ ಸಂರಕ್ಷಿಸಿಕೊಳ್ಳುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತಾರೆ.

ತದನಂತರ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ ರವರಿಂದ ಉಲ್ಲೇಖ(3) ರಲ್ಲಿ ಈ ಕಛೇರಿಗೆ ಪ್ರತ್ಯುತ್ತರವನ್ನು ನೀಡಿರುತ್ತೀರಿ. ಸದರಿ ಪತ್ರದ ಅನುಸಾರ ಕೆರೆಯನ್ನು 3 ಹಂತದಲ್ಲಿ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ಯೋಜನೆ ರೂಪಿಸಿ ಮೊದಲನೇ ಹಂತದ ಕಾಮಗಾರಿ ಡಿ.ಪಿ.ಆರ್ ಅನುಮೋದನೆಗೊಂಡು ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಮತ್ತು ಸಿ.ಡಿ.ಸಿ ಸಂಸ್ಥೆಯೊಂದಿಗೆ ಒಡಂಬಡಿಕೆ ಮಾಡಿಕೊಂಡು ಕೆರೆಯ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಯು ಪ್ರಾರಂಭಗೊಂಡಿರುತ್ತದೆ ಎಂದು ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಿರುತ್ತೀರಿ.

118

70

ಮುಂದುವರೆದಂತೆ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ() ಉಲ್ಲೇಖ (4) ರಲ್ಲಿ ಸದರಿ ಕೆರೆಗೆ ಸಂಬಂದಿಸಿದಂತೆ ವರದಿಯನ್ನು ಮುಂದಿನ ವಿಚಾರಣೆಯ ದಿನಾಂಕ:25.06.2025ರ ಒಳಗೆ ತಪ್ಪದೆ ಸಲ್ಲಿಸಲು ನಿರ್ದೇಶಿಸಿರುತ್ತಾರೆ.

ಆದ್ದರಿಂದ ತಾವುಗಳು ಕೈಗೊಂಡ ಇತ್ತೀಚಿನ ಕಾಮಗಾರಿಯ ಪ್ರಗತಿ ವಿವರವನ್ನು ಛಾಯಚಿತ್ರಗಳೊಂದಿಗೆ ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಉಲ್ಲೇಖ(1)ರ ದಿನಾಂಕ:10.06.2025 ರ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಿರುತ್ತಿರಿ. ಅದರಂತೆ ದಿನಾಂಕ:16.06.2025 ರಂದು ಕೆರೆಯ ಬಳಿ ಪರಿಶೀಲಿಸಲಾಗಿ ಸಿ.ಎಸ್.ಆರ್ ಅನುದಾನದ ಅಡಿಯಲ್ಲಿ ವಿಪ್ರೋ ಲಿಮಿಟೆಡ್ ರವರು ಈ ಕೆಳಕಂಡ ಹಂತದ ಕಾಮಗಾರಿಗಳನ್ನು ಪ್ರಾರಂಭಿಸಿರುತ್ತಾರೆ.

1.ಕೆರೆ ಕೋಡಿ ನಿರ್ಮಾಣ

2.ಮಳೆ ನೀರು ಕೆರೆಗೆ ಸರಾಗವಾಗಿ ಹರಿದು ಬರಲು ಚರಂಡಿ ಕಾಮಗಾರಿ ಪ್ರಗತಿಯಲ್ಲಿರುತ್ತದೆ.

3.ಮಲಿನ ನೀರಿನ ಹೊರ ಹರಿವಿಗಾಗಿ ಪ್ರತ್ಯೇಕ ತಿರುವುಗಾಲುವೆ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ ಪ್ರಗತಿಯಲ್ಲಿರುತ್ತದೆ.

4.ಏರಿ ಪ್ರದೇಶದ ಏರಿಳತ ಅಭಿವೃದ್ಧಿ (wetland bund Improvement)

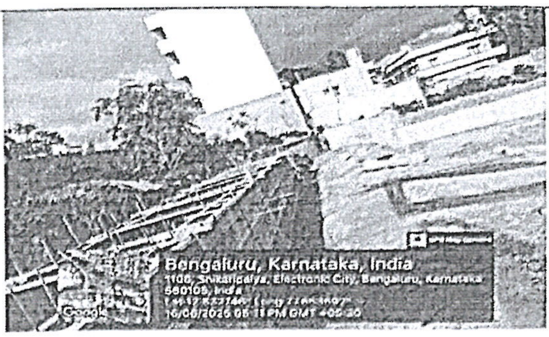
ಈ ಮೇಲ್ಕಂಡ ಹಂತಗಳ ಕಾಮಗಾರಿಗಳು ಪ್ರಾರಂಭಿಸಿ ಪ್ರಗತಿ ಹಂತದಲ್ಲಿದ್ದು, ಸದರಿ ಛಾಯಾಚಿತ್ರಗಳನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ತಮ್ಮ ಮುಂದಿನ ಅವಗಾಹನೆಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

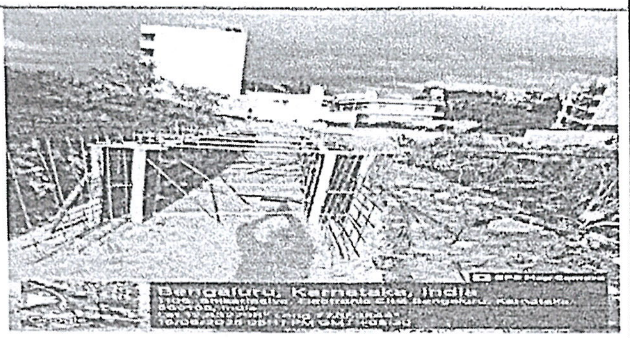
ವಂದನೆಗಳೊಂದಿಗೆ

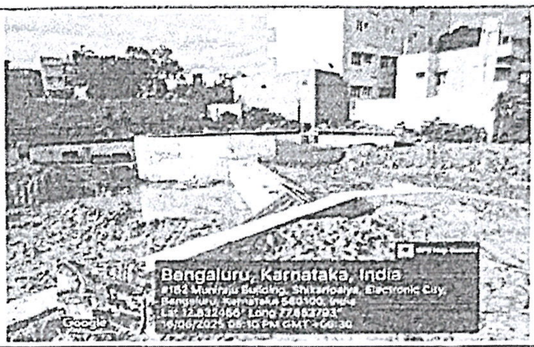
ಇಂತಿ ತಮ್ಮ ವಿಶ್ವಾಸಿ

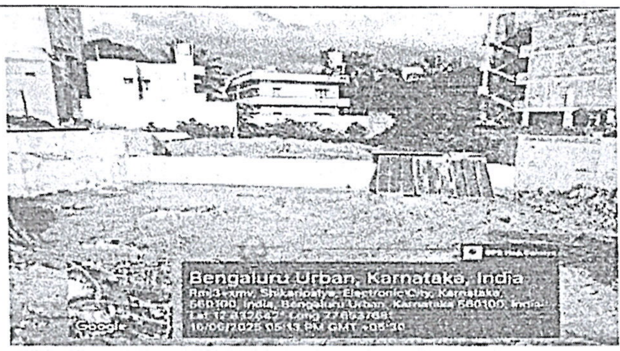
27/6/25

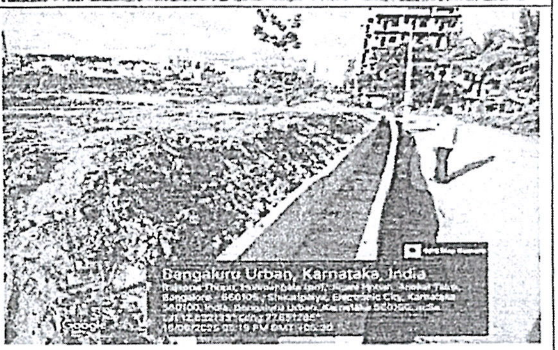
ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ
ಆನೇಕಲ್ ತಾಲ್ಲೂಕು.
ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ

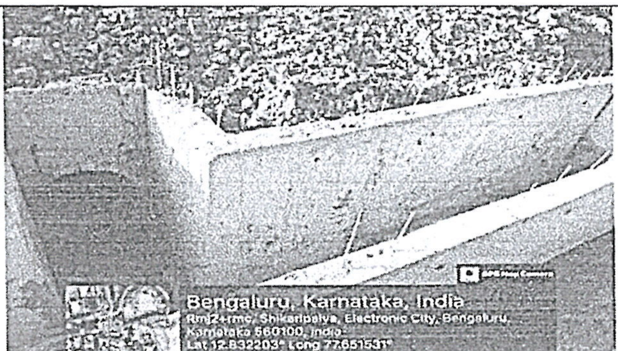












ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯವರು ಸಲ್ಲಿಸಿರುವ
ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯ ಛಾಯಾಚಿತ್ರಗಳು.

146 72

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ

ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರವರ ಕಛೇರಿ, ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ ವಿಭಾಗ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ತಾಲ್ಲೂಕು, ಮೊದಲನೇ ಮಹಡಿ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ಅನೆಕ್ಸ್ ಕಟ್ಟಡ, ಎಸ್.ಕರಿಯಪ್ಪ ರಸ್ತೆ,ಬನಶಂಕರಿ,ಬೆಂಗಳೂರು-560070.

E-Mail:aeepredsouth@gmail.com

ಸಂಖ್ಯೆ:ಸಕಾಅ/ಪಂರಾಇಂವಿ(ದ)/ಬೆನ/ಜೆ.ಇ-3/297-300 / 2024-25 ದಿನಾಂಕ: 12-06-2025

ರವರಿಗೆ,
ಪರಿಸರ ಅಧಿಕಾರಿ,
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ"
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು – 560010.

ಮಾನ್ಯರೇ,

ವಿಷಯ:-ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಸಂರಕ್ಷಿಸುವ ಕುರಿತು.

ಉಲ್ಲೇಖ:-1. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ:1556. ದಿನಾಂಕ:20/02/2025.
2. ಈ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ: :ಸಕಾಅ/ಪಂರಾಇಂವಿ(ದ)/ಬೆನ/ಜೆ.ಇ-3/169/2021-22. ದಿನಾಂಕ:12/05/2022.
3. ಈ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ:ಸಕಾಅ/ಪಂರಾಇಂವಿ(ದ)/ಬೆನ/ಜೆ.ಇ-3/1440/2024-25 ದಿನಾಂಕ:19/12/2024.
4. NGT ಆದೇಶದ ಸಂಖ್ಯೆ:)OA 31/2024(SZ) ({ಹಿಂದಿನ O.A. No 155/2022(PB) ದಿನಾಂಕ:03/01/2025.
5. ಜಂಟಿ ಪರಿವೀಕ್ಷಣೆಯ ದಿನಾಂಕ:15/02/2025.
6. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ:ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ-ಅನೇಕಲ್/ರಾ.ಹ.ನ್ಯಾ/ಕೆರೆ/1330/2024-25. ದಿನಾಂಕ:20/02/2025.
7. ಈ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ:ಸಕಾಅ/ಪಂರಾಇಂವಿ(ದ)/ಬೆನ/ಜೆ.ಇ-3/1940-1943/2024-25. ದಿನಾಂಕ:14/03/2025.
8. ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹುಲಿಮಂಗಲ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ ರವರ ಪತ್ರದ ಸಂಖ್ಯೆ:ಹು.ಗ್ರಾ.ಪಂ:85/2024-25. ದಿನಾಂಕ:24/03/2025.
9. NGT ಆದೇಶದ ಸಂಖ್ಯೆ:)OA 31/2024(SZ) ({ಹಿಂದಿನ O.A. No 155/2022(PB) ದಿನಾಂಕ:26/03/2025.
10. ಈ ಕಛೇರಿಯ ಪತ್ರದ ಸಂಖ್ಯೆ:ಸಕಾಅ/ಪಂರಾಇಂವಿ(ದ)/ಬೆನ/ಜೆ.ಇ-3/220-224/2024-25. ದಿನಾಂಕ:30/05/2025.
11. ತಮ್ಮ ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ:ಕರಾಮಾನಿಮಂ/ಪ್ರಾ.ಕ-ಅನೇಕಲ್/ರಾ.ಹ.ನ್ಯಾ/ಕೆರೆ/188/2025-26. ದಿನಾಂಕ:10/06/2025.

ಪರಿಸರ ಅಧಿಕಾರಿಗಳ ಕಛೇರಿ, ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., ಆನೇಕಲ್ — ದಿ. 18/6/25, ಸಂ. 836

****

ಮೇಲಿನ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಗಳಿಗೆ ಸಂಬಂದಿಸಿದಂತೆ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಮಾರಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.110 ರಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆಯನ್ನು ಒತ್ತುವರಿ ಹಾಗೂ ಮಾಲಿನ್ಯದ ವಿಷಯವಾಗಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರಿಯ ಹಸಿರು ನ್ಯಾಯಮಂಡಳಿ (NGT)ಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುತ್ತದೆಂದು ಈ ಸಂಬಂಧ ಉಲ್ಲೇಖ(1)ರಲ್ಲಿ ಕೆರೆಯ ಪರಿವೀಕ್ಷಣೆಯ ನಂತರ ತಮ್ಮ ಪಂಚಾಯಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಶೀಘ್ರವಾಗಿ ರೊಚ್ಚು ನೀರು ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ನಿರ್ಮಿಸಿ

ಮು.ತಿ.ನೋ

145

73

ಪುನರುಜ್ಜೀವನಗೊಂಡಿರುವ ಕೆರೆಯನ್ನು ಮಾಲಿನ್ಯದಿಂದ ಸಂರಕ್ಷಿಸಲು ಮತ್ತು ತಾವುಗಳು ತೆಗೆದುಕೊಂಡ ವರದಿಯನ್ನು ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿತ್ತೆಂದು ಸದರಿ ಪರಿವೀಕ್ಷಣೆಯ ಸಂಬಂಧ ಈ ಕಛೇರಿವತಿಯಿಂದ ಉಲ್ಲೇಖ(7)ರಂತೆ ಪತ್ರವನ್ನು ಸಲ್ಲಿಸಿ ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಪಡೆದು ಸಿ.ಎಸ್.ಆರ್. ಅನುದಾನದ ಅಡಿಯಲ್ಲಿ ಅನುಷ್ಠಾನಗೊಳಿಸಿ ಕೆರೆಯನ್ನು ಎಲ್ಲಾ ರೀತಿಯಿಂದಲೂ ಸಂರಕ್ಷಿಸಿಕೊಳ್ಳುವುದಾಗಿ ತಿಳಿಸಲಾಗಿತ್ತು.

ಮುಂದುವರೆದು, ಸದರಿ ಕೆರೆಯ ಒತ್ತುವರಿ ಬಗ್ಗೆ ಈ ಕಛೇರಿಯಿಂದ ಉಲ್ಲೇಖ(10)ರಲ್ಲಿ ಭೂ ದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರ ಕಛೇರಿ, ಆನೇಕಲ್ ತಾಲ್ಲೂಕು, ಆನೇಕಲ್ ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ರವರಿಗೆ ಪತ್ರ ಬರೆಯಲಾಗಿದೆ ಮತ್ತು ಸದರಿ ಕೆರೆಯನ್ನು M/S Wipro Ltd. ರವರು ಪುನರುಜ್ಜೀವನಗೊಳಿಸಲು ವಿವರವಾದ ಯೋಜನಾ ವರದಿಯನ್ನು ತಾವು ಸೂಚಿಸಿರುವ ಅಂಶಗಳನ್ನು ಒಳಗೊಂಡಂತೆ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು ರೂ.3,12,69,976/- ಲಕ್ಷಗಳಿಗೆ ಕೆರೆ ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಅನುಮೋದನೆಗಾಗಿ ಸಲ್ಲಿಸಲು ಉಲ್ಲೇಖ(3)ರಲ್ಲಿ ಈ ಕಛೇರಿಯಿಂದ ಸಲ್ಲಿಕೆಯಾಗಿರುವ ಅಂದಾಜು ಪಟ್ಟಿಗೆ ಅನುಮೋದನೆ ಪಡೆಯಲು ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಪಂಚಾಯಿತಿ, ಬೆಂಗಳೂರು ರವರ ಕಛೇರಿಯಿಂದ ಕರ್ನಾಟಕ ಕೆರೆ ಸಂರಕ್ಷಣೆ ಮತ್ತ ಪ್ರಾಧಿಕಾರ ರವರ ಕಛೇರಿಗೆ ಈಗಾಗಲೇ ಸಲ್ಲಿಸಲಾಗಿರುತ್ತದೆ. ಮತ್ತು ಎಸ್.ಟಿ.ಪಿ. ನಿರ್ಮಾಣ ಸೇರಿದಂತೆ 3 ಹಂತಗಳಲ್ಲಿ ಕೆರೆಯನ್ನು ಪುನರುಜ್ಜೀವನಗೊಳಿಸಲು ಖಾಸಗಿ ಸಂಸ್ಥೆಯ ತಾಂತ್ರಿಕ ಸಿಬ್ಬಂದಿ ಮತ್ತು ನಮ್ಮ ಕಛೇರಿ ವತಿಯಿಂದ ಜಂಟಿ ಪರಿವಿಕ್ಷಣೆ ನಡೆಸಿದಾಗ ಸಿ.ಎಸ್.ಆರ್ ಅನುದಾನದ ಅಡಿಯಲ್ಲಿ ಕೆಳಕಂಡಂತೆ ಕಾಮಗಾರಿಗಳನ್ನು ಪ್ರಾರಂಭಿಸಲಾಗಿರುತ್ತದೆ.

1). ಕೆರೆ ಕೋಡಿ ನಿರ್ಮಾಣ
2) Wetland Bund Improvements
3) ಮಳೆ ನೀರು ಕೆರೆಗೆ ಸರಾಗವಾಗಿ ಹರಿದು ಬರಲು Storm water Drain ಪ್ರಗತಿಯಲ್ಲಿ ಇರುತ್ತದೆ.
4) ಮಲಿನ ನೀರಿನ ತಿರುವುಗಾಲುವೆ ನಿರ್ಮಾಣ ಪ್ರಗತಿಯಲ್ಲಿರುತ್ತದೆ.

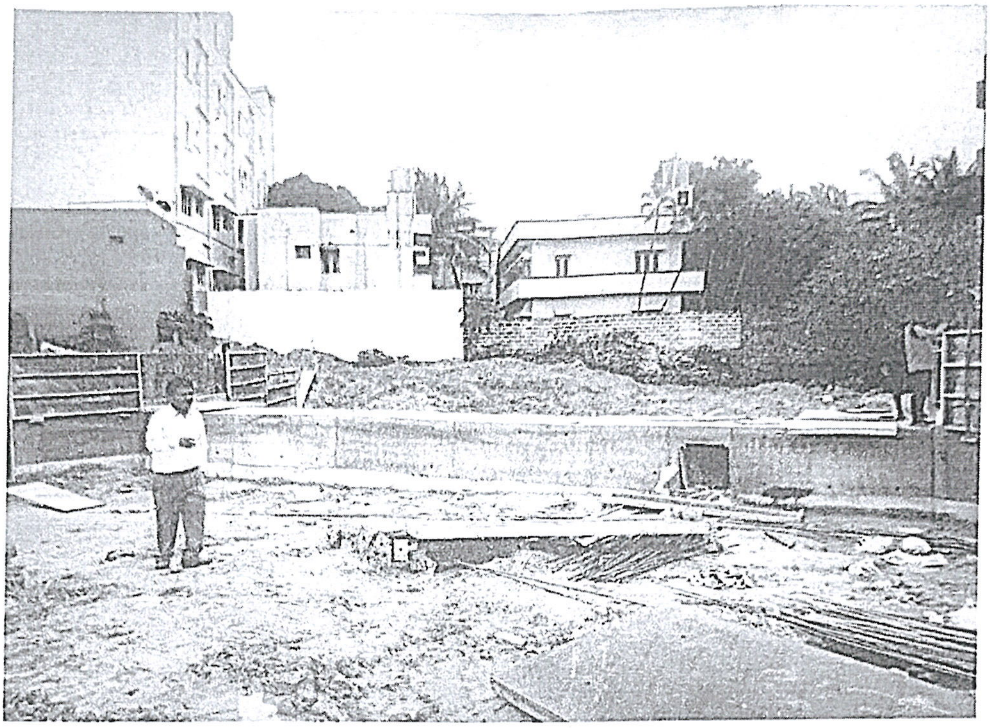
ಸದರಿ ಕೆರೆಗೆ ಸಣ್ಣ ಪ್ರಮಾಣ ಕೈಗಾರಿಖೆ ಮತ್ತು ವಸತಿ ಸಮುಚ್ಚಾಲಯಗಳಿಂದ ಮಲಿನ ನೀರು ಹರಿದು ಬರುತ್ತಿರುವುದು ಕಂಡುಬಂದಿದ್ದು ಸದರಿ ಕೆರೆಗೆ ಮಲಿನ ನೀರು ಹರಿದು ಬರುತ್ತಿರುವುದು ತಡೆಗಟ್ಟಲು ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯವರಿಗೆ ಈಗಾಗಲೇ ಪತ್ರ ಬರೆಯಲಾಗಿದ್ದು, ತಮ್ಮ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವ ಕೈಗಾರಿಖೆಗಳಿಗೆ ಮಲಿನ ನೀರನ್ನು ಕೆರೆಗೆ ಹರಿಯ ಬಿಡದಂತೆ ಸೂಕ್ತ ನಿರ್ದೇಶನವನ್ನು ನೀಡಬೇಕೆಂದು ಕೋರುತ್ತಾ ಎಲ್ಲಾ ರೀತಿಯಿಂದಲೂ ಕೆರೆಯನ್ನು ಸಂರಕ್ಷಿಸಿಕೊಳ್ಳವುದಾಗಿ ತಮ್ಮ ಅವಗಾನಹನೆಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.

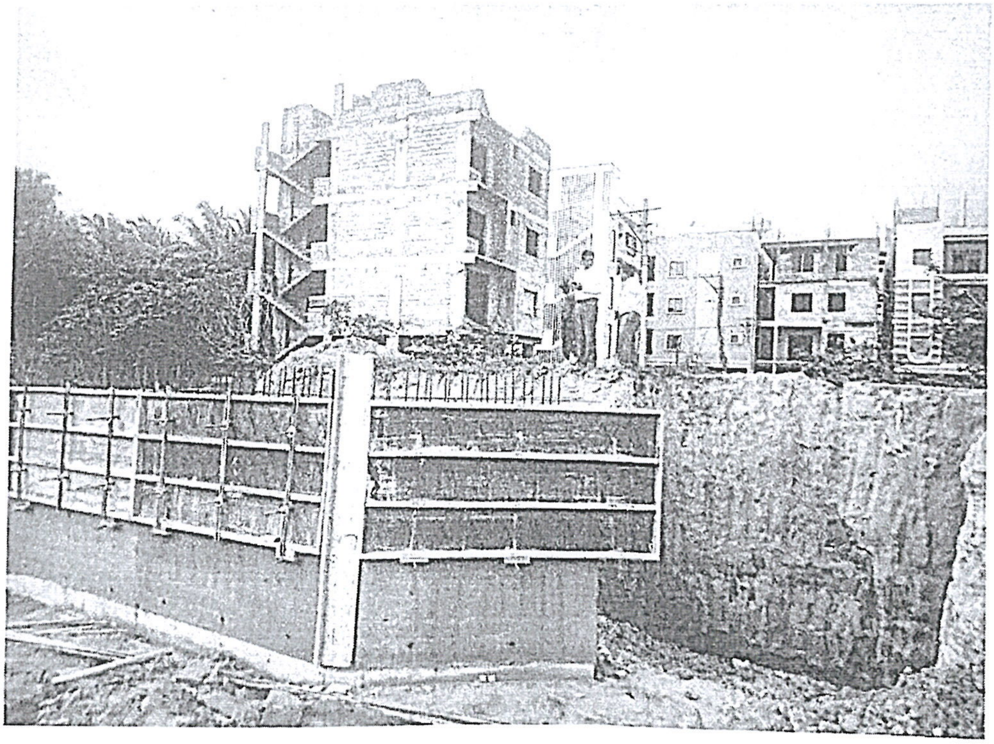
ಅಡಕ: ಪ್ರಗತಿಯಲ್ಲಿರುವ ಸಂಬಂಧಿಸಿದ
ಛಾಯಾ ಚಿತ್ರಗಳನ್ನು ಲಗತ್ತಿಸಿದೆ).

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

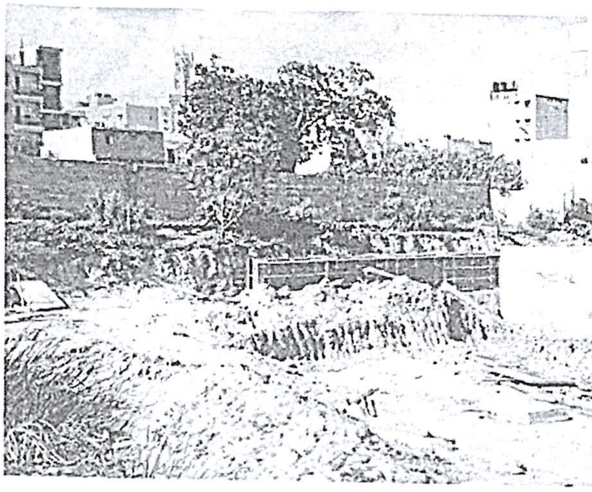
ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್
ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ಉಪ-ವಿಭಾಗ,
ಬೆಂಗಳೂರು ದಕ್ಷಿಣ, ಬೆಂಗಳೂರು.

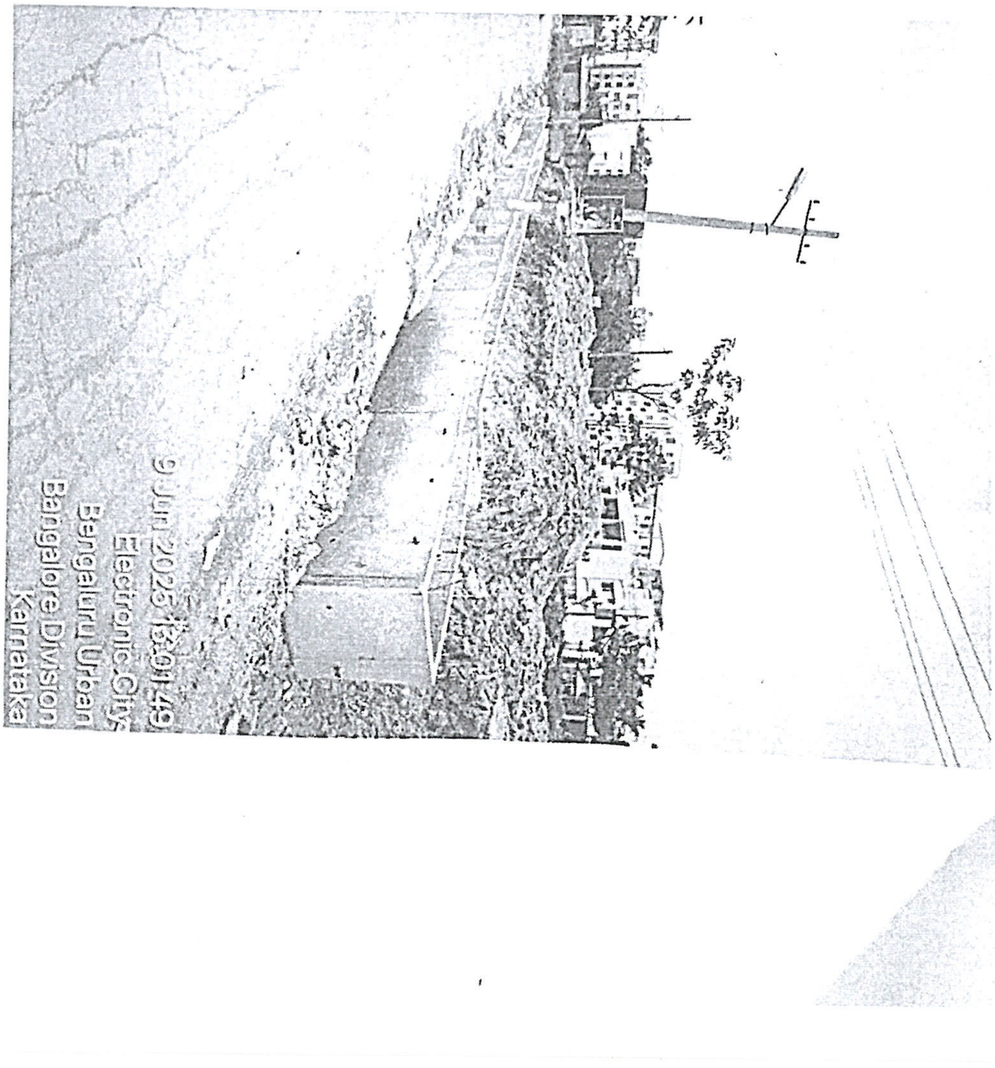
ಮುನ್ನೇಕೊಳಾಲ ದೇವರಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 11ರಲ್ಲಿರುವ ಚಿನ್ನಪ್ಪನಹಳ್ಳಿ ಕೆರೆ





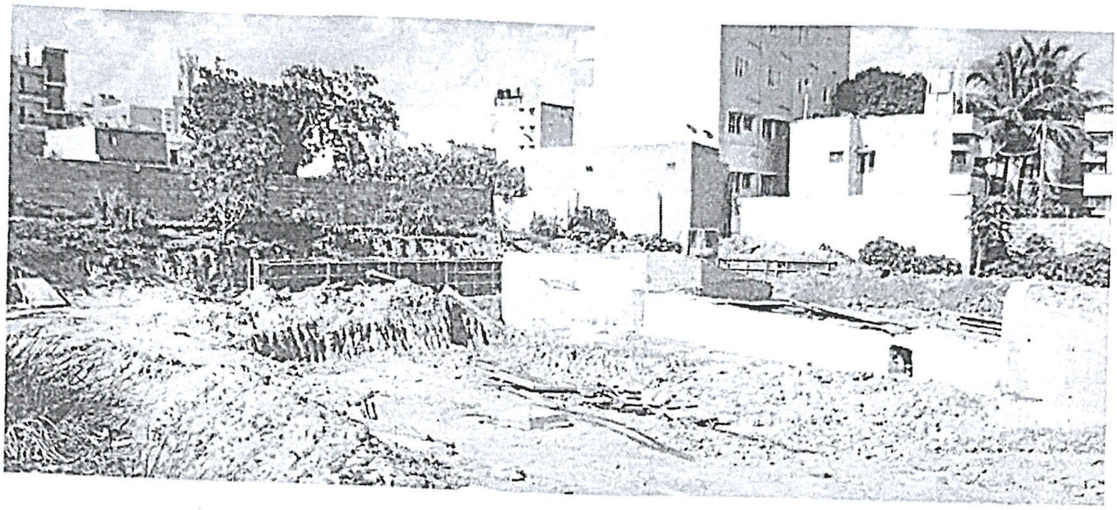
ಮಾರಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 110ರಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆ





ಮಾರಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ. 110 ರಲ್ಲಿರುವ ಶಿಕಾರಿಪಾಳ್ಯ ಕೆರೆ.

ಶ್ರೀ ಮಾರೇನಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ. 11ರ ಜಾಗದ ಒತ್ತುವರಿ ಸ್ಥಿತಿ



140

ಮಾರಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ. 110 ರಲ್ಲಿರುವ [illegible] ಕೆರೆ.

ಮಾರಗೊಂಡನಹಳ್ಳಿ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 110 ರಲ್ಲಿರುವ ಶಿಣಾದಾಳ್ಯ ಕೆರೆ.

Translated copy of Annexure-

Office of the Hulimangala Village Panchayath

Jigani Hobli, Anekal Taluk, Bangalore Urban District-560105

No. HVP/16/2025-26 Date: 23/06/2025

To,
The Environment,
Regional Officer, Bangalore-Anekal
2nd Floor, Nisarga Bhavan, 7th D Cross,
Thimmaiah Road, Saneguravanahalli, Shivanagar,
Bangalore-560010.

Sub: Conservation of Shikaripalya Village coming within Hulimangala Village Panchayath.

Ref: 1) Your office letter no. KSPCB/RO/Anekal/NGT/Lake/2024-25/1330, dated: 20.02.2025 and KSPCB/RO. Anekal/ NGT/ lake/ 2025-25/ 188, dated: 10.06.2025.

2) Official Memorandum of Chief Executive Officer, Bangalore Urban District, vide no. BZP/Abhi/CR/1/Lake/2023-24(E-55054), dated: 16.01.2025.

****

As per the above subject and reference, a case has been registered in the National Green Tribunal (NGT) regarding encroachment and pollution of Shikaripalya Lake located at Survey No. 110, Margondanahalli village, Anekal taluk. In reference (1) of this reference, after inspecting the lake, it was directed to construct a sewage treatment plant in their Panchayat area in a scientific manner and protect the revived lake from pollution as soon as possible and to submit the report

taken by them to this office. In connection with the said inspection, the Assistant Executive Engineer, Panchayat Raj Engineering Sub-Division has submitted a letter as per reference (2) and has stated that they will take technical sanction and implement it under CSR grant and protect the lake by all means.

Later, the Panchayat Development Officer, Hulimangala Gram Panchayat Office, has given a reply to this office in reference (3). As per the said letter, a plan has been prepared to develop the lake in 3 phases and the DPR of the first phase has been approved and an agreement has been signed with the Gram Panchayat and CDC and the development work of the lake has started.

Further, the National Green Tribunal has directed the department in reference (4) to submit the report regarding the said lake without fail by the next hearing date: 25.06.2025.

Therefore, in the letter dated reference (1): 10.06.2025, the department has been asked to submit a report with photographs detailing the progress of the recent work undertaken by the department. Accordingly, on 16.06.2025, Wipro Limited has

started the following phase of works under CSR grant after inspection near the lake.

1. Construction of lake bund
2. Drainage work is in progress to ensure smooth flow of rainwater into the lake.
3. Construction of separate diversion channel for outflow of sewage water is in progress.
4. Wetland bund Improvement.

The works of the above phases have been started and are in progress, and the said photographs have been attached with this letter and submitted for your further consideration.

Issue acknowledgement for receipt of this letter.

Yours faithfully,
Sd/-
Environment Officer,
RO-Anekal

1) Senior Environment Officer (SEO-South), Nisarga Bhavana, KSPSB, Bangalore for perusal.
2) Executive Officer, Taluk Panchayat, Attibele-Anekal Road, KSRTC Colony, Anekal Taluk, Bangalore-562107, for perusal and that a case has been registered at National Green Tribunal (NGT) regarding encroachment and pollution and in this regard report has to be submitted before 25.03.2025, it has been informed to rejuvenate the lake and to expeditious the work of establishing Sewage Water Treatment Plant.

Sd/-
Environment Officer,
RO-Anekal.

83

Government of Karnataka
Bangalore Urban Zilla Panchayat
Office of the Assistant Executive Engineer, Panchayat Raj
Engineering Sub-Division,
Bangalore South Taluk, First Floor, Bangalore Urban Zilla
Panchayath, Annexe Building, S.Kariyappa Road, Banashankari,
Bangalore-560070
Email: aeepredsouth@gmail.com

No. AEE/PRED(S)/BC/BC/JE-3/297-3002024-25, dated: 12.06.2025

To,

The Environment Officer,
2nd Floor, "Nisarga Bhavana",
7th 'D' Crosss, Thimmaiah Road,
Sanegoarvanahalli, Shivanagar
Bangalore-560010.

Sir,

Sub: Conservation of Shikaripalya Lake coming within the limits of Hulimangala Village Panchayath.

Ref:
1. Your office letter no.1556, dated: 25.01.2024
2. This office letter no. AEE/PRED(S)/BC/ JE-3/ 169/2021-22, dated: 12.05.2022.
3. This office letter no. AEE/PRED(S)/BC/ JE-3/1440/2024-25, dated: 19.12.2024.
4. NGT Order No. OA 31/2014 (SZ) (The then O.A.No.155/2022 (PB)] dated: 03.01.2025.
5. Joint Inspection dated: 15.02.2025.

6. Your office letter no. KSPCB/RO-Anekal/NH.N/Kere/1330/2024-25, dated: 20.02.2025.
7. This office letter no. AEE/PRED(S) /BC/JE-3/169/2021-22 dated 12.05.2022
8. Letter of Panchayath Development Officer, Hulimangala Village Office, vide HVP.85/ 2024-25, dated: 24.03.2025.
9., NGT Order No. OA 31/2014 (SZ) (The then O.A.No.155/2022 (PB)] dated: 26.03.2025.
10 This office letter no. AEE/PRED(S)/BC/JE – 3 / 220-224/ 2024-25, dated: 30.05.2025.
11 Your office letter no. KSPCB/ RO-Anekal/ NGT / Lake / 188/2025-26, dated: 10.06.2025.

****

As per the above subject and reference, a case has been registered in the National Green Tribunal (NGT) regarding encroachment and pollution of Shikaripalya Lake located at Survey No. 110, Margondanahalli village, Anekal taluk. In reference (1) of this reference, after inspecting the lake, it was directed to construct a sewage treatment plant in their Panchayat area in a scientific manner and protect the revived lake from pollution as soon as possible and to submit the report taken by them to this office. In connection with the said

inspection, the Assistant Executive Engineer, Panchayat Raj Engineering Sub-Division has submitted a letter as per reference (2) and has stated that they will take technical sanction and implement it under CSR grant and protect the lake by all means.

Later, the Panchayat Development Officer, Hulimangala Gram Panchayat Office, has given a reply to this office in reference (3). As per the said letter, a plan has been prepared to develop the lake in 3 phases and the DPR of the first phase has been approved and an agreement has been signed with the Gram Panchayat and CDC and the development work of the lake has started.

Further, the National Green Tribunal has directed the department in reference (4) to submit the report regarding the said lake without fail by the next hearing date: 25.06.2025.

Therefore, in the letter dated reference (1): 10.06.2025, the department has been asked to submit a report with photographs detailing the progress of the recent work undertaken by the department. Accordingly, on 16.06.2025, Wipro Limited has started the following phase of works under CSR grant after inspection near the lake.

1. Construction of lake bund
2. Wetland bund Improvement.
3. Drainage work is in progress to ensure smooth flow of rainwater into the lake.
4. Construction of separate diversion channel for outflow of sewage water is in progress.

The works of the above phases have been started and are in progress, and the said photographs have been attached with this letter and submitted for your further consideration.

Encl: Photo copies enclosed herewith.

Yours faithfully,
Sd/-
Assistant Executive Engineer,
Panchayat Ranj Engineering Sub-Division,
Bangalore South, Bangalore.

Annexure - X 87

Office of the Regional Officer
Karnataka State Pollution Control Board
Bengaluru - Anekal
2nd Floor, "Nisarga Bhavan",
7th 'D' Main Road, Thimmaiah Road
Basaveshwaranagara, Shivanagar,
Bengaluru - 560 010.
Phone : (O) 080-23229538

ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
ಬೆಂಗಳೂರು – ಆನೇಕಲ್
2ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಬಸವೇಶ್ವರನಗರ, ಶಿವನಗರ, ಬೆಂಗಳೂರು-560 010.
ಫೋನ್ : 080-23229538

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
towards a cleaner Karnataka

No.PCB/RO-Anekal/Shikaripalya-NGT/2025-26/730

Dated: 29 JAN 2026

To
The Environmental Officer
Regional Office-Bommanahalli
Nisarga Bhavan, KSPCB
Bengaluru

ನಂ. 4884
29/1/2026

Sir,

Sub: Follow up action pertaining to O.A no.31/2024 (SZ) earlier NGT O.A No. 155/2022 (PB) with respect to Shikariplya lake - reg.

Ref:
1. This office letter vide no.1573 dated 29.01.2024
2. Lake Joint Inspection with PDO of Hulimangala Grama Panchayath & AEE of Panchayath Raj Engineering, sub division dated: 15.02.2025.
3. Hon'ble NGT order dated 11.12.2025

****

Adverting to the above subject and references, it is bring to your kind notice that, earlier, in the matter of OA No.155/2022, a case has been registered by Hon'ble NGT in view of the complaint filed by Sri.Maani Ranjan & Others v/s State of Karnataka regarding encroachment & contamination of Shikariplya lake situated at Maragondanahalli village of Hulimangala Gram Panchayath, Jigani Hobli, Anekal Taluk, Bengaluru. Hon'ble NGT vide its order dated 08.03.2022 constituted a three-member committee and the said Joint committee members inspected Shikariplya lake on 07.07.2022 and submitted the Joint committee report to Hon'ble NGT. In the said report, it was recorded that, out of 4 inlet points to the said lake, in the inlet 2 & 3, the sewage is coming from the Neeladri Road residential houses and apartments of Doddathoguru village extensions directly joining the lake through storm water drain. There is no UGD facility in this area and hence the sewage is joining the said lake.

Further, letter was addressed to your office vide ref (1) informing to take action against the defaulters who are discharging the sewage from the apartments in your office jurisdiction viz., mainly from Neeladri Road residential houses and apartments of Doddathoguru village extensions. However, this office has not received any reply from your office.

Now, with respect to Hon'ble NGT O.A no.31/2024 (SZ) (earlier NGT (New Delhi) O.A. No. 155/2022 (PB)), a joint inspection of Shikaripalya Lake was conducted by DEO of this office along with Secretary of Hulimangala Grama Panchayath & AEE of Panchayath Raj Engineering Sub Division cited at ref (2) and observed that, there is still Sewage flow towards North-East side in earlier provided series of lagoons which is now acting as diversion channel.

o/c

Based on the observations made, this office had addressed a notice to Hulimangala Grama Panchayath & Panchayath Raj Engineering Sub Division informing them to take remedial actions and to provide an STP to prevent entry of sewage into the lake. In response to this, both Panchayath Raj Engineering Sub Division & Hulimangala Grama Panchayath had submitted their action taken report to this office informing that, the said lake will be rejuvenated under 3 phases including construction of STP as DPR has been approved.

Hence, in view of the above, you are once again hereby informed to inspect the apartments/commercial buildings in your office jurisdiction viz., mainly in Neeladri Road and Doddathoguru village extensions and ensure that, no sewage is being discharged into the said lake as its rejuvenation work is under progress. Action taken report shall be forwarded to this office as the next date of hearing is coming up on 06.02.2026.

Yours faithfully

Environmental Officer
RO-Anekal

Annexure-XI 89

Karnataka State Pollution Control Board
Regional Office: Bangalore –Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080 -23229538
E-mail: anekal@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು – ಆನೇಕಲ್
2ನೇ ಮಹಡಿ. "ನಿಸರ್ಗ ಭವನ".
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ.
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538
ಇ–ಅಂಚೆ: anekal@kspcb.gov.in

towards a cleaner Karnataka

//RPAD//

No. KSPCB/RO-ANEKAL/SCN/2025-26/737 Dated: 02 FEB 2026

//SHOW-CAUSE NOTICE//

To

The President/Secretary
M/s. Shree Nandana Elite Apatment Residents Welfare Association
Sy. No. 82/2, of Margondanahalli Village,
S K Daisy Apartment Road
Jigani Hobli, Anekal Taluk,
Bengaluru 560 105.

Sub: Non-compliances under the provisions of the Water Act, 1974 by M/s. **Shree Nandana Elite** Apartment –reg.

Ref: 1. Government Notification no. FEE 316, EPC 2015, dated: 19.01.2016.
2. This office Notice no. KSPCB/RO Anekal/Notice/apartment/2024-25/582 Date: 20.08.2024
3. Inspection of your Apartment by this office on 22.01.2026

****

Your attention is invited to the Section 25 & 26 of Water (Prevention & Control of Pollution) Act, 1974 subject to the provision under these sections:

Section 25 & 26: no person shall, without the prior consent of the State Board establish or take any steps to establish any industry, operation or process, or any treatment and disposal systems, which is likely to discharge sewage or trade effluent into stream or well or sewer or on land.

As evident from the above said sections, it is mandatory on the part of every entrepreneur to obtain "Consent for Establishment" prior to establishment and "Consent for Operation" prior to Operation of the industry.

Further, Government of Karnataka vide its notification cited above at ref (1) has mandated installation of STP for apartments having 20 units and above or having total built up area of 2000 Sq.m and obtaining Consent from Karnataka State Pollution Control Board.

With this background, it is to be informed that, earlier, this office had issued a notice to your apartment vide ref (2) as your apartment consists of more than 20 flats informing to apply for consent of the Board and to provide STP. In spite of opportunity given, till date, you have not filed application and continuing to discharge the sewage without any treatment.

Now, during routine inspection of the are and as a routine check, your apartment was once again inspected by this office on 22.01.2026 and observed that you have still not provided Sewage Treatment Plant (STP). The domestic sewage is being connected to UGD provided by Gram Panchayath which do not have terminal STP. The UGD will further connect to the diversion channel adjacent to Shikaripalya Lake.

This action on your part, establishing and operating the apartment and discharging sewage into the environment without treatment and without the consent of Board amounts to gross violation of the Section 25 & 26 Water (Prevention & Control of Pollution) Act, 1974.

Hence, in view of above said non compliances you are hereby called to **SHOW CAUSE within 7 days** from the date of receipt of this notice. Failure to comply with the provisions of the above Act attracts penal provisions of Section 44 of the Water (Prevention and Control of Pollution) Act, 1974 which read as follows: "Whoever fails to comply with the provisions of the above Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 **is liable for imprisonment for the term not less than one year and six months and may extend up to six years and with fine".**

The receipt of this notice may be acknowledged.

Yours faithfully

Environmental Officer
RO-Anekal

Karnataka State Pollution Control Board
Regional Office: Bangalore –Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080 -23229538
E-mail: anekal@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು – ಆನೇಕಲ್
2ನೇ ಮಹಡಿ. "ನಿಸರ್ಗ ಭವನ".
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ.
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ.
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538
ಇ-ಅಂಚೆ: anekal@kspcb.gov.in

91

towards a cleaner Karnataka

//RPAD//

No. KSPCB/RO-ANEKAL/SCN/2025-26/738

Dated: 02 FEB 2026

//SHOW-CAUSE NOTICE//

To

The President/Secretary
M/s. S V Sarovar Apartment,
Sy No.82/2 of Maragondanahalli Village,
SK Daisy Apartment road,
Jigani Hobli, Anekal Taluk,
Bengaluru Urban District-560105.

Sub: Non-compliances under the provisions of the Water Act, 1974 by M/s. **S V Sarovar** Apartment –reg.

Ref: 1. Government Notification no. FEE 316, EPC 2015, dated: 19.01.2016.
2. This office Notice no. KSPCB/RO Anekal/Notice/apartment/2024-25/583 Date: 20.08.2024
3. Inspection of your Apartment by this office on 22.01.2026

****

Your attention is invited to the Section 25 & 26 of Water (Prevention & Control of Pollution) Act, 1974 subject to the provision under these sections:

Section 25 & 26: no person shall, without the prior consent of the State Board establish or take any steps to establish any industry, operation or process, or any treatment and disposal systems, which is likely to discharge sewage or trade effluent into stream or well or sewer or on land.

As evident from the above said sections, it is mandatory on the part of every entrepreneur to obtain "Consent for Establishment" prior to establishment and "Consent for Operation" prior to Operation of the industry.

Further, Government of Karnataka vide its notification cited above at ref (1) has mandated installation of STP for apartments having 20 units and above or having total built up area of 2000 Sq.m and obtaining Consent from Karnataka State Pollution Control Board.

With this background, it is to be informed that, earlier, this office had issued a notice to your apartment vide ref (2) as your apartment consists of more than 20 flats informing to apply for consent of the Board and to provide STP. In spite of opportunity given, till date, you have not filed application and continuing to discharge the sewage without any treatment.

Now, during routine inspection of the area and as a routine check, your apartment was once again inspected by this office on 22.01.2026 and observed that you have still not provided Sewage Treatment Plant (STP). The domestic sewage is being connected to UGD provided by Gram Panchayath which do not have terminal STP. The UGD will further connect to the diversion channel adjacent to Shikaripalya Lake.

This action on your part, establishing and operating the apartment and discharging sewage into the environment without treatment and without the consent of Board amounts to gross violation of the Section 25 & 26 Water (Prevention & Control of Pollution) Act, 1974.

Hence, in view of above said non compliances you are hereby called to **SHOW CAUSE within 7 days** from the date of receipt of this notice. Failure to comply with the provisions of the above Act attracts penal provisions of Section 44 of the Water (Prevention and Control of Pollution) Act, 1974 which read as follows: "Whoever fails to comply with the provisions of the above Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 **is liable for imprisonment for the term not less than one year and six months and may extend up to six years and with fine".**

The receipt of this notice may be acknowledged.

Yours faithfully

Environmental Officer
RO-Anekal

Karnataka State Pollution Control Board
Regional Office: Bangalore –Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080 -23229538
E-mail: anekal@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು – ಆನೇಕಲ್
೨ನೇ ಮಹಡಿ. "ನಿಸರ್ಗ ಭವನ".
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ. ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ.
ಸಾಣೆಗೊರವನಹಳ್ಳಿ. ಶಿವನಗರ.
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538
ಇ–ಅಂಚೆ: anekal@kspcb.gov.in

towards a cleaner Karnataka

//RPAD//

No. KSPCB/RO-ANEKAL/SCN/2025-26/739 Dated: 02 FEB 2026

//SHOW-CAUSE NOTICE//

To

The President/Secretary
M/s. Sree Balaji Nest Apartment,
Sy No.156 of Hulimangala Village,
SK Daisy Apartment road,
Jigani Hobli, Anekal Taluk,
Bengaluru Urban District-560105.

Sub: Non-compliances under the provisions of the Water Act, 1974 by M/s. **Sree Balaji Nest** Apartment –reg.

Ref: 1. Government Notification no. FEE 316, EPC 2015, dated: 19.01.2016.
2. This office Notice no. KSPCB/RO Anekal/Notice/apartment/2024-25/585 Date: 20.08.2024
3. Inspection of your Apartment by this office on 22.01.2026

****

Your attention is invited to the Section 25 & 26 of Water (Prevention & Control of Pollution) Act, 1974 subject to the provision under these sections:

Section 25 & 26: no person shall, without the prior consent of the State Board establish or take any steps to establish any industry, operation or process, or any treatment and disposal systems, which is likely to discharge sewage or trade effluent into stream or well or sewer or on land.

As evident from the above said sections, it is mandatory on the part of every entrepreneur to obtain "Consent for Establishment" prior to establishment and "Consent for Operation" prior to Operation of the industry.

Further, Government of Karnataka vide its notification cited above at ref (1) has mandated installation of STP for apartments having 20 units and above or having total built up area of 2000 Sq.m and obtaining Consent from Karnataka State Pollution Control Board.

With this background, it is to be informed that, earlier, this office had issued a notice to your apartment vide ref (2) as your apartment consists of more than 20 flats informing to apply for consent of the Board and to provide STP. In spite of opportunity given, till date, you have not filed application and continuing to discharge the sewage without any treatment.

Now, during routine inspection of the area and as a routine check, your apartment was once again inspected by this office on 22.01.2026 and observed that you have still not provided Sewage Treatment Plant (STP). The domestic sewage is being connected to UGD provided by Gram Panchayath which do not have terminal STP. The UGD will further connect to the diversion channel adjacent to Shikaripalya Lake.

This action on your part, establishing and operating the apartment and discharging sewage into the environment without treatment and without the consent of Board amounts to gross violation of the Section 25 & 26 Water (Prevention & Control of Pollution) Act, 1974.

Hence, in view of above said non compliances you are hereby called to **SHOW CAUSE within 7 days** from the date of receipt of this notice. Failure to comply with the provisions of the above Act attracts penal provisions of Section 44 of the Water (Prevention and Control of Pollution) Act, 1974 which read as follows: "Whoever fails to comply with the provisions of the above Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 **is liable for imprisonment for the term not less than one year and six months and may extend up to six years and with fine".**

The receipt of this notice may be acknowledged.

Yours faithfully

Environmental Officer
RO-Anekal

Karnataka State Pollution Control Board
Regional Office: Bangalore –Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080 -23229538
E-mail: anekal@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು – ಆನೇಕಲ್
೨ನೇ ಮಹಡಿ. "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ.
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ.
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538
ಇ-ಅಂಚೆ: anekal@kspcb.gov.in

towards a cleaner Karnataka

No. KSPCB/RO-ANEKAL/SCN/2025-26/740 //RPAD//

Dated: 02 FEB 2026

//SHOW-CAUSE NOTICE//

To

The President/Secretary
M/s. Thirumala Residency Apartment Residents Welfare Association, SK Daisy Apartment road,
Sy No.156 of Hulimangala Village,
Jigani Hobli, Anekal Taluk,
Bengaluru Urban District-560105.

Sub: Non-compliances under the provisions of the Water Act, 1974 by M/s. **Thirumala Residency** Apartment –reg.

Ref: 1. Government Notification no. FEE 316, EPC 2015, dated: 19.01.2016.
2. This office Notice no. KSPCB/RO Anekal/Notice/apartment/2024-25/584 Date: 20.08.2024
3. Inspection of your Apartment by this office on 22.01.2026

****

Your attention is invited to the Section 25 & 26 of Water (Prevention & Control of Pollution) Act, 1974 subject to the provision under these sections:

Section 25 & 26: no person shall, without the prior consent of the State Board establish or take any steps to establish any industry, operation or process, or any treatment and disposal systems, which is likely to discharge sewage or trade effluent into stream or well or sewer or on land.

As evident from the above said sections, it is mandatory on the part of every entrepreneur to obtain "Consent for Establishment" prior to establishment and "Consent for Operation" prior to Operation of the industry.

Further, Government of Karnataka vide its notification cited above at ref (1) has mandated installation of STP for apartments having 20 units and above or having total built up area of 2000 Sq.m and obtaining Consent from Karnataka State Pollution Control Board.

With this background, it is to be informed that, earlier, this office had issued a notice to your apartment vide ref (2) as your apartment consists of more than 20 flats informing to apply for consent of the Board and to provide STP. In spite of opportunity given, till date, you have not filed application and continuing to discharge the sewage without any treatment.

Now, during routine inspection of the area and as a routine check, your apartment was once again inspected by this office on 22.01.2026 and observed that you have still not provided Sewage Treatment Plant (STP). The domestic sewage is being connected to UGD provided by Gram Panchayath which do not have terminal STP. The UGD will further connect to the diversion channel adjacent to Shikaripalya Lake.

This action on your part, establishing and operating the apartment and discharging sewage into the environment without treatment and without the consent of Board amounts to gross violation of the Section 25 & 26 Water (Prevention & Control of Pollution) Act, 1974.

Hence, in view of above said non compliances you are hereby called to **SHOW CAUSE within 7 days** from the date of receipt of this notice. Failure to comply with the provisions of the above Act attracts penal provisions of Section 44 of the Water (Prevention and Control of Pollution) Act, 1974 which read as follows: "Whoever fails to comply with the provisions of the above Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 **is liable for imprisonment for the term not less than one year and six months and may extend up to six years and with fine".**

The receipt of this notice may be acknowledged.

Yours faithfully

Environmental Officer
RO-Anekal

Karnataka State Pollution Control Board
Regional Office: Bangalore –Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080 -23229538
E-mail: anekal@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು – ಆನೇಕಲ್
೨ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538
ಇ-ಅಂಚೆ: anekal@kspcb.gov.in

97

towards a cleaner Karnataka

No.KSPCB /RO-Anekal/Notice/Apartment/2025-26 / 741 / **Date:** 02 FEB 2026

To,

The President,
M/s. Happy home vivasvan resident association
Sy No.83/2 of Maragondanahalli Village,
SK Daisy Apartment road,
Jigani Hobli, Anekal Taluk,
Bengaluru Urban District-560105.

NOTICE

Sub: Non-compliance under the provisions of the Water Act, 1974 by M/s. **Happy home vivasvan** Apartment –reg.

Ref: 1. Government Notification no. FEE 316, EPC 2015, dated: 19.01.2016.
2. Inspection of **M/s. Happy home vivasvan** Apartment on 22.01.2026.

****

Your attention is invited to the Section 25 & 26 of Water (Prevention & Control of Pollution) Act, 1974 subject to the provision under these sections:

Section 25 & 26: no person shall, without the prior consent of the State Board establish or take any steps to establish any industry, operation or process, or any treatment and disposal systems, which is likely to discharge sewage or trade effluent into stream or well or sewer or on land.

As evident from the above said sections, it is mandatory on the part of every entrepreneur to obtain "Consent for Establishment" prior to establishment and "Consent for Operation" prior to Operation of the industry. Further, your apartment was inspected by this office on 22.01.2026. During inspection the following non-compliances were noticed;

1. You have already established Residential Apartment in the name & style of M/s. Happy home vivasvan, at Sy No. 83/2 of Maragondanahalli Village, Jigani Hobli, Anekal Taluk, Bengaluru Urban District without obtaining the required consent and consists of 60 numbers of flats as informed by Sri. Kiran Kumar-President.
2. It was noticed that, you have not provided Sewage Treatment Plant (STP). The domestic sewage was being connected to UGD provided by Gram Panchayath. The UGD will further connect to the diversion channel adjacent to Shikaripalya Lake. The UGD do not have terminal STP.
3. Not displayed NOC obtained from Grama Panchayath for discharge of sewage to UGD.
4. Not provided organic waste converter to convert wet/organic waste into manure.

Further, Government of Karnataka vide its notification cited above at ref (1) has mandated installation of STP for apartments having 20 units and above or having total built up area of 2000 Sq.m and obtaining Consent from Karnataka State Pollution Control Board.

This action on your part, establishing and operating the apartment and discharging sewage into the environment without treatment and without the consent of Board amounts to gross violation of the Section 25 & 26 Water (Prevention & Control of Pollution) Act, 1974.

Hence, in view of above said non compliances you are hereby informed to comply with the above **within 7 days** from the date of receipt of this notice. Failure to comply with the provisions of the above Act attracts penal provisions of Section 44 of the Water (Prevention and Control of Pollution) Act, 1974 which read as follows: "Whoever fails to comply with the provisions of the above Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 **is liable for imprisonment for the term not less than one year and six months and may extend up to six years and with fine".**

The receipt of this notice may be acknowledged.

Yours faithfully

Environmental Officer
RO-Anekal

Karnataka State Pollution Control Board
Regional Office: Bangalore –Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080 -23229538
E-mail: anekal@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು – ಆನೇಕಲ್
೨ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ",
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538
ಇ–ಅಂಚೆ: anekal@kspcb.gov.in

towards a cleaner Karnataka

No.KSPCB /RO-Anekal/Notice/Apartment/2025-26 / 742 **Date:** 02 FEB 2026

To,

The Principal,
Zia Academy Pvt Ltd
No. 866, Sy No.87/3, Neeladri Nagar
Maragondanahalli Village,
Jigani Hobli, Anekal Taluk,
Bengaluru Urban District-560100.

NOTICE

Sub: Non-compliance under the provisions of the Water Act, 1974 by M/s. **Zia Academy Pvt Ltd** institute –reg.

Ref: 1. Government Notification no. FEE 316, EPC 2015, dated: 19.01.2016.
2. Inspection of **M/s. Zia Academy Pvt Ltd** institute on 22.01.2026.

****

Your attention is invited to the Section 25 & 26 of Water (Prevention & Control of Pollution) Act, 1974 subject to the provision under these sections:

Section 25 & 26: no person shall, without the prior consent of the State Board establish or take any steps to establish any industry, operation or process, or any treatment and disposal systems, which is likely to discharge sewage or trade effluent into stream or well or sewer or on land.

As evident from the above said sections, it is mandatory on the part of every entrepreneur to obtain "Consent for Establishment" prior to establishment and "Consent for Operation" prior to Operation of the industry. Further, your institute was inspected by this office on 22.01.2026. During inspection the following non-compliances were noticed;

1. You have already established institute in the name & style of M/s. Zia Academy Pvt Ltd, at No. 866, Sy No. 87/3, Neeladri Nagar, Maragondanahalli Village, Jigani Hobli, Anekal Taluk, Bengaluru Urban District without obtaining the required consent.
2. It was noticed that, you have not provided Sewage Treatment Plant (STP). The domestic sewage was being connected to UGD provided by Gram Panchayath. The UGD will further connect to the diversion channel adjacent to Shikaripalya Lake. The UGD do not have terminal STP.
3. Not displayed NOC obtained from Grama Panchayath for discharge of sewage to UGD.
4. Not provided organic waste converter to convert wet/organic waste into manure.

Further, Government of Karnataka vide its notification cited above at ref (1) has mandated installation of STP for commercial construction projects having total built up area of 2000 Sq.m & Above and obtaining Consent from Karnataka State Pollution Control Board.

This action on your part, establishing and operating the apartment and discharging sewage into the environment without treatment and without the consent of Board amounts to gross violation of the Section 25 & 26 Water (Prevention & Control of Pollution) Act, 1974.

Hence, in view of above said non compliances you are hereby informed to comply with the above **within 7 days** from the date of receipt of this notice. Failure to comply with the provisions of the above Act attracts penal provisions of Section 44 of the Water (Prevention and Control of Pollution) Act, 1974 which read as follows: "Whoever fails to comply with the provisions of the above Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 **is liable for imprisonment for the term not less than one year and six months and may extend up to six years and with fine".**

The receipt of this notice may be acknowledged.

Yours faithfully

Environmental Officer
RO-Anekal

Karnataka State Pollution Control Board
Regional Office: Bangalore –Anekal
2nd Floor "NISARGA BHAVAN"
7th 'D' Cross, Thimmaiah Road,
Sanegoravanahalli, Shivanagar
Bengaluru -560 010
Tel/Fax: 080 -23229538
E-mail: anekal@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು – ಆನೇಕಲ್
೨ನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ".
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ,
ಬೆಂಗಳೂರು - 560 010
ದೂರವಾಣಿ: 080- 23229538
ಇ-ಅಂಚೆ: anekal@kspcb.gov.in

101

towards a cleaner Karnataka

No.KSPCB /RO-Anekal/Notice/Apartment/2025-26 / 743 **Date:** 02 FEB 2026

To,

The President/Authorized signatory,
M/s. Happy home 2
No.4,5,6 & 7, 4th cross, Neeladri Nagar
Maragondanahalli Village,
Jigani Hobli, Anekal Taluk,
Bengaluru Urban District-560 100.

Sub: Non-compliance under the provisions of the Water Act, 1974 by M/s. **Happy home 2** Apartment –reg.

Ref: 1. Government Notification no. FEE 316, EPC 2015, dated: 19.01.2016.
2. Inspection of **M/s. Happy home 2** Apartment on 22.01.2026.

****

Your attention is invited to the Section 25 & 26 of Water (Prevention & Control of Pollution) Act, 1974 subject to the provision under these sections:

Section 25 & 26: no person shall, without the prior consent of the State Board establish or take any steps to establish any industry, operation or process, or any treatment and disposal systems, which is likely to discharge sewage or trade effluent into stream or well or sewer or on land.

As evident from the above said sections, it is mandatory on the part of every entrepreneur to obtain "Consent for Establishment" prior to establishment and "Consent for Operation" prior to Operation of the industry. Further, your apartment was inspected by this office on 22.01.2026. During inspection the following non-compliances were noticed;

1. You have already established Residential Apartment in the name & style of M/s. Happy home-2 at No. 4,5,6 & 7 4th cross, Neeladri Nagar, Maragondanahalli Village, Jigani Hobli, Anekal Taluk, Bengaluru Urban District without obtaining the required consent and consists of 40 numbers of flats as informed by maintenance incharge.
2. It was noticed that, you have not provided Sewage Treatment Plant (STP). The domestic sewage was being connected to UGD provided by Gram Panchayath. The UGD will further connect to the diversion channel adjacent to Shikaripalya Lake. The UGD do not have terminal STP
3. Not displayed NOC obtained from Grama Panchayath for discharge of sewage to UGD.
4. Not provided organic waste converter to convert wet/organic waste into manure.

Further, Government of Karnataka vide its notification cited above at ref (1) has mandated installation of STP for apartments having 20 units and above or having total built up area of 2000 Sq.m and obtaining Consent from Karnataka State Pollution Control Board.

This action on your part, establishing and operating the apartment and discharging sewage into the environment without treatment and without the consent of Board amounts to gross violation of the Section 25 & 26 Water (Prevention & Control of Pollution) Act, 1974.

102

Hence, in view of above said non compliances you are hereby informed to comply with the above **within 7 days** from the date of receipt of this notice. Failure to comply with the provisions of the above Act attracts penal provisions of Section 44 of the Water (Prevention and Control of Pollution) Act, 1974 which read as follows: "Whoever fails to comply with the provisions of the above Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 **is liable for imprisonment for the term not less than one year and six months and may extend up to six years and with fine".**

The receipt of this notice may be acknowledged.

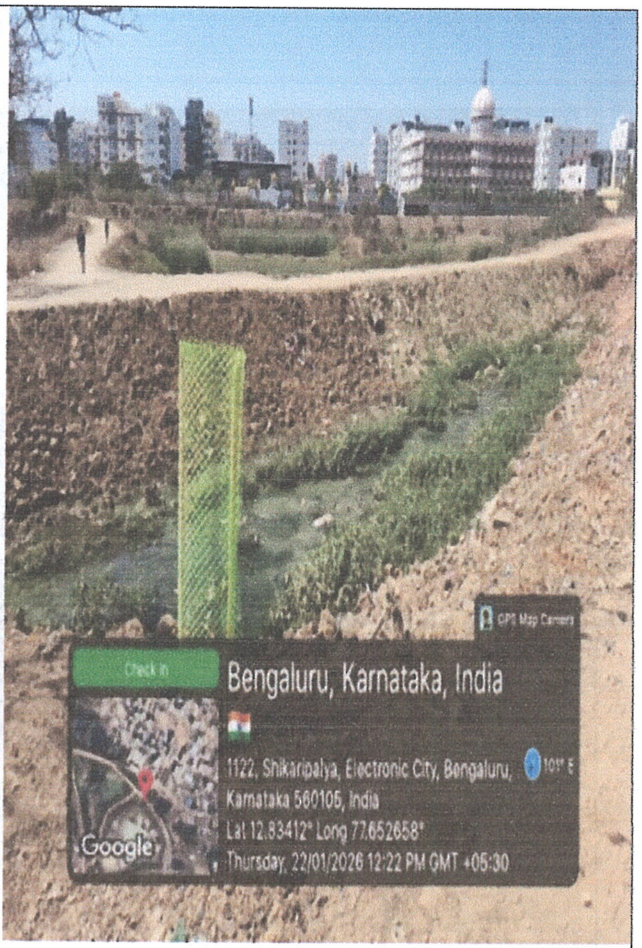
Yours faithfully

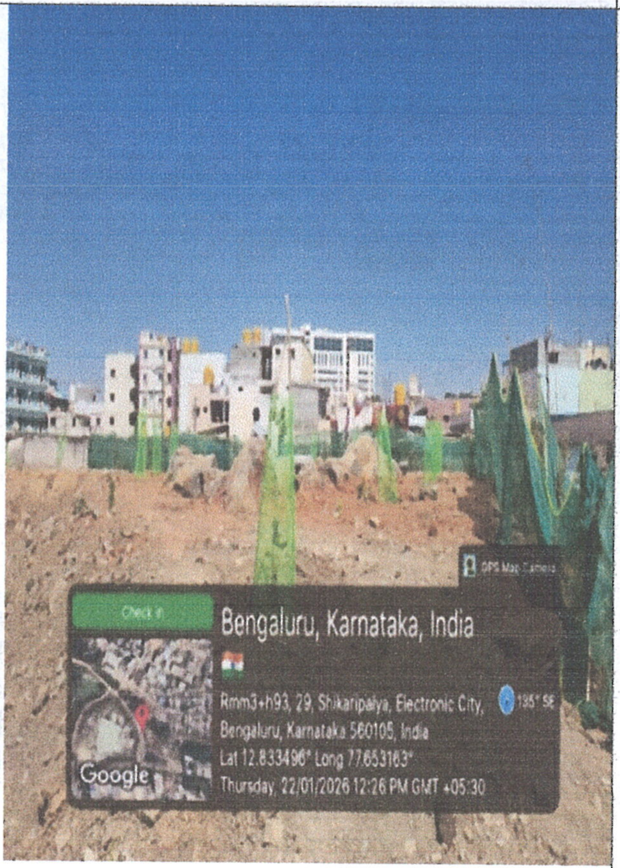
Environmental Officer
RO-Anekal

Annexure - XII

104

GPS Map Camera
Check in
Bengaluru, Karnataka, India
1124, Shikaripalya, Electronic City,
Bengaluru, Karnataka 560105, India
Lat 12.83399° Long 77.652911°
Thursday, 22/01/2026 12:25 PM GMT +05:30
Google


GPS Map Camera
Check in
Bengaluru, Karnataka, India
1122, Shikaripalya, Electronic City, Bengaluru,
Karnataka 560105, India
101° E
Lat 12.83412° Long 77.652658°
Thursday, 22/01/2026 12:22 PM GMT +05:30
Google


GPS Map Camera
Check in
Bengaluru, Karnataka, India
Rmm3+h93, 29, Shikaripalya, Electronic City,
Bengaluru, Karnataka 560105, India
185° SE
Lat 12.833496° Long 77.653163°
Thursday, 22/01/2026 12:26 PM GMT +05:30
Google

GPS Map Camera
Check in
Bengaluru, Karnataka, India
Karnataka 560105, India
Lat 12.835161° Long 77.651673°
Thursday, 22/01/2026 12:17 PM GMT +05:30
Google

GPS Map Camera
Check In
Bengaluru, Karnataka, India
335, Shikaripalya, Electronic City, Bengaluru, Karnataka 560105, India
104° E
Lat 12.834823° Long 77.652104°
Thursday, 22/01/2026 12:18 PM GMT +05:30
Google

GPS Map Camera
Check In
Bengaluru, Karnataka, India
371, Shikaripalya, Electronic City, Bengaluru, Karnataka 560105, India
58° NE
Lat 12.83524° Long 77.650937°
Thursday, 22/01/2026 12:16 PM GMT +05:30
Google

GPS Map Camera
Check In
Bengaluru, Karnataka, India
Electronic City Phase I, Electronic City,
Bengaluru, Karnataka 560105, India
144° SE
Thursday, 22/01/2026 12:14 PM GMT +05:30
Google

GPS Map Camera
Check In
Bengaluru, Karnataka, India
371, Shikaripalya, Electronic City, Bengaluru, Karnataka 560105, India
Lat 12.835301° Long 77.651273°
Thursday, 22/01/2026 12:17 PM GMT +05:30
Google